

LOK SABHA

**THE SCHEDULED CASTES AND SCHEDULED
TRIBES ORDERS (AMENDMENT) BILL, 1967**

(Report of the Joint Committee)

[Presented on the 17th November, 1969]



**LOK SABHA SECRETARIAT
NEW DELHI**

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LOK SABHA SECRETARIAT

CORRIGENDA

TO THE REPORT OF THE

JOINT COMMITTEE ON THE SCHEDULED CASTES AND
SCHEDULED TRIBES ORDERS (AMENDMENT) BILL, 1967

1. Page (i), line 12, delete 'an'
2. Page (v), line 2 from bottom before 'Published' add '*'
(in the foot-note)
3. Page (vi), line 13, for 'Island' read 'Islands'
4. Page (ix), line 9 from bottom after 'whether' insert 'a'
5. Page (xii), line 4, for 'Chakiliyan' read 'Chakkiliyan'
6. Page (xii), line 11 from bottom for 'Mogel' read 'Moger'
7. Page (xiv), line 3 from bottom for 'charges' read 'changes'
8. Page (xxviii), line 5 from bottom for 'ecept' read 'except'
and for 'Kolleggal' read 'Kollegal'
9. Page (xxviii), line 8 from bottom for 'Banaras' read
'Banjaras'.
10. Page (xxix), line 17 from bottom for '(ii) Distinctive
culture' substitute '(iii) Geographical isolation'
11. Page (xxxvi), line 21, for 'realtions' read 'relations'
12. Page (xxxviii), lines 8 and 9, for 'tho' and 'li' read
'those' and 'list' respectively.
13. Page (xxxviii), line 5 from bottom for 'policy' read 'policy'
14. Page (XLI), line 17, for 'Vidarbh' read 'Vidarbha'
15. Page (XLI), for line 3, substitute 'in the Schedule of Andhra
as they suffer from untouchability: Pasicaste'
16. Page (XLIII), line 34, for 'Gargo' read 'Garc'
17. Page (XLIV), line 11 from bottom for 'Chakmakachali'
read 'Chakmakachari'
18. Page (XLV), line 2 from bottom for 'EMON SING M. TANGMA'
read 'EMON SING M. SANGMA'
19. Page (XLVI), line 30, after 'of' insert 'page'

BILL AS REPORTED

20. Page 19, line 37, for 'Division' read 'Divisions'.
21. Page 33, line 7, for 'district' read 'districts'.
22. Page 33, line 24, for 'Kohara' read 'Lohara'.

APPENDIX I

23. Page 47, line 6, for 'readujstment' read readjustment' and line 9, for 'Commititee' read 'Committee'.

APPENDIX III

24. Page 53, line 16, for 'Samja Nayyuvak' read 'Samaj Navyuvak'.
25. Page 54, line 2 from bottom after 'Kerala' insert 'Hindu'
26. Page 55, line 8, for 'Shanka' read 'Shauka'
27. Page 55, line 18, for 'Haryaba' read 'Haryana'
28. Page 55, lines 19 and 20, for 'Kherala' and 'Allephy' read 'Kerala' and 'Alleppy'
line 21, for 'Visakbaptama' read 'Visakhapatnam'
line 26, for 'Bharat Denshiya' read 'Bharatbarshiya'
line 30, for 'Mah Sabha' read 'Mahasabha'
line 38, after 'T. Palavesam' insert (')
29. Page 57, line 2, for 'Rashatrya' read 'Kashatrya'
line 9, for 'Parmanik' read 'Pramanik'
line 24, for 'Mahji' read 'Majhi'
30. Page 58, line 6 from bottom for 'Churachandur' read 'Churachandpur'.
31. Page 59, line 9, for 'Kutia' read 'Katia'
line 2 from bottom for 'Wijayawada' read 'Vijayawada'
32. Page 61, line 11 from bottom for 'Ramavtar' read 'Ramavatar'

APPENDIX IV

33. Page 63, line 29, for 'Khobragade' read 'Khobaragade'
34. Page 65, in Study Group VIII, for 'Arumugam' read 'Arumugam'
35. Page 66, line 6, for'Kurree' read 'Kurre'
36. Page 82, line 7, for 'Eecretary' read 'Secretary'
37. Page 82, line 9, for 'no' read 'not'
38. Page 108, line 14, for 'Mnipur' read 'Manipur'
39. Page 118, after line 23, insert 'Col.2, for "Rawat" substitute - "Shenva-Rawat" and omit line 26.
40. Page 130, line 20, after'amendments'add 'were'
41. Page 133, line 12, for 'be' read 'being'
42. Page 137, line 17 from bottom for 'animsts' read 'animists'
line 3 from bottom for 'Gujrat' read 'Gujarat'
43. Page 143, 32, for 'Rajgoud' read 'Rajgond' and line 33, for 'amendment' read 'amended'
44. Page 146, line 15, delete 'or group within that caste, race or tribe'
45. Page 146, add the following foot-note :-
"@See foot-note on page 145'
46. Pages 153 and 154, lines 37 and 7, for 'Tirpura' read 'Tripura'
47. Page 155, line 23, for 'Councel' read 'Counsel'
48. Page 157, line 20, for 'Sidayya' read 'Siddayya'
line 5 from bottom for 'Council' read 'Counsel'
49. Page 159, line 7, for 'thir' read 'their'
line 9 from bottom for 'delibration' read 'deliberation'

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**JOINT COMMITTEE ON THE SCHEDULED CASTES AND
SCHEDULED TRIBES ORDERS (AMENDMENT) BILL, 1967**

COMPOSITION OF THE COMMITTEE

Shri Anil K. Chanda—*Chairman.*

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri C. K. Chakrapani
4. Shri N. T. Das
5. Shri G. Y. Krishnan
6. Shri N. R. Laskar
7. Shri Raja Venkatappa Naik
8. Shri J. H. Patel
9. Shri Deorao S. Patil
10. Shri Trilokshah Lal Priendra Shah
11. Smt. Rajni Devi
12. Shri Ram Charan
13. Shrimati B. Radhabai Ananda Rao
14. Shri J. B. Muthyal Rao
15. Shri K. Subravelu
16. Shri P. R. Thakur
17. Shri Ramchandra Ulaka
18. Shri M. G. Uikey
19. Shri S. M. Siddayya
20. Shri Kartik Oraon
21. Shri Hukam Chand Kachwai
- *22. Shri P. Govinda Menon.

Rajya Sabha

23. Shri Neki Ram
24. Shri D. D. Kurre
25. Shri K. S. Chavda
- @26. Shri Kota Punnaiah
27. Shri Sheel Bhadra Yajee
28. Shri Emonsing M. Sangma
29. Dr. (Smt.) Phulrenu Guha
30. Shri Lokanath Misra

*Appointed w. e. f. 14th November, 1968, *vice* Shri Ashoka Mehta resigned.
@Appointed w. e. f. 30th August, 1968 *vice* Shri D. Sanjivayya resigned.

31. Shri B. Yella Reddy
32. Shri B. D. Khobaragade
33. Shri Sunder Singh Bhandari.

LEGISLATIVE COUNSEL

1. Shri S. K. Maitra, *Joint Secretary and Legislative Counsel Ministry of Law.*
2. Shri R. N. Shinghal, *Deputy Legislative Counsel, Ministry of Law.*

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri N. Sundaram, *Joint Secretary, Department of Social Welfare.*
2. Shri R. D. Sonkar, *Deputy Secretary, Department of Social Welfare.*
4. Shri M. P. Rodrigues, *Under Secretary, Department of Social Welfare.*
4. Shri S. K. Kaul, *Officer on Special Duty, Department of Social Welfare.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

REPORT OF THE JOINT COMMITTEE

1. The Chairman of the Joint Committee to which the Bill* to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith was referred, having been authorised to submit the Report on their behalf, present their Report with the Bill, as amended by the Committee, annexed thereto.

2. The Bill was introduced in Lok Sabha on the 12th August, 1967. The motion for reference of the Bill to a Joint Committee of the Houses was moved in Lok Sabha by Shri Asoka Mehta, the then Minister of Petroleum and Chemicals and Social Welfare on the 26th March, 1968 which was discussed and adopted on the same day (See Appendix I).

3. The Rajya Sabha discussed and concurred in the said motion on the 28th March, 1968 (See Appendix II).

4. The message from Rajya Sabha was reported to Lok Sabha on the 29th March, 1968.

5. The Committee held 22 sittings in all.

6. The first sitting of the Committee was held on the 27th April, 1968 to draw up their future programme of work. At this sitting, the Committee decided that a Press Communique should be issued advising public bodies, organisations, associations and individuals who were desirous of submitting their suggestions or view, or of giving oral evidence on the provisions of the Bill to send written memoranda for the purpose. The Committee also decided to issue a circular letter to all the State|Union Territory Governments to furnish their comments on the provisions of the Bill. The Committee further decided that representatives of the representative organisations|associations of the Scheduled Castes and Scheduled Tribes who were vitally concerned with the proposed measure and might throw some light thereon should also be addressed specifically to send their comments|suggestions on various provisions of the Bill. The Committee also decided to hear the representatives of State|Union Territory Governments, if they so desire. The Committee desired that in view of the great public importance of the Bill wide publicity of its provisions be given throughout the country from all Regional Stations of All India Radio and through the Press in newspapers all over the country in various languages—Hindi, English and other Regional languages. The Chairman was authorised to select parties, after receipt of written memoranda from them, for oral evidence before the Committee. At their second sitting held on the 10th June, 1968 the Committee took note of the poor publicity given by the Press to their Press Communique and the unsatisfactory response from the public in sending their views and in volunteering to give oral evidence. The Committee, therefore, decided to extend further the date for the receipt of memoranda and issued a fresh Press Communique in this behalf. At their fourth sitting

*Published in the Gazette of India, Extraordinary Part II, Section 2, dated the 12th August 1967.

held on the 9th July 1968 the Committee again issued another Press Communiqué extending the date of receipt of Memoranda etc.

7. 262 memoranda|representations etc. on the Bill were received by the Joint Committee from different State|Union Territory Governments|organisations|associations|individuals (Appendix III).

8. At the first sitting, the Committee also decided to form Study Groups to undertake on-the-spot study visits to different pockets|belts in various parts of the country which were predominantly inhabited by the Scheduled Castes and Scheduled Tribes (including Andaman and Nicobar Islands and Laccadive, Minicoy and Aminidivi Islands) to acquire first hand knowledge about the problems facing the various castes|tribes who were vitally affected by the provisions of the Bill.

9. The Committee divided itself into several Study Groups and visited pockets|belts predominantly inhabited by the Scheduled Castes and Scheduled Tribes in the States of Maharashtra and Goa; Uttar Pradesh; Himachal Pradesh; Andhra Pradesh; Mysore; Kerala nad Madras; Gujarat and Rajasthan; Assam; Tripura; Orissa; West Bengal and Bihar, Madhya Pradesh; Andaman and Nicobar Island; Manipur and Chandigarh (Appendix IV). During their visits the members saw the living conditions of the Scheduled Castes and Scheduled Tribes and held discussions with the officials of the various States|Union Territories, representatives of non-official bodies|organisations and individuals, regarding the inclusion in, and exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes in the light of the proposed legislation.

10. The Committee have decided that the Study Notes on the visits undertaken by their Study Groups should be laid on the Tables of both the Houses.

11. At their third, fourth, fifth, eighth, ninth, tenth, eleventh, twelfth and fifteenth sittings held on the 8th, 9th and 10th July, 1968, 4th, 5th, 6th, 7th and 8th January and 26th July, 1969 respectively, the Committee heard the evidence given by 33 parties. (Appendix V).

12. The Committee decided that the evidence given before them should be printed and laid on the Tables of both the Houses.

13. The Report of the Committee was to be presented by the first day of the Fifth Session of Lok Sabha. As this could not be done, the Committee at their fourth sitting held on the 9th July, 1968 decided to ask for extension of time for presentation of their Report upto the first day of the second week of the Seventh Session. Necessary motion in this behalf was brought before the House and adopted on the 22nd July, 1968. As the Report could not be presented on the extended date, the Committee again decided to ask for further extension of time upto the 29th August, 1969 which was granted by the House on the 24th February, 1969. As the Report could not be presented on that extended date also, the Committee requested for further extension of time upto the first

day of the Ninth Session of Lok Sabha which was granted by the House on the 29th August, 1969.

14. The Committee considered the Bill clause-by-clause at their 15th to 21st sittings held on the 26th July, 22nd and 23rd September, 3rd, 4th, 5th and 6th November, 1969 respectively.

15. The Committee have also decided that a set of memoranda/representations received from various parties/organisations etc. should be laid on the Tables of both the Houses and a copy thereof placed in the Parliamentary Library for reference by Members.

16. The Committee considered and adopted their Report on the 15th November, 1969.

17. The observations of the Committee with regard to the principal changes proposed in the Bill are detailed in the succeeding paragraphs.

18. *Clause 5.*—The Committee consider that it would be advisable to provide that Rules made under the proposed enactment for ascertaining or estimating the population of Scheduled Castes and Scheduled Tribes as a result of the changes made in the lists should be laid on the Tables of both the Houses of Parliament. A new subclause (3) has accordingly been added to this clause.

19. *The First Schedule.*—(i) This Schedule seeks to amend the following Orders issued by the President of India specifying the Scheduled Castes in the various States and Union Territories:

- (1) The Constitution (Scheduled Castes) Order, 1950.
- (2) The Constitution (Scheduled Castes) (Union Territories) Order, 1951.
- (3) The Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956.
- (4) The Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.
- (5) The Constitution (Pondicherry), Scheduled Castes Order, 1964.
- (6) The Constitution (Goa, Daman and Diu) Scheduled Castes order, 1968.

(ii) The original Bill sought to amend paragraph 2 of each of these Orders so as to specify the castes, the synonyms and sub-castes in three separate columns. The Committee was of the view that this would lead to confusion inasmuch as in many cases it was difficult to decide whether a particular name was a synonym or a sub-caste. The Committee therefore, feel that it would be best to follow the wording in article 341 (1) of the Constitution and enlist the "castes, races or tribes or parts of, or groups within, castes, races or tribes". The Committee have, therefore, modified each of the Scheduled Castes Orders accordingly. In the lists of Scheduled Castes, the main caste name is written first, followed by the synonyms and the name of sub-castes in alphabetical order.

(iii) The Bill provides that a displaced person from Eastern Pakistan who is a member of a caste specified as a Scheduled Caste in relation to the State of West Bengal will be deemed to be a member of the

Scheduled Caste in relation to any State in which he is voluntarily residing. The Committee feel that in order to remove any doubt it would be proper to lay down also that the castes of such displaced persons should be deemed to be included in the Schedule pertaining to the respective States.

(iv) At present, if a Scheduled Caste person belonging to any particular State migrates to some other State, he will not be treated as a Scheduled Caste unless his caste is included in the list of Scheduled Castes of the State to which he has migrated. The Committee feel that this entails hardship and is also not equitable, inasmuch as the member of the Scheduled Caste continues to suffer from the various disabilities arising out of the traditional practice of untouchability. His economic and social status does not necessarily improve by migration and he still needs special assistance. The Committee have, therefore, inserted a provision to the effect that a member of the Scheduled Caste who migrates to another State will continue to be treated as a Scheduled Caste of the State to which he has migrated.

(v) Normally a woman marrying a Scheduled Caste has the same social and economic status as her husband. Under the present law, however, such a woman continues to retain her own caste and is not eligible for any facility admissible to the Scheduled Castes. This is an anomalous position and, therefore, the Committee feel it desirable to include a provision whereby a woman marrying a member of the Scheduled Caste will be deemed to belong to the caste of her husband.

(vi) In the Bill, a general provision has been made excluding derogatory expressions, namely, Dhed, Chandala, Panchama and Paraiyan, from the Schedules to the Scheduled Castes Orders. At the same time provision has been made that notwithstanding such omission from the lists, members of these castes will continue to be treated as Scheduled Castes. The Committee feel that the term "Charal", which is used in West Bengal, should also be added to this list and a suitable amendment has, therefore, been made in paragraph (b) of Chapter I of the First Schedule.

(vii) The Committee devoted considerable time in deciding the criterion which should be adopted in order to determine whether a community should be included in the list of Scheduled Castes. The Committee are of the opinion that extreme social, educational and economic backwardness arising out of the traditional practice of untouchability should be the criterion for including a community in the list.

The Committee also feel that any proposal for inclusion in, or exclusion from, the lists of Scheduled Castes, of any community should be examined with reference to the social condition of the members of that community in the relevant State. The social condition of a caste varies from State to State, and it will not be proper to generalize any caste as a Scheduled Caste in the whole country.

(viii) The Committee received several memoranda and representations, made on-the-spot study visits to various States, recorded the evidence of individuals and organisations, and after detailed discussions have modified the lists in the Bill keeping in view the criterion and guidelines referred to above.

(ix)

(ix) A statement of changes made in the lists of Scheduled Castes is indicated in Annexure I.

(x) In the original Bill, no amendment had been proposed to the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968 as this Order was promulgated after the Bill was introduced in Lok Sabha. Amendments have now been incorporated to bring this Order in line with the amendments proposed to the Orders specifying the Scheduled Castes in other States and Union Territories.

The Minister of Law and Social Welfare also promised to make enquiries as to whether the "Dhor", "Chamar" and "Mochi" communities existed in the Union territory and whether they qualified for inclusion on the basis of accepted criterion; and if necessary, he is likely to move an amendment in this behalf in the House at the appropriate time.

20. *The Second Schedule.*—(i) In this Schedule amendments have been proposed to the following Orders promulgated by the President of India specifying the Scheduled Tribes in the various States and Union Territories:

- (1) The Constitution (Scheduled Tribes) Order, 1950.
- (2) The Constitution (Scheduled Tribes) (Union Territories) Order, 1951.
- (3) The Constitution (Andaman & Nicobar Islands) Scheduled Tribes Order, 1959.
- (4) The Constitution (Dadra and Nagar Haveli) Scheduled Tribes Order, 1962.,
- (5) The Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967.
- (6) The Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968.

(ii) The Committee feel that the proposal to specify the tribes, the synonyms and the sub-tribes in three separate columns will not be appropriate. As in the case of Scheduled Caste Orders, the Committee are of the view that it would be best to follow the wording of article 342(1) of the Constitution and specify "The tribes or tribal communities, or parts of, or groups within, tribes or tribal communities". Each of the Scheduled Tribes Orders have been modified accordingly, and in the lists of Scheduled Tribes the main tribe name is written first followed by the synonyms and sub-tribes in alphabetical order.

(iii) The Committee also considered the question as to whether member of the Scheduled Tribes should continue to be treated as a Scheduled Tribe after conversion to another religion other than a tribal religion. The Committee are of the opinion that no person who has given up the tribal faith or faiths and has embraced Christianity or Islam should be deemed to be a member of Scheduled Tribe. Amendments to the Scheduled Tribes Orders have been made accordingly.

The Minister-in-charge expressed his difficulties with regard to the acceptance of the proposed amendment. He stated that the proposed

amendment is required to be examined very carefully in consultation with the Ministries of Law, Home Affairs and External Affairs.

(iv) For the specification of communities as Scheduled Tribes, the Committee adopted as the criteria indications of primitive traits distinctive culture, geographical isolation, shyness of contact with the community at large and backwardness. As a further guideline, the Committee feel that in deciding whether a community should be included in or excluded from the list of Scheduled Tribes for a particular State or Union Territory it should be examined whether the community satisfies the criteria laid down in that particular State.

(v) *Chapter II—Paragraph 3.*—The amendment made in this paragraph is of a formal character.

(vi) The Committee received several memoranda and representations and recorded evidence of several individuals and organisations representing the various communities. They also made on-the-spot study visits in the various States. As a result the Committee have made various modifications in the list of Scheduled Tribes. These are indicated in Annexure II.

(vii) The Committee have *inter alia* suggested the inclusion in the list of Scheduled Tribes for Assam of certain communities which had migrated to the State in the past and are at present working as tea garden labourers. The Minister of Law and Social Welfare was of the view that these communities did not satisfy the criteria for inclusion in the list of Scheduled Tribes and indicated that he is likely to move an amendment in this behalf in the House at the appropriate time.

(viii) The Committee have also suggested certain amendments to the Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968 which was issued after the Bill was introduced in Lok Sabha. These amendments are intended to bring the said Order in conformity with the other Orders specifying the Scheduled Tribes in other States and Union Territories.

21. *Clause 1 and Enacting Formula.*—Amendments made in these are of a formal character.

22. The Joint Committee recommend that the Bill, as amended, be passed.

ANIL K. CHANDA,
Chairman, Joint Committee.

NEW DELHI-1.
15th November, 1969.

ANNEXURE I

(Vide para 19(ix) of the Report)

THE FIRST SCHEDULE

Name of the Caste included	Name of the Caste excluded
I	2

CHAPTER I

PART I—ANDHRA PRADESH

1. Chamar-Ravidas, Chamar-Rohidas
(against Chamar)

PART II—ASSAM

1. Chamar-Rohidas (against Chamar)
2. Dom
3. Dushad
4. Badiar (against Dugla)

PART III—BIHAR

1. Chamar-Ravidas, Chamar-Rohidas
(against Chamar)
2. Rajak (against Dhobi)
3. Bansphor, Dhangad (against Dom)
4. Khelta
5. Tanti, Tantwe (against Pan)

Other Changes :

- (i) area restriction has been removed in respect of 'Bhuiya' caste.
- (ii) 'Bhumij' caste has been included in the list of Scheduled Castes in Patna and Tirhut divisions and districts of Monghyr, Bhagalpur, Soharsa and Purnea only.

PART IV—GUJARAT

1. Barwasia, Zampad (against Bhangi)
2. Chamar-Ravidas (against Chamar)
3. Meghval (against Vankar)

Other Changes :

- (i) 'Nadi' has been included as main caste instead of a synonym of 'Chamar'.
- (ii) 'Rawat' which was already included in the Bill as synonym of 'Shenva' has been substituted by 'Shenva-Rawat'.

PART V—HARYANA

1. Ramdasia, Chamar-Ravidas, Chamar-Rohidas (against Chamar)
2. Sapera (against Sapela)

Other Changes :

- (i) 'Kabirpanthi' which was already included in the Bill as sub-caste of 'Julaha' has been substituted by 'Kabirpanthi-Julaha'.

PART VI—KERALA

1. Chemmar, Chamar-Ravidas, Chamar-Rohidas (against Chakiliyan)
2. Chavalakkaran
3. Kudumbi
4. Peruvannan, Varnavan (against Mannan)
5. Paniyan
6. Sambavan, Sambavar

Other Changes :

- (i) 'Cheraman' and 'Pulayan' were already included in the Bill but 'Pulayan' has been accepted as the main caste and the 'Cheraman' as its synonym.
- (ii) 'Thundan excluding Ezhava' which was already in the Bill has been substituted by 'Thandan excluding Ezhava Thandan'.
- (iii) 'Thoti' which was already included in the Bill has been substituted by 'Thotti'.

PART VII—MADHYA PRADESH

1. Badhak (against Bagdi)
2. Beria (against Bedia)
3. Chamar-Ravidas, Jirgar, Ladia (against Chamar)
4. Dahait, Dahayat, Dahat
5. Pan (against Ganda)

Other Changes :

'Bhambi' has been included as sub-caste of 'Chamar' instead of a sub-caste of 'Balahi'.

PART VIII—MAHARASHTRA

1. Chamar-Ravidas (against Chambhar)
2. Sindhollu, Chindhollu

PART IX—MYSORE

- | | |
|---|---|
| <ol style="list-style-type: none"> 1. Mansa (against Maila) 2. Magera (against Moger) 3. Chamar-Ravidas (against Samagara) 4. Dombi-Dasar (against Dom) | <ol style="list-style-type: none"> 1. Bhovi [of the districts of Bangalore, Bellary, Chikmagalur, Chitradurga, Hassan, Kolar, Mandya, Mysore (except Kollegal taluk), Shimoga and Tumkur], Bovi, Voddar. |
|---|---|

PART X ORISSA

1. Chamar-Ravidas, Chamar-Rohidas (against Chamar)
2. Rajaka (against Dhoba)
3. Mahar, Mehra, (against Meher)
4. Kadma (against Kandra)

PART XI—PUNJAB

1. Ramdasia, Chamar-Ravidas, Chamar-Rohidas (against Chamar)
2. Sapera (against Sapela)

Other Changes:

'Kabirpanthi' which was already included in the Bill has been substituted by 'Kabirpanthi-Julaha'.

PART XII—RAJASTHAN

- | | |
|--|------------|
| 1. Lalposh (against Bhangi) | I. Gancha. |
| 2. Chamar-Ravidas, Chamar-Rohidas (against Chamar) | |
| 3. Garda, Garoda, Garolda, Garura, Gurda | |

Other Changes:

'Megh-Vanshi' which was misprinted in the Bill has been corrected as 'Meghvanshi'.

PART XIII—TAMIL NADU

- | | |
|---|----------|
| 1. Chakkiliyar (with Chakkiliyan) | I. Velau |
| 2. Chamar-Ravidas, Chamar-Rohidas (against Chakkiliyan) | |
| 3. Devandrakulathar (with Devendrakulathan) | |
| 4. Kudumbar (with Kudumban) | |
| 5. Pallar (with Pallan) | |
| 6. Vathiriyar (with Vathiriyar, against Pallan) | |
| 7. Puthirai Vannar (with Puthirai Vannan) | |
| 8. Semmar (with Semman) | |
| 9. Pallar—Novithar | |

Other Changes:

- (i) 'Madras' has been substituted by 'Tamil Nadu' as a consequence of the change of the name of the State.
- (ii) 'Panan (of Kanya Kumari district and the Shenkotah Taluk of Tirunelveli district)' has been included as main caste instead of a sub-caste of 'Adi-Dravida'.
- (iii) 'Sambavar' has been included as main caste instead of a synonym of 'Adi-Karnataka'.
- (iv) 'Madari' has been included as main caste instead of a synonym of 'Chakkiliyan'.
- (v) 'Pulayan' has been included as sub-caste of 'Cheramar' instead of a sub-caste of 'Chalavadi'.
- (vi) 'Vaunan' has been substituted by 'Vannan'.

PART XIV—UTTAR PRADESH

1. Halalkhor (against Balmiki)
2. Bauria (against Bawaria)
3. Kureel, Raidas, Chamar-Ravidas, Chamar-Rohidas (against Chamar)
4. Rajak (against Dhobi)
5. Domahra, Supach (against Dom)
6. Chikwa (against Khatik)
7. Sansi (against Sansiya)
8. Khairaha
9. Khorot

Other Changes:

- (i) The spelling of 'Bahaeliya' as shown in the Bill has been corrected as 'Baheliya'.
- (ii) The spelling of 'Bajanya' as shown in the Bill has been corrected as 'Bajaniya'.
- (iii) 'Mazhabi' has been included as main caste instead of a synonym of 'Balmiki'.
- (iv) The spelling of 'Gharmai' as shown in the Bill has been corrected as 'Gharami'.
- (v) 'Shilpkar' which was included in the Bill throughout the State has been included only in Kumaon & Garhwal Divisions.

PART XV—WEST BENGAL

1. Byagra Kshatriya, Let (against Bagdi)
2. Satnami, Chamar-Rohidas (against Chamar)
3. Deshwali Majhi
4. Dhoba, Rajak, Sukladas (against Dhopa)
5. Hela

CHAPTER II

PART I—CHANDIGARH

1. Ramdasia, Chamar-Ravidas, Chamar-Rohidas (against Chamar)
2. 'Sapers (against Sapela)

Other Charges:

'Kabirpanthi' which was already included in the Bill has been substituted by 'Kabirpanthi-Julaha'.

PART II—DELHI

1. Chamar-Ravidas, Chamar-Rohidas
(against Chamar)
2. Badi (against Naribut)

PART III—HIMACHAL PRADESH

1. Chamar-Ravidas, Chamar-Rohidas
‡ (against Chamar)
2. Nath (against Jogi)

Other Changes :

- (i) 'Nagalu' has been included as synonym of 'Sapela' instead of a synonym of 'Badhi'.
- (ii) 'Kabirpanthi' which was already included in the Bill has been substituted by 'Kabirpanthi-Julaha'.

PART IV — MANIPUR

1. Chamar-Rohidas (against Muchi)

PART V — TRIPURA

1. Chamar-Ravidas, Chamar-Rohidas
(against Chamar)

CHAPTER III

JAMMU AND KASHMIR

1. Chamar-Ravidas, Chamar-Rohidas
(against Chamar)
2. Doomna.

CHAPTER IV

DADRA AND NAGAR HAVELI

1. Chamar-Ravidas, Chamar-Rohidas
(against Chamar)
2. Vankar (against Mahyavanshi)

Other Changes :

'Rohit' has been accepted as synonym of 'Chamar' instead of a synonym of 'Mahyavanshi'.

CHAPTER V

PONDICHERRY

Other Changes :

'Sambavar' has been included as a main caste instead of a sub-caste of 'Adi-Dravida'.

15. Sherdukpen, Thonji, Senji
16. Singpho, Sinpho, Chinphou
17. Sulung
18. Tagin, Soreng-Ling-Po, Moya, Mayu, Mara, Na.
19. Changwan, Havi, Khamiyang, Khemsing, Longchang, Longphi, Longri, Lung Chang, Lungri, Maimongs, Moglum, Moklum, Morang, Mosang, Musang, Rang Pang, Ronrang, Sanake, Tangsa, Takam, Teikam, Tikhak, Tonglum, Tongsing, Yogli, Yongkuk, Yotingkuk.
20. Wancho.
21. Zakhring

PART III—BIHAR

- | | |
|--------------------------------------|-------------|
| 1. Agaria, Bir (against Asur) | 1. Tamarla. |
| 2. Kawar. | |
| 3. Dhangar, Dhangad (against Oraon). | |

OTHER CHANGES :

- (i) For the purposes of area restriction in respect of 'Bhumij' tribe, the 'Palamau' district has also been included.
- (ii) 'Kisan' which was already included as synonym of 'Nagesia' has been substituted by 'Nagesia-Kisan'.

PART IV—GUJARAT

1. Nayak.
2. Rajgoad.

PART V—KERALA

- | | |
|---|---------------------|
| 1. Kulluva Kuruman,
Vetu Kuruman
(against Kuruman). | 1. Mulluva Kuruman. |
|---|---------------------|

OTHER CHANGES :

The existing tribe 'Then Kuruman' shown as the synonym of 'Kattunaynkan' has been accepted as the sub-tribe of 'Kuruchian'.

PART VI—MADHYA PRADESH

- | | |
|--------------------------------------|--------------|
| 1. Dhur (with Dhuru, against Gond). | 1. Raj Gond. |
| 2. Maria (with Madia, against Gond). | |
| 3. Murin (with Mudia, against Gond). | |
| 4. Rathia (against Kanwar). | |
| 5. Sor (against Secharia). | |

OTHER CHANGES :

- (i) 'Andh' tribe shown in the Bill as the sub-tribe of 'Gond' has been accepted as the main tribe.
- (ii) 'Halbi' which was shown as the synonym of 'Halba' has been accepted as a main tribe.

PART VII—MAHARASHTRA

- | | |
|---|--|
| <ol style="list-style-type: none"> 1. Gond Burud, Madia or Maria (against Gond). 2. Pardhi, Advichincher Pardhi, Phanse Pardhi, Shikari Pardhi. | <ol style="list-style-type: none"> 1. Mana. |
|---|--|

OTHER CHANGES :

The spelling of 'Bhill' tribe as shown in the Bill has been corrected as 'Bhil'.

PART VIII—MYSORE

- | | |
|---|---|
| <ol style="list-style-type: none"> 1. Bhovi, Bovi. 2. Ghantichore. 3. Handi Jogi. 4. Kepmari. 5. Koracha. 6. Korama. 7. Thenukudi (against Kudiya). 8. Sillekyaatha. 9. Sudugadu Siddha. | <ol style="list-style-type: none"> 1. Adiya. 2. Kammara. 3. Kaniyan, Kanyan. |
|---|---|

OTHER CHANGES :

- (i) Area restriction in respect of 'Banjara' tribe has been removed.
- (ii) The spelling of the tribal name has been corrected from 'Maranshikari' to 'Haranshikari'.

PART IX—ORISSA

1. Paidi Bhuyan, Paudi Bhuyan (against Bhuiya).
2. Bhinjwal, Binjhoa (against Bhinjhal).
3. Konda Dora (against Konda Dhora).
4. Saunti.

OTHER CHANGES :

- [(i) 'Balga' has been included as main tribe instead of a sub-tribe of 'Gond'.
- (ii) The spelling of 'Bondo Paraja' as shown in the Bill has been corrected as 'Bonda Paraja'.
- [(iii) 'Tharua' has been included as main tribe instead of the synonym of 'Munda'.

PART X—RAJASTHAN

1. Rawat-Bhil (against Bhil).
2. Rawat-Mina (against Mina).

Other Changes :

Exclusion of 'Rajput Garasia' tribe from within the fold of 'Garasia' tribe, as shown in the Bill, has been removed.

PART XI—TAMIL NADU

- | | |
|--|--|
| <ol style="list-style-type: none"> 1. Malakkaran (of North and South Arcot, Salem and Tiruchirapalli Districts) | <ol style="list-style-type: none"> 1. Kammara. 2. Malayali Gounder (of North and South Arcot, Salem and Tiruchirapalli Districts). 3. Kaniyan Karyan. |
|--|--|

Other Changes :

- (i) 'Malayali' shown as the synonym of 'Malayali Gounder' in the Bill has been accepted as the synonym of 'Malakkaran'.
- (ii) The name of the State has been changed to 'Tamil Nadu'.

PART XII—WEST BENGAL

1. Rong (against Lepcha).
2. Bodo (against Mech).

Other Changes :

The 'Parhaiya' has been included as main tribe instead of the synonym of 'Mal Pahariya'.

CHAPTER II

PART I—HIMACHAL PRADESH

- | | |
|--|--|
| <ol style="list-style-type: none"> 1. Beda (against Beta). 2. Chamang, Damang (with Kanaura). 3. Kolta. | <ol style="list-style-type: none"> 1. Both. |
|--|--|

Other Changes :

- (i) The 'Bodh' has been included as a main tribe instead of the synonym of 'Jad'.
- (ii) The spelling of 'Bangal' has been corrected to read as 'Banghal'.

PART II—LACCADIVE, MINICOY AND AMINDIVI ISLANDS

Other Changes :

The spellings of 'Thakru' tribe as shown in the Bill have been corrected as 'Thakru'.

PART III—MANIPUR

1. Aimol.
2. Baite.
3. Chogthu.
4. Gulte.
5. Kuki.
6. Puram.
7. Lusei (against Mizo).
8. Mikir.
9. Sukate.
10. Perum.
11. Ralte.
12. Sukte.
13. Kachanago (against Zamei-Lieangmei).

PART IV—TRIPURA

1. Kalali, Karbong, Kaipeng, Dub, Thangchep, Sukuchep, Bengshel, Mussum, Murasing, Rankhal, Rupini, Lengui, Lengung.
2. Chaimal.
3. Kanda, Kheria, Kheriya.

CHAPTER V
UTTAR PRADESH

1. Shauka, Mana, Nitiwal (against Bhotia).
2. Bhil.

For the existing tribe 'Jaunsari (excluding Khasa Jaunsari, viz. Brahmin and Rajput)', the following tribes have been substituted :

3. Bajgi, Chanorm Beda, Turi, Nai Jhumaria, Auji, Darzi, Diyad, Dhake, Hurkiya.
4. Barhai, Badi, Mistri, Ode.
5. Chamar.
6. Chura.
7. Dhaliya.
8. Dom, Doom.
9. Jogi, Jogra, Nath.
10. Julaha, Varav.
11. Koli, Koi.
12. Kolta.
13. Kumhar.
14. Luhar.
15. Pari.
16. Ruriya.
17. Sunar.
18. Tamota.

of Jaunsar-Bawar Pargana in Dehradun District, Rawain Pargana in Uttar Kashi District and Jaunpur Pargana in Tehri Garhwal District.

Other Changes :

The spelling of 'Tolcha' has been corrected as 'Tolchha'.

MINUTES OF DISSENT

I

I herewith file my minutes of dissent to the report of the Joint Committee as below:—

1. In respect of the Scheduled Castes the Committee made a provision to the effect that a member of the Scheduled Caste who migrates to another State, will continue to be treated as a Scheduled Caste of the State to which he has migrated. The same principle has not been made applicable to the members of the Scheduled Tribes who migrate to another State. Such a member should be treated as a Scheduled Tribe of the State to which he has migrated, as in the case of Scheduled Caste.

2. Injustice has been done by the anomaly of classifying a community as a Scheduled Tribe in one part of a State and classifying the same community as a Scheduled Caste in another part of the same State. There has been a glaring instances of this nature. In the case of Bihar for example 'Bhumij'. These anomalies should be removed.

3. That I do not find myself in agreement with Joint Committee turning down amendments regarding the inclusion of 'Banjara' in the list of Scheduled Tribes and thus perpetuating the most serious and unjust position of hopelessly backward 'Banjara' tribe being included in Schedule II of tribes in States like Andhra Pradesh, Bihar, Orissa, Madras and Mysore, while refusing to include the same tribe in the said Schedule in States and Union Territories like west Bengal, Gujarat, Madhya Pradesh, Maharashtra, and Himachal Pradesh.

(ii) This is patently impossible and most embarrassing discriminatory situation that the members of the same tribe who are agreed to possess adequate tribal characteristics in several States in which they are so included in the Second Schedule of Tribes, are denied the same inclusion in several other States when ethnically, culturally and socially they are the same, suffering from same economic backwardness, possessing primitive traits, distinctive culture, geographic isolation and shyness of contact with community at large.

(iii) The above characteristics enabling 'Banjaras' to be included in Schedule of Tribes has been adequately brought out in an exhaustive brochure entitled 'Report of all India Banjara Study Team' (circulated to all members of the Committee). This has also been admitted by series of Commissions and Committees appointed by Government from time to time:

- (a) The Report of the Backward Classes Commission (Kaka Kalelkar Commission).
- (b) The Report of the Scheduled Areas and Scheduled Tribes Commission (Chairman—Shri U. N. Dhebar).
- (c) The Report of the Advisory Committee on Revision of the lists of Scheduled Castes and Scheduled Tribes.

(iv) On the grounds of tribal characteristics and because they do not suffer from stigma of untouchability 'Banjaras' and their synonyms were removed from Scheduled Castes in States like Orissa and Mysore and added to Scheduled II of Tribes; while in States of Rajasthan (Gavaria), Himachal Pradesh (Sirkiband), Kerala (Gavara) they have still been retained in Schedule of Castes which is most unfortunate proof of failure to apply same criteria in all the State.

4. 'Bovi' Community has been included in the Second Schedule to Mysore State, while the Committee refused to include the same tribe Bovi, (Diwar, Koli) of the Vidarbha area of Maharashtra State. They possess the tribal characteristics. They were in the second Schedule of 1950 order. They are left out tribes and should be included in the Second Schedule.

5. The Committee recommended exclusion of 3 castes and 14 tribes from the existing Schedules to the Bill. The educational, economical and other developmental benefits enjoyed by these Castes and Tribes, recommended for exclusion should not be terminated suddenly but withdrawn gradually in a phased manner so as not to cause hardship to them.

6. There are some communities in the list of Vimukta Jati, Nomadic and other Backward Classes, which deserve special assistance and they should be treated on par with Scheduled Castes and Scheduled Tribes in matter of economic upliftment and should have a separate Commission.

7. In some States and Union Territories namely Haryana, Chandigarh, Delhi, Punjab, Pondicherry and Jammu & Kashmir, there is no Second Schedule of Tribes. Therefore it was not possible for the Committee to consider the amendments for inclusion of tribes in the Schedule.

8. I, therefore, place on record my minute of dissent to the decisions of the Committee.

New Delhi;

The 17th November, 1969

DEORAO S. PATIL

II

As an individual member of the Committee, I feel it my duty to record my sincere and sharp disagreements with a number of decisions taken by the whole Committee. From the very beginning I have been feeling that the Bill has been drafted by the Government not with a view to rationalising the question of scheduling on the basis of any scientific studies or approach but only to play some politics at the cost of the unfortunate and helpless people. This is not a general observation as such, because it can be fully established even by the happenings during the deliberations of this Committee. It is no use recounting such a story at this stage. I would merely mention a few specific points on which I

totally disagree with the Government viewpoint and the Committee's decisions.

2. Even before the drafting of this Bill I took up the question of scheduling the displaced persons from East Pakistan who have been settled outside West Bengal. After some persuasion the Government accepted the legitimacy of their claim, but that was done only in principle as provided in Section (3), chapter I, of the First Schedule. Experience shows that such a general provision is of very little use in practice. To make it really meaningful and effective, I tabled a number of amendments for specifically reflecting this provision in the separate lists for the different States and Union territories. The State Government officials are generally guided by such separate lists without bothering much about the general provision. The Minister was not agreeable to my suggestion on the plea, firstly, that the Government is not aware of all the communities who have actually settled down in various States and Union Territories, and secondly, that there would be no administrative difficulty because any person concerned can always make an affidavit to establish his claim under the general provision. I feel none of these arguments are justified. Even the Lokur Committee, apart from other evidences, has specifically mentioned certain communities who constitute nearly 90 per cent of the displaced persons rehabilitated in certain States outside West Bengal. There is no reason why the Government could not make some clear provision for such a predominant section of the displaced persons for the sake of some doubt, even if we so concede, about the remaining 10 per cent of the persons concerned. The fact is that the Government is determined to avoid the entire question and deprive these unfortunate people of their legitimate rights. The second point ignores even the elementary common experience that most of these illiterate people would never be able to go in for the necessary affidavit with its attendant procedures to establish their claims, particularly because of the unhelpful attitude of the concerned officials. I am of firm conviction that the general provision will have no meaning and effect to these double victims of social aggression and the partition unless it is concretised on the lines I have suggested.

3. My second point is about the unconstitutional *exclusion of the Andamans and Nicobar Islands* from the making of lists for *Scheduled Castes*. The general provision already accepted by the Government, and the Committee in regard to the scheduling of displaced persons from East Pakistan outside West Bengal is applicable to both the States and the Union Territories. It is an established fact that most of the displaced persons (about 80—90 per cent) settled in the Union Territory of Andamans and Nicobar Islands belong to certain Scheduled Castes recognized in West Bengal and neighbouring States. These facts have been officially admitted in Parliament also. Since the Bill did not make any provision for a list of Scheduled Castes in this Union Territory, I gave an amendment for inserting a new part for this Territory, in relation to Scheduled Castes consisting not only of the displaced persons but also the sweepers and similar section of the society who are there for a long time. This amendment was ruled out of orders as being beyond the scope of Article 341 (2) of the Constitution. I am of the firm opinion that this plea was entirely wrong. It was pointed out by the Minister that the Chief Commissioner concerned had not recommended for such a schedule, and that since the President had not so far notified a

list of Scheduled Castes for the Andaman and Nicobar Islands, Parliament could not make a new list. Under Article 341, there is no requirement even for consultation with the Chief Commissioner of a Union Territory—only the Governor of a State is to be consulted in such matters. Since the Union territories are administered by the Union Government, the fault of not notifying timely a list of Scheduled Castes already settled in the Andaman and Nicobar Islands lies with the Union Government and that cannot be an excuse for incapacitating Parliament for rectifying a mistake. I, therefore, urge that the Parliament should exert its authority over the Executive on such a vital issue.

4. Thirdly, the Government action of excluding the *Namasudra* community from the Orissa State List of Scheduled Castes is also not justified on any ground. This community had not been included originally in the 1950 Order of the President. It was only on the specific recommendations of the Backward Classes Commission that *Namasudras*, were included as a Scheduled Caste in Orissa in the amending Act of 1956, and they are still there in the State List. Even while the team of Members of Parliament held discussions regarding revision of lists of Scheduled Castes and Scheduled Tribes with the State Government of Orissa in March, 1966, the question of this community came up and it was agreed that an investigation would be made as to whether they suffer from untouchability. We are not aware of any such investigation actually being made and its manner also. Moreover, in a note circulated by the Department of Social Welfare for our Committee, it is clearly recorded that there is an agreement between the Registrar-General and the Department to the effect that no major community|Caste|tribe can reasonably be said to have been omitted from the lists included in the Bill. This agreement has been clearly violated in the case of exclusion of *Namasudras* in Orissa who are shown as a major community of Scheduled Castes there in the 1961 Census. It is really regrettable that the Committee did not take into consideration even the views of the State M.L.As. specifically expressed to the Study Group that visited Orissa in October, 1968. One of the important points urged by the M.L.As. and others present during the course of the discussion was that the tribes and the castes which were scheduled in the neighbouring States of Bihar, M.P., West Bengal and Andhra Pradesh should also be scheduled in Orissa. *Namasudras* are already scheduled in the neighbouring States either as original settlers or as rehabilitated displaced persons, and they are going to be so recognized even in Orissa by virtue of their being displaced persons from East Pakistan. I, therefore, find no valid ground to exclude this community from the existing Orissa State List. I hope their legitimate position would be restored by Parliament in the final Act.

5. Finally, I will be failing in my duty if I do not mention the unhappy method and manner of including and excluding certain influential communities in the lists of Scheduled Castes and Tribes. Particular mention may be made of the 'Bhovi' and 'Banjara' Communities in Mysore. In the original Bill, the 'Bhovi' community was included as a Scheduled Caste (with area restrictions). In the face of strong opposition, and as they do not suffer from the stigma of untouchability, they were taken out from the list of Scheduled Castes but included in the list of Scheduled Tribes, along with the 'Banjara' and a few other communities. It is

highly regrettable that the Committee at all did not consider whether these communities fulfil any of the prescribed criteria for inclusion in the list of Scheduled Tribes. The actual tribals in Mysore are known to be found only in hilly regions. Now some non-tribal communities from the plains are going to exploit the Scheduled Tribes. This is not a scientific or rational basis of doing things on such a vital issue.

6. Let the full Parliament take note of these facts for final decisions.

NEW DELHI;
November 17, 1969.

P. R. THAKUR.

III.

We, the undersigned Members of the Joint Committee on the Scheduled Castes and Scheduled Tribes orders (Amendment) Bill, 1967 herewith file our minutes of dissent to the Report of The Joint Committee as below:—

1. That we do not find ourselves in agreement with Joint Committee turning down amendments bearing No. 413, 429, 455 to 460, 492 to 494, 529, 534, 539, 545, 562, 608, 734, 744 & 775 and thus perpetuating the most serious and unjust position of hopelessly backward tribe of 'Banjara' being included in Second Schedule of tribes in States like Andhra Pradesh, Bihar, Orissa, Madras and Mysore while refusing to include the same tribes in the said Schedule in States or Union Territories like Assam, Bengal, Chandigarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Punjab, Pondicherry, Jammu & Kashmir, Kerala, Madhya Pradesh and Maharashtra.

2. This is patently impossible and most embarrassingly discriminatory situation that the members of same tribe who are agreed to possess adequate tribal characteristics in several States in which are so included in Second Schedule of Tribes are denied the same inclusion in several other States when ethnically, culturally and socially they are the same, suffering from same economic backwardness, possessing primitive traits, distinctive culture, geographic isolation and shyness of contact with communities at large.

3. The above characteristics enabling 'Banjaras' to be included in Schedule of Tribes has been adequately brought out in an exhaustive brochure entitled "Report of all India Banjara Study Team" (circulated to all concerned State Governments. It is further strengthened by recommendations of Members of Committee). This has also been admitted by series of Commissions and Committees appointed by Government from time to time vide (a) Backward Classes Commission (Kaka Kalelkar) (Vol. II) pp 205 (Andhra) pp. 212 (Bihar) pp. 222 (Madras) pp. 238 (Orissa) pp. 244 (Saurashtra). (b) Scheduled Areas and Scheduled Tribes Commission (Chairman—Shri U. N. Dhebar's letter dated 4-10-1961 para 3) ch. 30, pp. 357. (c) Advisory Committee on Revision of the lists of Scheduled Castes and Scheduled Tribes (Lokur Committee) pp. 17 lines 29 to 34 pp. 91 and pp. 93 (Andhra) p. 97 (Gujarat) p. 107 (Mysore) p. 109, (Orissa) p. 113 (Himachal) (iv) On grounds of tribal characteristics and because they do not suffer from stigma of untouchability 'Banjaras'

and their synonymous were removed from Schedule of Castes in States like Orissa and Mysore and added to Schedule II of Tribes; while in States of Rajasthan, Himachal Pradesh, Kerala and Tripura they have still been retained in Schedule of Castes which is most unfortunate proof of failure to apply same criteria in all the States.

4. We, therefore, while reiterating our complete agreement with amendments mentioned in para (i) above, place on record our minutes of dissent to the decision of this Committee to reject the above amendments or to declare some of them out of order thereby treating 'Banjara' tribe and their synonyms 'Left out Tribal' only in such States. Hence this.

NEW DELHI;
November 17, 1969.

B. RADHABAI ANANDA RAO
RAM CHARAN
EMONSING M. SANGMA
G. Y. KRISHNAN
K. SUBRAVELU
SHEEL BHADRA YAJEE
J. H. PATEL

While I endorse the feeling in favour of the inclusion of the 'Banjaras' in the States where they have been left out, I would have liked that the 'Bhuya', 'Bhuyan' now included in Scheduled Castes in Bihar should have been included in the Scheduled Tribes list in Bihar.

LOKANATH MISRA

NEW DELHI;
November 17, 1969.

IV

It has been found necessary to record minutes of dissent to the Report of the Joint Committee, as we shall be failing in our duties towards the members of Scheduled Tribes if we did not do so and very purpose for which the Constitutional protection has been provided to them will be defeated. We are particularly opposed to the dramatic inclusion of 'Bhovis' and 'Banjaras' in the list of Scheduled Tribes, for the following reasons:

- (i) That the 'Bhovis' and 'Banjaras' are denotified communities.
- (ii) That the Denotified and Nomadic Communities cannot be included in the list of Scheduled Tribes.
- (iii) That Backward Classes Commission (Kaka Kalelkar) unanimously recommended that the Denotified tribes, should not be called tribes. They shall be simply called Denotified Communities, vide (Report of the Backward Classes Commission, Chapter IV page 34 para 41 and page 36, para 48).

This has been further confirmed by the Lokur Committee in its report under the heading "Denotified and Nomadic Tribes", page 16-17, para-29 which reads:

"We suggest that the present anomalous position regarding the Denotified and Nomadic Tribes, who could more properly be identified as Communities rather than Tribes, should be rectified as soon as possible....."

- (iv) That the Lokur Committee in its report (Mysore page 57) have indicated reasons for rejection of the proposal of transfer of

these Communities i.e. (1) Bhovi (2) Ghantichore (3) Handijogi (4) Kepmari (5) Koracha (6) Korama (7) Sillekyaatha and (8) Sudugadu Sidha to the list of Scheduled Tribes, where in it is said:

“ * * * In Mysore, however, there was no evidence to show that these groups possessed tribal characteristics. It was therefore, decided not to transfer them to the list of Scheduled Tribes.....”.

(v) That Chairman of the Scheduled Areas and Scheduled Tribes Commission, Shri U. N. Dhebar recommended that their problems are peculiar and do need special examination as they are not eligible to be included in the list of Scheduled Tribes (*vide* Chairman's letter addressed to the President of India, New Delhi dated 4-10-61, para 5).

(vi) That the shift of position of 'Banjaras' with regards to various States may be illuminating:

(a) *Andhra Pradesh:*

Prior to 1953, they were recorded as Denotified tribes in old Andhra Pradesh:

Even in the existing Order in some part of Andhra Pradesh namely, Hyderabad, Mahboobnagar, Adilabad, Nizamabad, Medak, Karimnagar Warangal, Khammam and Nalgonda Districts, they are in the list of Denotified Communities.

Strangely enough in the proposed Bill, 'Banjara', 'Lambada', 'Sugali' have been accepted by the Committee as Scheduled Tribes throughout the State.

(b) *Bihar:*

In the existing Order, they are recorded in the list of Scheduled Tribes.

Lokur Committee recommended for exclusion of this community on the ground that they are assimilated with the general population and their population is insignificant. (*Vide* Lokur Committee Report, page 49).

“The State Government of Bihar in their memo No. 228 dated 17-12-68 recommended for their deletion, as their population is only 42 and that they do not possess tribal characteristics.

(c) *Madras:*

At present, 'Lambadi' & 'Sugali' are in the list of Denotified Communities.

In the proposed Bill, they have been really included by the Committee in the list of Scheduled Tribes.

(d) *Mysore:*

In the existing Order, the 'Banaras' and 'Lambani' were in the list of Scheduled Tribes only in the districts of Bangalore, Bellary, Chikmagalur, Chitradurga, Hassan, Kolar, Mandya and Mysore (except Kollegal Taluk), Shimoga and Tumkur.

In the proposed Bill, the area restriction has been removed and put in the list of Scheduled Tribes.

(e) *Orissa:*

In the existing Order 'Laban' are in the list of Scheduled Caste.

In this proposed Bill, they have been included in the list of Scheduled Tribes.

Orissa Government have recommended for the exclusion of 'Laban' from the list of Scheduled Tribes. (Vide their Memo No. 241 dated 4th Dec. 1968).

(vii) That from the above facts it is clear that the Bhovis and Banjaras with their congeners have moved from a position of Denotified Communities to Scheduled Castes and then to the list of Scheduled Tribes. There are records to show that this has been achieved by careful manipulation and political sleight of hand although they did not satisfy the criteria for Scheduled Castes or Scheduled Tribes. In Mysore the population of 'Bhoivi' and 'Banjara' is in the order of 9.5 lakhs and 6 lakhs respectively.

(viii) That the phenomenal shift of position of the 'Bhovis' of Mysore also is really remarkable.

They are found in other States also but no-where they are in the list of Scheduled Caste or Scheduled Tribes.

(a) Between 1917—1950 they were recorded as Depressed Classes for the purpose of educational and economic development.

(b) In 1950: They were wrongly recorded in the list of Scheduled Caste, even though they did not suffer from the stigma of untouchability. It has been proved beyond doubt that they do not suffer from the stigma of untouchability and therefore they were rightly deleted from the list of Scheduled Castes by the Joint Committee.

(c) That the Committee has wrongly accepted 'Bhovis' along with a number of Sub-Communities, to utter dismay, to be included in the list of Scheduled Tribes. It would be wrong to assume that if a particular Community does not fit in, in the list of Scheduled Caste, ~~it must find a place in the list of Scheduled Caste~~, it must find a place in the list of Scheduled Tribes.

In order to be included in the list of Scheduled Tribes, it must satisfy the following criteria;

(i) Indication of primitive trait.

(ii) Distinctive culture.

(ii) ~~Distinctive culture~~. *Geographical isolation.*

(iv) Shyness of contact with community at large.

(v) Backwardness.

2. None of the above requirements are met by the 'Bhovis'. nor they have claimed at any stage in the various memoranda, they presented to the Committee that they should be included in the list of Scheduled Tribes.

3. It was rather shocking that the 'Bhovis' have been included in the list of Scheduled Tribes, without having regard to the basic question as to whether they possess tribal Characteristics. Per contra, there are evidences to rebut their claim.

4. It may be relevant to point out that all the tribes included in the existing schedule are conspicuously inhabiting in the hills. The 'Bhovis' have been enjoying educational, economic and other benefits since 1917 i.e. for the last 52 years and naturally, therefore, they are very much advanced as compared to the backward and more backward communities in Mysore State who were deprived of the facilities, constitutional or otherwise all these years.

5. Inclusion of the 'Bhavis' in the list of Scheduled Tribes would be opening the flood gates of exploitations to the Scheduled Tribes, as it is likely to induce other backward communities to come forward to press their claim for inclusion in the list of Scheduled Tribes. By including the 'Bhavis' and 'Banjaras' in the list of Scheduled Tribes, it would amount to indirectly introducing entirely a new criteria for the Scheduled Castes and Scheduled Tribes:

(i) Scheduled Castes=Tribal Characteristics plus untouchability.

(ii) Scheduled Tribes=Tribal Characteristics minus untouchability.

6. This means that no member of Scheduled Castes would satisfy the criteria for Scheduled Tribes that any body who does not suffer from the stigma of untouchability, will automatically be reduced to be a member of scheduled tribes.

7. Thus it is clear, beyond any reasonable doubt that this wrongful inclusion of 'Bhavis' and Banjara will pose a serious threat to the plea of development of the Scheduled Tribes as these two communities being sufficiently advanced, would not allow the genuine and deserving Scheduled Tribes to take any advantage whatsoever.

8. It is interesting to note that not only that the 'Bhavis' and 'Banjara' did not press their claim for inclusion in the list of Scheduled Tribes, not even an iota of evidence was produced before the committee from the beginning to the end and in spite of their not demanding themselves to be placed in the list of Scheduled Tribes, a sudden and an eleventh hour transfer of 'Bhavis' to the said list is unjustifiable, improper, illegal, amounting to the raping of the Constitutional provisions, in respect of the political rights to snatch away certain reserved seats in the State Legislature and in the Parliament.

9. 'Bhavis' and 'Banjaras' are already in the list of Denotified Communities in the integrated area of Mysore and they are getting all the facilities, there is no need to include these communities in the list of Scheduled Tribes. Caste system, does not exist in the tribes of this country and hence 'Bhavis' being castes, can never be and should not be included in the list of Scheduled Tribes. There is no theory yet known to operate that if one can not be a scheduled caste, he will be automatically a Scheduled Tribes or *vice versa*.

10. It would be a fantastic decision if the 'Bhavis' (Voddars) who persistently fought for being retained in the list of Scheduled Castes with the area restriction removed, by bringing about political pressure to bear and who failed to establish their claim as members of Scheduled Caste, should suddenly find a place in the list of Scheduled Tribes.

11. Last but the most important factor in tribal welfare is that the tribes must be protected against the exploitation as enshrined in Article 46 of the Constitution, by the more advanced, more vocal, more educated enlightened and aggressive communities who will most certainly flout the efforts of the Government in the matters of land alienation. In almost all State Governments, where tribes predominantly inhabit, land legislations have been made to prevent the lands belonging to the tribals from being transferred to the non-tribals. Even the Government have failed in ensuring complete protection to the tribes in the matter of land alienation and there are serious tribal unrests on account of this. Inclusion of an

advanced communities like 'Bhavis' and 'Banjares' and for that matter any advanced communities, therefore, will be a source of grave danger to the tribes who will be rendered landless. Tribes live with the lands and languish without them due to alarming illiteracy.

12. We, therefore, vehemently oppose the inclusion of Denotified and Nomadic Communities and for that matter any other advanced Communities in the list of Scheduled Tribes. They cannot and should not, by any stretch of imagination be included in the list of Scheduled Tribes so long as the interest of the Scheduled tribes reigns supreme with the Government. We would like to demand and assert that the following Denotified and Nomadic Communities, be excluded from the list of Scheduled Tribes:

(a) *Andhra Pradesh:*

1. Banjara, Lambada, Sugali.

(b) *Bihar:* Banjara.

(c) *Madras:* Lambadi, Sugali.

(d) *Mysore:* (1) Bhavis (2) Ghantichore (3) Händjogt (4) Kepmari, (5) Koracha (6) Korama (7) Sillekyatra (8) Sudugadu Sidha (9) Banjara, Lambani.

(e) *Orissa:* Laban.

13. We, would not however, mind, if in the interest of these communities, the Denotified and Nomadic Communities should properly be indentified as Communities, removed from the list of Scheduled Castes and Scheduled Tribes and be treated exclusively as a distinctive community with reasonable development scheme/schemes, if the Government so desire, as recommended by the Lokur Committee.

NEW DELHI:

November-17, 1969

M. G. UKHEK

KARTIK ORAON

RAMCHANDRA ULAKA.

NEKI RAM.

V

I consider it necessary to record my Minutes of Dissent in respect of some tribes who should have been included in the Schedule, but they have either been included in the list of scheduled castes or omitted altogether. The very purpose of the Constitution in providing and extending facilities to the weaker sections of the people is to bring them in line with the others and thereby help them to merge in the national life of the country. It is unfair and unjust to deprive some of the tribes to take the due share for the development. While I reserve my right to bring amendments for the inclusion of or exclusion from, at the appropriate time, I would like to bring the following points for favour of consideration of the House:

1. 'Bhuniya' and 'Rawatiya' or 'Routiya' should be included in the list of Scheduled Tribes in Chotanagpur Division (in the district of Ranchi, Singhbhum, Hazaribagh, Dhanbad and Palamau) and in the district of Santhal Pargana.

2. 'Bhuniya' have been included in the list of Scheduled Castes throughout the State, unlike the 'Bhunj', who have been included in the list of Scheduled Tribes only in Chotanagpur Division and Santhal Pargana district.

3. 'Routiya or Rawatiya' are in every respect tribals as they meet all the requirements of tribal characteristics, for instance in the matter of belief, rights and rituals, observance and ceremonies and mode of worship which are not different from other tribals living in the locality. This has unfortunately proved to be a harmful omission so far as this particular tribe is concerned.

NEW DELHI;

KARTIK ORAON.

November 17, 1969.

VI

While I am in general agreement with the Report of the Joint Committee I differ on some important and fundamental aspects of the Bill and I consider it my duty to express my views on them as follows:

It is important to note that since 1950, there are only two judicial decisions regarding the lists of Scheduled Castes and Scheduled Tribes. In the Civil Appeal No. 401 of 1964 (Vasavalingappa vs. Munichinnappa and others) the Supreme Court observed:—

"It may be accepted that it is not open to make any modification in the order by producing evidence to show (for example) that though Caste A alone is mentioned in the Order, Caste B is also part of Caste A and therefore must be deemed to be included in Caste A. It may also be accepted that whenever one caste has another name it has been mentioned in brackets after it in the Order: [See Arya (Mala), Dakkal (Dakkal War etc.)]. Therefore generally speaking it would not be open to any person to lead evidence to establish that Caste B (in the example quoted above) is part of Caste A notified in the Order." This view is reiterated in the subsequent decision in Bhaiyalal Vs. Hari Krishna Singh and others.

In the light of the above decisions and also on the plea of grouping the castes and tribes in a scientific manner a comprehensive compendium of all local synonyms, phonetic variations, sub-castes and sub-tribes for each caste and tribe have been taken out from old Census Reports and old standard books such as those by Thurston, Ibboston, Russel and Hiralal etc. and included 72 new sub-castes and 141 new sub-tribes in the Bill.

I consider this as undesirable and unnecessary. Some of the new names of the sub-castes and sub-tribes are so old that people had forgotten them and the younger generation had not even heard them. Our Society is already ridden with innumerable castes and tribes and stands disintegrated. By giving statutory recognition to many more sub-castes and sub-tribes the Government will be unwilling further disintegrating the weakest section of the society. When there is great need to bring about social integration in the country it is regrettable that the Government has taken this retrograde step. Therefore, I suggest that all the sub-castes and sub-tribes newly added to the lists should be deleted except in very few castes where it is most essential to bring those that have suffered all these years on account of non-exclusion.

2. A new para 3A has been added in the first Schedule Chapter I, to provide for the deletion of five castes namely Paraiyan, Panchama, Dhed, Chandala and Charala on the ground that they are derogatory expressions.

Firstly, they are not the only castes which are considered to be derogatory by others, but most of the names of the Scheduled Castes are treated with contempt. For instance the name 'Chamar' is also considered to be derogatory. Therefore deleting a few names will not serve any purpose. Secondly if the object of deleting these five castes is to raise the social status of the S.C., I consider that it is not the proper and effective method of achieving that end. On the other hand it is by removing poverty, illiteracy, untouchability and providing employment opportunities, improving their economic conditions and making them stand on their own legs, that their social status can be raised.

It is also provided in the above para that though these five castes are deleted from the lists in various States, they will be considered as members of the Scheduled Castes to which they in fact belong. When thousands and millions of people have declared themselves as 'Paraiyans' etc. in the last census how can they be renamed at all and who can decide as to which Castes they in fact belong? This is the real difficulty one has to face in solving this problem.

It is important to note that some of the State Governments have recommended that they should be continued in the lists. Therefore, I am of the opinion that para 3A on page 5 of the Bill should be deleted.

3. The criteria for inclusion in the lists of S.C. is not strictly followed in some cases. For instance in Bihar State on page 7, item 13 'Khe.ta' and item 20 Tanti, Tantwe in Maharashtra State on page 11 item 9, Bedar, in Mysore State page 13, item 40, Moger, Mugera, these Castes do not suffer from the stigma of untouchability and that they should be removed from the list.

4. Most of the communities which put forth their claims for inclusion in the Schedules are either from the denotified and nomadic communities or from the other backward classes. Some are wrongly included in the Schedules as they do not satisfy the criteria prescribed for such inclusion.

Even though they are considered as Denotified and nomadic communities and other backward classes and certain schemes have been formulated for their development it has to be admitted that they are not getting adequate facilities for their educational and economic advancement either from the State governments or Central government.

Therefore it would be in the best interest of these communities if they are treated exclusively as a distinctive group with developmental schemes specially designed to meet their needs and requirement. Then only the rush for inclusion in the list of Scheduled Castes or Scheduled Tribes will cease.

5. In all the States and Union territories where the Scheduled Castes reside, there are lists of Scheduled Castes except in Andaman and Nicobar Islands. Thousands of Scheduled Castes have gone through the main land and settled in the Island. Several thousands of displaced persons belonging to the Scheduled Castes in East Pakistan have settled there. The several constitutional safeguards provided for them in the

Constitution of India are not available for them, for the simple reason that the President of India has not so far notified a list under Article 341. It has been decided by the Joint Select Committee that if a member of the Scheduled Caste of a State, migrates to another State or the Union territory, he will be considered as the Scheduled Caste in that State even though his caste is not mentioned in the Schedule of that State or Union Territory. This decision cannot be applied to those Scheduled Castes who have migrated to the Islands for the reason already mentioned.

In this connection, it will be relevant to refer to the recommendations made by the Committee on Untouchability, Economic and Educational development of the Scheduled Castes set up by the Government of India regarding the Scheduled Caste residing in the Island. After visiting the island and having made a thorough study of the problem of these people this is what the Committee has said on page 378 of the report:—

“The total population of the Islands is 64,548 according to 1961 census. No Castes are declared as Scheduled Castes there. There are about 200 scavengers in Port Blair. Out of 2,800 families of refugees from East Pakistan, who have settled in the islands, 2,300 families were declared as Scheduled Castes in East Pakistan. All the scavengers are from the main land mostly from Andhra Pradesh, Tamil Nadu, Bihar and U.P. They belong to those castes which were declared as Scheduled Castes in their respective states.

The refugees from East Pakistan who were considered as S.C. in East Pakistan, and settlers from the main land who were considered as S.C. before they went there, represented to the Committee that they should be declared as S.C. in the Islands as they stand to lose the concessions and privileges they were entitled to, as their castes are not Scheduled. It has come to the notice of the Committee that some of the educated persons among them are unemployed and find it difficult to pay the extra boarding charges for their children living in Hospitals where the boarding charges are higher than the scholarship they get. They have also represented that they have lost their political privileges merely on the ground that they have crossed the sea and settled in the islands.

The Committee has carefully gone into the question and it recommends that those refugees from East Pakistan who are considered to be Scheduled Castes and those who migrated from the main land and who are declared to be S.C. must be considered as S.C. in the Andaman and Nicobar islands.”

Under the above considerations, I suggest that the Government of India should take immediate action to have a list of Scheduled Castes in the Islands under Article 341 of the Constitution.

NEW DELHI;
November 17, 1969.

S. M. SIDDAYYA.

VII

The 'Bhovi or Vodder' Community in Mysore State has been considered as one of the most downtrodden and neglected communities since long and hence listed under the DEPRESSED CLASSES from 1917 onwards and subsequently with the promulgation of the Constitution, it was listed in the SCHEDULED CASTES. The Scheduled Lists have been subjected for examination and Revision six times during 1917, 1919, 1931, 1935, 1950, and 1956. On all these occasions, there was no move nor agitation to remove or delete this Community from the Scheduled Castes. It is only after 1960 that the Move to delete this Community from the List of Scheduled Castes has been mooted by a few politically interested persons belonging to the Major Communities such as 'Adi Karnataka' and 'Adi Dravida'. To avoid the political competition by this minority Community, who have just opened their eyes out of the suppression, not being aware of the Constitutional guarantees, the major Community people started the agitation that the 'Bhovi' Community people do not suffer from the stigma of untouchability and hence should be deleted from the List.

2. The Bhovi Community has been subjected to the several social handicaps by their segregated living at the outskirts of the village or town and their occupations including that of the most defiling and degrading occupation of sweeping and scavenging. Their customs are outmoded and ludicrous. Even now the lady folk do not wear their upper vests and wear peculiar metal pieces of jewellery. Neither they have easy access nor have social customs akin to that of the Higher ups. They are the hardest working labour classes doing the work of stone cutting and earth digging etc. They move from rock to rock and from place to places in search of means of living. They hunt the field rats for their food. At certain places they are treated as Ex-criminal Tribes, which has been forced on them by their utter poverty. No Brahmin, Barber nor washerman serve them during their marriages. They are addicted to drinks and offer drinks and sacrifice animals to Gods not with a sword or knife but by piercing with a spear or crow bar. They worship not in alters but in huts of Bamboo—the goddesses Yallamma, Ankamma etc.

3. While going through the evidence before the Joint Committee, one can easily assess that it is only those people who belong to the Majority Communities such as 'Adi Karnataka' and 'Adi Dravida' who have been telling that this 'Bhovi' Community people are not suffering from the stigma of untouchability and hence should be deleted from the Scheduled Castes' List. Every third person who is not related to these two controversial groups has expressed that this community did suffer from all the handicaps of social disability and are still suffering from the stigma of untouchability due to the fact that they are doing the most defiling and degrading occupation of sweeping and scavenging.

4. In Vishakpatnam Manual 1869 (page 199-200) by Mr. E. Thirston it is stated that the Caste Vodda-Tsakala wash the clothes of both Malas and Madigas also. Mr. Edgar Thurston in his book "Castes and Tribes of Southern India" Vol. V (1909 Edition) pages 422—436 says about Oddes or Woddors:—

5. In Census Report 1871, the Oddes are described as being the tank diggers, well seekers and road makers of the country who live in detached settlements, building their huts in conical or beehive form with only a

low door of entrance. "In Mysore Members of oddes are now prominently settled in the outskirts of large towns where both sexes find employment as sweepers etc. in connection with sanitation and conservancy."

6. The Kaka Kalekar Committee as well as the Lokur Committee Reports after due consideration and verification have also retained the 'Bhovi' Community in the List of Scheduled Castes. The Latest Report by an Expert Sociologists of the Delhi University Shri K. N. Srinivasan about this community has also established the utmost backwardness in social, economical and political spheres. To quote lines—

"In brief, Bhovis are far worsen off than Harijans" (Harijans are Adi Dravida and Adi Karnataka).

"It would not be an exaggeration to say that they (Bhovis) constitute the 'Have not' Sections among the Scheduled Castes."

"My considered conclusion would be that, by and large (i) the Economic, educational and political conditions of Bhovis are decidedly inferior to that of the 'Adi Karnataka', 'Adi Dravidas' etc. (ii) Large members of 'Bhovis' are engaged in scavenging in Municipal Towns all over Mysore State and these people suffer from all the traditional disabilities of untouchability. (iii) The Scavenging 'Bhovis' have commercial and marital realtions with other sections of 'Bhovis' which means that Bhovis will have to be treated as a whole".

7. The Documentary Evidence produced before the Joint Committee on 9th July, 1968 by the representatives of the 'Bhovi' Community are the certificates issued by the Local Boards of the several places throughout the State, have also proved the social and economical backwardness.

The retention of the 'Bhovi' Community in the list of Scheduled Castes in the Bill has been a decision of the Cabinet of the Central Government after due consideration.

I am also to point out that No evidence has been produced to the Joint Select Committee rebutting any of the above evidences.

8. In spite of all these, I am pained to say that the Committee took a majority decision to delete this Community from the List of Scheduled Castes. This decision I most humbly submit is not based on facts and evidences.

9. The Committee, however, having considered the pitiable conditions and the utter backwardness of this Community deemed it just and unanimously decided to include it in the List of Scheduled Tribes. This decision is supported by the fact that the characteristics of Tribes are very much present among the Voddars (Bhovis). Firstly they had their origin in Orissa called as 'Odd' and gradually migrated to South having sporadic movements in search for living. (Their main occupation being stone and earth work).

Secondly, the practice same old customs of having a Nayak or a leader, called as "Yajamamudu" and are having many clans, living in segregation, with their typical and ludicrous customs. These and many similar features have been elaborated by Mr. Edgar Thurston in his Books on the subject "Castes and Tribes in Southern India".

10. Hence the Committee has however deemed it fit to place the Community among the Tribes even though it resembles greatly and vastly the features attributed to Scheduled Castes. This will enable continuation of protection and facilities provided under the Constitution for such miserable communities. This is, therefore, a welcome relief to the Community at a time when there was fear of total discarding of social, economic and political securities which it otherwise richly deserves.

We hope that the Government will come to the rescue of the Minorities in reconsidering this issue and thus save this Bhovi (Voddar) Community from the onslaught by the Self Interested Majorities.

NEW DELHI;

November 17, 1969.

G. Y. KRISHNAN

RAM CHARAN

B. RADHBAI ANANDA RAO.

VIII

I like to give note of dissent against the inclusion of 'Dushad' and 'Dom' communities in the list of Scheduled Castes in the State of Assam.

2. Fact remains that the State Government, the State Scheduled Caste M.L.As. and M.Ps., the Advisory bodies for Scheduled Castes in Assam State, none represented for inclusion of these two cases in the State list.

3. I am opposed for the inclusion of 'Dushad' and 'Dom' communities in the list of Scheduled Castes in the State of Assam.

NEW DELHI;

November 17, 1969.

N. R. LASKAR

IX

The Committee had invited suggestions for inclusion or exclusion of the Castes or Tribes from the Schedule. 262 memoranda and representations were received urging the Committee mostly for inclusion of the Castes and Tribes in relevant Schedule. Apart from the memoranda and representations, many deputations met the different Study teams, constituted by the Committee for studying the position of different Castes and Tribes by visiting different States, and urged the Committee for inclusion of different Castes and Tribes in the Schedule. However, it was not possible to include all these castes or tribes in the Schedule as they did not satisfy the criteria for inclusion in the Schedule. The criteria for inclusion of the Caste is that the community should suffer from the stigma of untouchability and their present social, economic and educational conditions should be due to the traditional practice of untouchability. In case of the Tribes, the tribe should possess the tribal characteristics such as primitive traits, distinctive culture, geographical isolation and shyness of contact with the community at large and backwardness. In view of these criteria, many communities could not be included in either of the Schedules. But the fact remains that these castes and

tribes are socially, economically and educationally most backward and if, for some reason or other, they are not included in the lists of castes or tribes, they will suffer great hardship and it will result in great injustice. There is great social inequality which should be removed as early as possible. Mere economic equality is not enough. If we have to establish a social order based on the principles of equality and justice, then the social equality is of paramount importance. Therefore, it is very essential to make provision for social and educational advancement of the communities which are still backward but cannot be included in the list of the castes or tribes.

2. The clamour for inclusion in the Schedules of Castes and Tribes is mainly due to three reasons. Firstly, if they are included in the Schedule, they are entitled to educational facilities. Secondly, they will get representation in the Government services. Thirdly, due to the provision of the reserved seats in Lok Sabha and State Assemblies, they will be able to elect their representatives to Lok Sabha and Assemblies and these representatives can ventilate their grievances in the legislature. Without reserved seats, it is not possible for them to elect their representatives. Therefore, if it is not possible to include these backward communities in either of the Schedules, it is essential to constitute the third list of the 'Other Backward Classes' and all these backward communities should be included in the third list. It is the responsibility of the Government to render every possible help and assistance to these backward communities so that they can make progress and achieve social, economic and educational equality. These backward communities should be given the similar educational facilities and which are available to the Scheduled Castes and Tribes and there should be reservation for these backward classes in Government services in proportion to their population.

The third reason for ardent desire for inclusion in the Schedule is the Constitutional provision of the reserved seats in Lok Sabha and Assemblies. There is nothing unnatural if the Backward communities, which are substantially large in population, have political aspirations and ambitions. But at present casteism and communalism are rampant. It has been experienced that the elections are fought on the basis of the caste and community. In such communal atmosphere, it is not possible for the persons belonging to these communities to get elected until and unless the seats are reserved for them. This is possible if these communities are included in the Schedule. It is essential to create such atmosphere which is conducive to fulfilment of their political aspirations and ambitions. I do not know whether it will be possible, as in the case of the Scheduled Castes and Tribes, to make provision of the reserved seats for the other backward classes in Lok Sabha and Assemblies. However, the political aspirations can be fulfilled by adopting the new electoral system and for this purpose I feel that it is necessary to change the present electoral system. If we introduce the proportional representation system (single transferable vote system or any other such system) we can enable the backward communities which are numerically in minority to elect their own representatives without amending the Constitution.

3. Even though the Committee has formulated the policy and decided the criteria for inclusion of different castes and tribes, I am sorry to mention that this policy has not been followed uniformly in all the States. Consequently, it has created anomalous position as the community is included in the Schedule in one State but it is excluded in other State

even though the social and economic conditions of the community are similar. Cases of Namasudra, Mahar and Dhiwar in Vidarbha region, which are excluded from the Schedules of Orissa, Delhi and Maharashtra respectively, can be cited as examples. In case of Banjara community it is included in the Schedule of some states while as it is excluded from the Schedule in many States.

4. This anomalous position should be removed and the communities having same social and educational conditions should be included in the Schedule of those States where their conditions are similar. Uniform policy should be adopted in this respect. Otherwise it will result in great injustice as the community which is included in Schedule in one State is excluded from the Schedule of other States in spite of the fact that the social conditions of such communities are similar.

5. In case of the Scheduled Castes the Committee have accepted the principle that if any person belonging to the Caste included in Schedule, migrates from one State to another and settles down there, he will be considered as a Scheduled Caste in the State where he resides. This principle has not been accepted in the case of the Scheduled Tribes. I strongly feel that this principle should be accepted in case of the Scheduled Tribes also. Now-a-days even the ordinary labourers are moving from one State to another in large number for finding jobs and earning their livelihood. Just because they have gone to other state, it does not mean that there is overnight change in their social and economical conditions. They still continue to have the same social conditions. They should be, therefore, considered as the Scheduled Tribes in other States also where they reside, as otherwise, it will affect their progress and they will suffer great hardship for the reason that they will be deprived of all educational and other facilities. Formerly, the tribes were recognised in some areas of the State and if any person left that area and settled down in some other town in the same State he was not recognised as the Scheduled Tribe. There was incessant demand for removal of this area restriction. Scheduled Tribes demanded that all persons belonging to tribe in the State should be recognised as the tribe throughout the whole state irrespective of the place of residence. Recognition of the persons as Scheduled Tribes in other States where they are residing is further extension of the same principle of 'removal of area restriction'. Therefore every person migrating to other State and residing there should be considered as the Scheduled Tribe person.

Scheduled Tribes Labourers in Tea Gardens of Assam.

6. The Committee have accepted with overwhelming vote that the Scheduled Tribes who have migrated from Madhya Pradesh Bihar, and Orissa and settled down in Assam should be recognised as the Scheduled Tribes. It is mentioned in the report that the Minister of Social Welfare is opposed to this policy and he may perhaps move an amendment for excluding these tribes from the Schedule. I think, it was not necessary to make such observation in the report. As I have already stated, there is no change in the social conditions of the persons who migrate in large number from one State to another and settle down in the same place. The labourers had gone to Assam in large number some years back. They have carried along with them and retain the tribal characteristics and their way of life is the same. These tribes were recognised as Scheduled Tribes even in Assam before 1947. But after 1947 these tribes were

descheduled, not because of any principle, but purely on the political grounds. The Lokur Committee in their Report have observed that the Government of Assam has consistently opposed any change in their status on the ground that it would seriously disturb the local political picture." It means that the Government want to perpetuate the ignorance, backwardness, poverty of the tribal people only because that will disturb the political pattern in the State. This objection is not valid and is against the principles of social justice and social equality. I will urge the Government to respect the views and sentiments of the overwhelming majority of the Committee which decided in favour of including these communities in the Schedule and not to make any change when the Bill will be considered by the Parliament. In case, the Government is bent upon descheduling these tribes, then the Government of Assam as well as the Government of India should shoulder the responsibility of providing for these tribes the same educational facilities and the reservation in services which are available to the scheduled castes and tribes and the Honourable Minister should give such assurance on the floor of the House. Otherwise the Government will be doing great harm and injustice to these communities.

Schedule of Castes in Andaman and Nicobar Islands

7. At present there is no Schedule of the Castes in the Union territory of Andamans. It is noticed that there are some communities in Andamans who suffer from untouchability. There are separate colonies for the untouchables. Therefore, it is essential to have a Schedule of Castes in Andaman Islands.

I will now refer to some of the Castes and Tribes which are not included in the Schedule but which should have been included in the Schedule.

Mahar Caste in Delhi, Union Territory

8. Mahars originally belong to Maharashtra. They have migrated to Delhi and have settled down there since last twenty years. Their population in Delhi is about 20,000. In Maharashtra, they are included in the Schedule of Castes. Many persons belonging to Mahar caste migrated to West Bengal and have settled down in Kharagpur. Mahar caste has been accordingly included in the Schedule in West Bengal. Similarly, Mahar Caste is included in the Schedule of M.P. as well as in distant States of Rajasthan, Gujarat and Mysore. Mahars in Delhi are mostly labourers and their social and economical conditions are far from satisfactory. Therefore, Mahar Caste should be included in Schedule in Delhi Union Territory.

Namsudra Caste in Orissa

9. Namsudra caste is recognised as a Scheduled Caste in West Bengal. They have migrated to Assam, Bihar and Orissa. They are recognised as the Scheduled Castes in Assam and Bihar. But they are not recognised as such in Orissa. It may be mentioned that Namsudra community was included in the existing schedule even in Orissa. But now, this caste has been removed from the Schedule. In view of the fact that Namsudra caste was already included in the Schedule of Orissa and as it is recognised as Scheduled Caste in Assam and Bihar States, I feel that Namsudra caste should be included in the Schedule of Orissa.

Pasi Caste in Andhra.

10. Lokur Committee have recommended for inclusion of this caste is included in the Schedules of the States of Bihar, Gujarat, Hariyana, is included in the Schedules of the States of Bihar, Gujarat, Hariyana, M. P., Maharashtra, Orissa, Punjab, Rajasthan, U.P. and West Bengal. As they suffer from untouchability and as they have been included in the schedules of so many States, Pasi caste should be included in the Schedule of Andhra.

Otari Tribe in Maharashtra.

11. Otari tribe has sprung from the Gond stock. Gond is recognised as a tribe. But Otari which is the part of the Gond tribe is not recognised as a tribe. It has been specifically mentioned in the Dhebar Commission's Report that "Wojaris or Otaris a caste of brass founders.....living in the Gond villages have sprung from the Gond stock with an admixture of other tribes." As Otari is recognised as a tribe even by the Dhebar Commission, it should be included in the Schedule of Tribes of Maharashtra.

Dhiwar in Vidarbha Region of Maharashtra

12. In Vidarbha region of Maharashtra State Dhiwars are living in forest and the areas adjoining forests. They possess the tribal characteristics. But Dhiwar tribe has been excluded from the Schedule presumably on the ground that they are like fishermen living in coastal areas. There is vast difference in the social conditions of Dhiwars in Vidarbha and 'Koli' community living in the coastal areas of Maharashtra. Even in Andhra, Agnikul Kshatirya community which is fisherman community has been included in the Schedule. In Madhya Pradesh the Koli Tribe has been included in the Schedule. In Hariyana Koli community is included in the Schedule of Castes. In view of the fact that Dhiwars are living in forest areas and as they are recognised as a tribe in M. P. and Andhra, which are the adjoining States of Maharashtra, Dhiwar should be recognised as a tribe in Vidarbha region of Maharashtra.

Banjara Tribe in Maharashtra, Madhya Pradesh and Rajasthan

13. Banjara is the most backward tribe. This tribe has been included in the Schedules of the States of Andhra Pradesh, Bihar, Orissa, Madras and Mysore. But in other States they have been excluded from the Schedule. Their culture is the same and their social conditions are similar in all these States. They are economically backward, possess primitive traits and tribal characteristics such as distinctive culture, geographic isolation and shyness of contact with communities at large. They are in large number in Maharashtra, M. P. and Rajasthan. If this tribe is excluded from the Schedule of these three States, it will result in great injustice, and hardship and it will retard their progress. I strongly feel that Banjara tribe should be included in the Schedules of Maharashtra, M. P. and Rajasthan. Banajara should be recognised as a Scheduled Tribe in other States also where they are in substantial number.

Dharkar Caste in Bihar

14. Dharkar caste is similar to 'Dom' caste which is included in the Schedule of Bihar. They suffer from untouchability and their social and economic conditions are similar to that of 'Dom'. In U.P. as well as in M. P. Dharkar caste is included in the list of the Scheduled Castes along

with the 'Dom' caste. Bihar is the adjoining State and there is no difference in Dharkar caste of U. P. and M. P. and Dharkar caste of Bihar. Therefore, Dharkar should be included in the Schedule of Bihar.

Madgi and Dohor Caste in Madhya Pradesh

15. Both 'Madgi' and 'Dohor' suffer untouchability. Madgis are doing the leather work and they are similar to Chamars. Therefore, these two communities should be included in the Schedule of Castes in M. P.

Ghogia, Ghodgalli, Sauntia in Orissa

16. Ghogia, Ghodgalli and Sauntia suffer from untouchability. These castes were included in the existing list of the Scheduled Castes. But now these castes have been removed from the Schedule. As they suffer from untouchability and as they were included in the existing Schedule, these castes should be included in the Schedule of Castes in Orissa.

NEW DELHI;

B. D. KHOBARAGADE.

November 17, 1969.

X

1. I have gone through the contents of the Report by the Joint Committee on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967. In this connection I would like to draw a kind special attention from the Hon'ble Members of both the Houses of Parliament and the Union Government of India referring more particularly to page 29 of the Report which relates to the second schedule, Chapter I, paragraph 2A of paragraph 2 which runs as follows: "2A. Notwithstanding anything contained in paragraph 2, no person, who has given up tribal faith or faiths and has embraced either Christianity or Islam, shall be deemed to be a member of any scheduled tribe." A similar amendment was brought to the meeting of this Joint Committee on 5th November, 1969 and that was rejected on that day. The above-quoted amendment was only a modification in wording to the previous one which was already rejected. But, this modified amendment when moved on 6th November, 1969 in the Joint Committee meeting, was entertained again in spite of strong protest for bringing in the similar amendment of which the idea and purpose were same, and was already rejected. I think, before I explain the reasons of my dissenting note to the above-stated paragraph 2A, for clear information about the matter, I better quote the contents of the Amendment motion which was moved and was already rejected on 5th November, 1969 in the same Joint Committee meeting. This Amendment Motion of 5th November, 1969 runs as follows:

"2A. Notwithstanding anything contained in paragraph 2, no person who professes the Christian or the Islam religion, shall be deemed to be a member of a Scheduled Tribe."

2. The Hon'ble members of Parliament will now find it easy to understand about the idea and the purpose why the said modified amendment was brought in again and got it passed or accepted in the said Joint Committee meeting. The idea and the purpose are glaringly clear that

all the Christian tribes overwhelming majority of which in the country is still backward socially, educationally and economically as their fellow non-christian tribals, should be abruptly deprived of all amenities, privileges and facilities which a scheduled tribe should get after India achieved Independence.

3. It is not a fact that all christian tribals have become advanced, civilised and rich, because they embraced christianity giving up their tribal religion. For instance, if one goes round to the Hill districts of Assam, say, to the district of Garo Hills, one will be rather surprised to see with one's own eyes that the christian tribals are still very very backward socially, economically and educationally. Whatever, little enlightenment these people have received during these fifteen or sixteen years is only because of the special care and attention given by the Union Government of India and the State Government putting them in the list of Scheduled Tribes, but not because they became christians.

4. It is alleged that the christian tribals are exploiting their fellow non-christian tribals capturing high ranking jobs in Government services, winning in various elections and becoming much better off in economic condition. If one, on the spot, studies carefully and learns the actual fact correctly, one will be glad to know that this sort of allegation against the christian tribals is a very unfair and not correct. For instance, amongst the Khasis and the Jaintias, there are high ranking officers, rich people and also elected public leaders who are not christians. Thereby one can easily realise that holding of high posts in the Government service, or, receiving high academic qualification, or becoming a rich businessman or a wealthy person or an elected public leader, whether for a christian tribal or a non-christian tribal, solely depends upon one's own efforts and struggle.

5. It is also alleged that because the foreign christian Missions have poured money amongst those tribals who became christians, these christian tribals became more advanced and more educated than non-christian tribals. In this regard it can be said boldly about my own tribal community, the Garos, that the foreign christian Missions did not do so to my Gargo tribal christians. Whatever little education or enlightenment a Garo christian tribal has received is mainly, because of the help which is being liberally given by the Government of India and the State Government of Assam. Therefore, it is also very unfair and not correct to say that a tribal has become enlightenment educated, highly placed in Government Services, and became rich and got elected as a public leader only because such tribal became a christian. If the religion is the only criterion to determine whether a person or a community is to be included in the list of Scheduled Tribes; it will be on one hand a great blow to all the people of scheduled tribe communities who are christians in this country of a secular Government, and, on the other hand, it will become a strong barrier for the christian tribals to proceed on in their efforts towards progress and development as honestly intended and desired by the Constitution and the Government of India.

6. But, it is not a fact that religion is the criterion to determine a community for inclusion or exclusion in or from the list of Scheduled

Tribes. The criteria for determining a community for such inclusion or exclusion are mainly the indications of (1) Primitive traits, (2) distinctive culture, (3) Geographical isolation, (4) shyness of contact with the community at large, and (5) backwardness. Amongst the people of scheduled tribes whether they are christians or non-christians, all the indications of the above-stated criteria are still abundantly existing except in their religious worship. That is, all others like, customs, culture, traditional usages, language, geographical isolation, backwardness and shyness of contact with other communities still remain the same in both the christian and non-christian tribals of one tribal community.

7. Therefore, it will be very much unfair and not doing justice if a christian tribal is to be excluded from the list of Scheduled Tribes whereas a fellow non-christian tribal of the same tribal community still remains included in the list. Moreover, if such exclusion is given, effect to, it will amount to the creation of disintegration even amongst the people of one tribal community. Furthermore, there is every likelihood to have the feeling of frustration amongst the people of christian tribals thinking deeply and seriously about their future and the future of their generations if they are actually to be excluded from the list of Scheduled Tribes only on the ground that they embraced christianity as their religion. If the feeling of such frustration grows intensified only the future knows what will happen to them.

8. Under all the circumstances and the facts I have stated above I cannot agree to accept paragraph 2A of the Second Schedule Chapter I of the Amendment in the Report of the Joint Committee on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967. I do hope that the Hon'ble Members of both the Houses of Parliament and the Government of India will agree to my points, and thus will delete the said paragraph 2A from the Bill in the best interest of all the scheduled tribes whether christians or non-christians in particular and the country as a whole in general.

(II) 9. At pages 30 and 31 of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967 as reported by the Joint Committee, there are anomalies in the list of Part II; I. In the Autonomous Districts of Assam:

- (1) At page 30 of this Part II in Serial Number 1 the word "Kachari" should be deleted, because there is no tribal community called as "Chakmakachali" in any of the Autonomous districts of Assam; there is only a tribal community which is called "Chakma".
- (2) At page 30 of this Part II Serial No. 3 "Gond" should be deleted because there is no Gond Community in the Hill districts of Assam.
- (3) At page 31 of the same Part II—
 - Sl. No. 8 Kamar
 - Sl. No. 9 Kharia
 - Sl. No. 12 Khond
 - Sl. No. 19 Munda

- Sl. No. 21 Oraon
- Sl. No. 22 Pahari
- Sl. No. 24 Pan
- Sl. No. 29 Santal

should also be deleted. Because there is no such community or communities in the Autonomous districts of Assam which are under the administration of respective District Councils and the Regional Council.

10. I think these entries came in the List of Scheduled Tribes, Part II—Assam in the Autonomous Districts either out of confusion or by mistake while recording the proceedings of the meeting of the said Joint Committee. If these above-stated names of Communities against the above indicated serial numbers are still retained in the said list it will serve no purpose, rather, it will create confusion.

11. I, therefore, request the Hon'ble members of both the Houses of Parliament and the Union Government kindly to accept my above suggestions and delete all those which have been indicated above under my dissenting Note No. II (1), (2) and (3).

Further I suggest that the serial numbers be accordingly renumbered as follows:—

PART II—ASSAM

1. In Autonomous Districts—

1. Chakma
2. Garo
3. Hajong
4. Hmar
5. Jaintia, Pnar
6. Kachari, Boro, Dimasa
7. Khasi
8. Koch (of Garo Hills)
9. Kuki; Biate or Biete, Changsan, Chongloi, DOUNGEL, Gamalhon, Ganghte, Guite, Hanneng, Haokip or Haupt, Haolai, Hengna, Hangsung, Hrangkhwal or Ranghol, Jongbe, Khawchieng, Khawathlang or Khothalong, Khelona, Kholhou, Kipgen, Lenghang, Lhangum, Lhoujina, Lhouven, Lumpheng, Mangjil, Misao, Sairhem, Selnam, Singson, Silthon, Sakte, Thado, Thangugen, Uibub, Vaiphei,
10. Lakher, Mara
11. Man
12. Mech
13. Mizo, Lusei
14. Mikir, Arlong
15. Nagar
16. Paite
17. Pawi
18. Rabha
19. Rava
20. Riang
21. Synteng

NEW DELHI;
November 17, 1969.

EMONSING M. TANGMA.

XI

1. आसाम के चाय बागान में अन्य राज्यों से जा कर 2 या 3 पीढ़ियों से काम करने वाले अनुसूचित जनजातियों के लोगों को भी अब तक आसाम की सूची में सम्मिलित नहीं किया गया था। 70-80 वर्ष इन्हें जा कर बीत जाने के बाद भी यह मजदूर अपनी पुरानी जनजातीय विशेषताओं को लिखे हुए हैं। साधारण जन से दूर टोलियों में ही रहते हैं तथा अन्य लोगों से मिलने जुलने में शर्माते हैं। केवल राजनीतिक कारणों से ही इन्हें सूची में सम्मिलित नहीं किया जा सका था। प्रवर समिति द्वारा राजनीति से ऊपर उठ कर तथ्यों के आधार पर इन्हें जनजाति की सूची में आसाम प्रदेश में भी सम्मिलित करने का निश्चय स्वागतयोग्य है। केन्द्रीय मंत्री द्वारा संसद में इस निर्णय को बदलवाने का प्रयास राजनीतिक कारणों पर आधारित होने के कारण अनुचित माना जाना चाहिये।

2. जनजाति का जो व्यक्ति इस्लाम ग्रथवा ईसाई मत को स्वीकार करेगा उसे अनुसूचित जनजाति का सदस्य न माना जाए, प्रवर समिति द्वारा यह निर्णय ले लिये जाने के उपरान्त भी सूचियों में कुछ ऐसी जनजातियों व उपजातियों के नाम रह गए हैं जिनके सभी सदस्य इस्लाम ग्रथवा ईसाई मतावलम्बी हैं। उन नामों को सूची से हटा दिया जाना चाहिये।

3. प्रवर समिति ने जनजातियों की सूची में 'बंजारा' जाति के लोगों को सम्मिलित न कर देश के 50 लाख लोगों के प्रति अन्याय किया है। राजस्थान प्रदेश बंगालों का मूल स्थान है। यह एक घुमक्कड़ जाति रही है और इसी कारण भारत के अनेक भागों में धीरे धीरे अब यह लोग बसने लगे हैं। उड़ीसा, मैसूर, बिहार, आंध्र, राज्यों की सूचियों में इस प्रवर समिति ने भी इन्हें जनजाति की सूची में सम्मिलित किया है। यह एक सत्य है कि महाराष्ट्र के मुख्य मंत्री एक बंजारा हैं, इसी प्रकार संसद, विधान परिषद् ग्रथवा पंचायत समिति में भी एक दो व्यक्ति महाराष्ट्र में चुन कर आए हैं। राजस्थान से गए इन लोगों में से कुछ पढ़ लिख कर एक समुन्नत जीवन बिताने लगे हैं, यह स्वागतयोग्य होना चाहिये। पर अपवाद-स्वरूप कुछ सी लोगों के कारण ही बचे हुए लाखों लोगों पर अन्याय करना उचित नहीं होगा। अब भी 'बंजारा' साधारण समाज से अलग है। उस का अज्ञान, देवताओं की पूजा, रीति रिवाज, वेशभूषा सभी कुछ वही है। राजस्थान में 3 लाख की जनसंख्या में से 1 लाख तो अब भी घुमक्कड़ हैं। कुछ लोग बसने लगे हैं परन्तु अभी तक भी समाज से पृथक्कर बूट नहीं पाया है। अतः आवश्यक था कि बंजारा जाति को जनजाति की सूची में सम्मिलित किया जाता ताकि अपना घुमक्कड़पन छोड़ कर इन्हें भी उन्नति करने का अवसर प्राप्त हो सके।

सुन्दरसिंह भंडारी,
हकम चन्द कछवाई,
त्रिलोक शाह लाल प्रियेन्द्र शाह

(English translation of XLIV)

1. People belonging to such Scheduled Tribes as have migrated from other States to tea plantations of Assam or who are working there for the last three generations have not so far been included in the list of Assam. Even after a lapse of 70 to 80 years after their migration these labourers are sticking to their old racial characteristics, they live in groups secluded from masses and feel shy in mixing up with other peoples. They could not be included in the list on political grounds only. The decision of the Joint Committee include them in the Tribal List of Assam State on the basis of facts ignoring the party-politics is welcomed. The efforts of the Central Minister to get this decision changed should be considered unfair as they are based on political grounds.

2. Even after the decision of the Joint Committee to the effect that a person belonging to a tribe who accepts Islam or christianity as his religion should not be recognised as a member of a Scheduled Tribe, there are still names of certain tribes and sub-castes in the lists whose all Members follow Islam or Cristianity. These names should be removed from the list.

3. The Joint Committee have done injustice with 50 lakhs of persons in the country by not including persons of 'Banjara' caste in the list of Tribes. The State of Rajasthan is the original place of Banjaras. It has been a nomadic race and that is why they have now started settling in the various parts of the country gradually. The Joint Committee have also included them in the lists of tribes of the States of Orissa, Mysore, Bihar and Andhra Pradesh. It is a fact that the Chief Minister of Maharashtra is a Banjara. Similarly one or two persons have been elected to the Parliament, Legislative Council or Panchyat Samiti from Maharashtra. Some of them who had migrated from Rajasthan have received education and are living a better life. It should be welcomed. But it would not be fair to do injustice with the remaining lakhs of people on account of a few hundred persons as an exception. Even now 'Banjaras' are isolated from the masses. Their ignorance, worship of deities, Customs, dresses etc. are still the same. In Rajasthan out of a population of 3 lakhs, about one lakh of persons are still nomadic. Some of them have started settling but isolation from the Society has not been given up. Therefore, it was necessary that Banjara caste was included in the List of Tribes so that they could get an opportunity to rise and give up their nomadic habits.

NEW DELHI;
November 17, 1969.

SUNDER SINGH BHANADARI,
HUKAM CHAND KACHWAL,
TRILOKSHAH LAL PRIENDRA SHAH.

THE SCHEDULED CASTES AND SCHEDULED TRIBES
ORDERS (AMENDMENT) BILL, 1967

(AS REPORTED BY THE JOINT COMMITTEE)

(Words side-lined or underlined indicate the amendments suggested
by the Committee; asterisks indicate omissions.)

A
BILL

to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith.

BE it enacted by Parliament in the Twentieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1967.

Short
title and
com-
mence-
ment.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In this Act, unless the context otherwise requires,—

Defini-
tions.

(a) "census authority" means the Registrar General and *ex officio* Census Commissioner for India;

10 (b) "Commission" means the Election Commission appointed by the President under article 324 of the Constitution;

61 of 1962.

(c) "former Act" means the Delimitation Commission Act, 1962;

(d) "former Commission" means the Delimitation Commission constituted under section 3 of the former Act;

(e) "last census" means the census held in 1961;

(f) "Scheduled Castes Orders" means the Constitution (Scheduled Castes) Orders made by the President under article 341 of the Constitution;

(g) "Scheduled Tribes Orders" means the Constitution (Scheduled Tribes) Orders made by the President under article 342 of the Constitution;

(h) "State" includes a Union territory.

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Amendment of Scheduled Castes Orders.

3. The Scheduled Castes Orders are hereby amended in the manner and to the extent specified in the First Schedule.

Amendment of Scheduled Tribes Orders.

4. The Scheduled Tribes Orders are hereby amended in the manner and to the extent specified in the Second Schedule.

Determination of population of Scheduled Castes and Scheduled Tribes.

5. (1) As soon as may be after the commencement of this Act, the population as at the last census of the Scheduled Castes or, as the case may be, of the Scheduled Tribes in each State (including in relation to Assam the population of the Scheduled Tribes in that State excluding the tribal areas, and the population in each autonomous district thereof) shall be ascertained or estimated by the census authority in such manner as may be prescribed by the Central Government by rules made in this behalf and shall be notified by that authority in the Gazette of India.

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(2) The population figures so notified shall be taken to be the relevant population figures as ascertained at the last census and shall supersede any figures previously published.

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(3) Every rule made by the Central Government under this section shall be laid as soon as may be after it is made, before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

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Readjustment of constituencies by the Election Commission.

6. (1) After the population figures have been notified for any State under section 5, it shall be the duty of the Commission to make such amendments as may be necessary—

(a) in any order made by the former Commission under clause

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(a) or, as the case may be, under clause (b) of section 8 of the former Act having regard to the provisions of articles 81, 170, 330 and 332 of the Constitution, of section 8 of the former Act and of this Act; and

(b) in any order made by that Commission under section 9 of the said Act;

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for the purpose of giving proper representation to the Scheduled Castes

or, as the case may be, to the Scheduled Tribes of that State on the basis of the number of reserved seats as specified in any order under clause (a), or, as the case may be, under clause (b) of section 8 of the former Act as hereunder amended by the Commission.

5 (2) In making any amendments in any order made under section 9 of the former Act, the Commission shall, as far as may be necessary, have regard to the provisions of sub-section (1) of that section.

(3) The Commission shall—

10 (a) publish its proposals for the amendments in the Gazette of India and the Official Gazette of the State concerned and also in such other manner as it thinks fit;

(b) specify a date on or after which such proposals will be further considered by it;

15 (c) consider all objections and suggestions which may have been received by it before the date so specified; and

(d) thereafter make the necessary amendments in the Order.

5 of 1908. 7. (1) In the discharge of its functions the Commission shall determine its own procedure and shall have all the powers of a civil court under the Code of Civil Procedure, 1908 while trying a suit in respect of the follow-
20 ing matters, namely:—

(a) summoning and enforcing the attendance of witnesses;

(b) requiring the production of any document; and

(c) requisitioning any public record from any court or office.

25 (2) The Commission shall have the power to require any person to furnish any information on such points or matters as in the opinion of the Commission may be useful for, or relevant to, any matter under the consideration of the Commission.

5 of 1898. (3) The Commission shall be deemed to be a civil court for the purposes of sections 480 and 482 of the Code of Criminal Procedure, 1898.

30 *Explanation.*—For the purpose of enforcing the attendance of witnesses, the local limits of the jurisdiction of the Commission shall be the limits of the territory of India.

8. (1) The Commission shall cause the amendments made by it in each of the Orders, made by the former Commission under section 8 or under
35 section 9 of the former Act, to be published together with each such Order as so amended, in the Gazette of India and in the Official Gazettes of the States concerned.

40 (2) Upon publication in the Gazette of India, every such amendment, and every such Order as so amended, shall have the force of law and shall not be called in question in any court.

(3) As soon as may be after such publication in the Gazette of India, every such amendment, and every such Order as so amended, shall be laid before the House of the People and the Legislative Assemblies of the States concerned.

45 (4) Subject to the provisions of sub-section (5), the readjustment of representation of any territorial constituencies in the House of the People or in the Legislative Assembly of a State, and the re-delimitation or fresh delimitation of any such territorial constituencies, necessitated by any amendments made by the Commission in any such Order of the former
50 Commission and provided for in such Order as so amended, shall apply

Proce-
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Commis-
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and their
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tion.

in relation to every election to the House or, as the case may be, to the Assembly, held after the publication in the Gazette of India under sub-section (1) of such amendments and of such Order as so amended and shall so apply in supersession of the provisions relating to representation and delimitation contained in the Representation of the People Act, 1950, and the original Orders made by the former Commission under section 8 and section 9 of the former Act.

5 43 of 1950

(5) Nothing in this section shall affect the representation in the House of the People or in the Legislative Assembly of a State until the dissolution of the House or, as the case may be, of the Assembly, existing on the date of publication in the Gazette of India under sub-section (1) of the Order or Orders of the former Commission as amended by the Commission under this Act.

Certain other Powers of Election Commission.

9. (1) The Commission may prepare a consolidated Order consisting of all the Orders made by the former Commission under sub-section (2) of section 9 of the former Act as amended by the Commission under this Act, to be known (by reference to the year in which such consolidated Order is prepared) as the "Delimitation of Parliamentary and Assembly Constituencies Order....." and send authenticated copies thereof to the Central Government and to each of the State Governments.

(2) As soon as may be after the said Order is received by the Central Government or a State Government, it shall be laid before the House of the People or, as the case may be, the Legislative Assembly of the State.

(3) The Commission may, from time to time, by notification in the Gazette of India and in the Official Gazette of the State concerned—

(a) correct any printing mistake in any of the Orders made by the former Commission under section 9 of the former Act and amended under this Act or in the consolidated Order prepared under sub-section (1) or any error occurring therein from any inadvertent slip or omission; and

(b) where the boundaries or name of any district or any territorial division mentioned in any of the said Orders are or is altered, make such amendments as appear to it to be necessary or expedient for bringing the Orders up-to-date.

(4) Every notification under this section shall be laid, as soon as may be after it is issued, before the House of the People and the Legislative Assembly of the State concerned.

THE FIRST SCHEDULE

(See section 3)

CHAPTER I

In the Constitution (Scheduled Castes) Order, 1950,—

(a) for paragraph 2, substitute—

"2. (1) Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes, races or tribes, specified in Parts I to XV of the Schedule to this Order, shall, in relation to the States to which those Parts respectively relate, be deemed to be Scheduled Castes so far as regards members thereof resident in the areas specified in relation to them in those Parts of the Schedule.

(2) Where, in the Schedule, any caste, race or tribe or part of, or group within, any caste, race or tribe, is specified as per-

taining to any particular area of a State, then, every member of that caste, race or tribe, residing in that area, shall be a member of the Scheduled Caste in that State:

5 Provided that no such member shall, so long as he resides in that State, cease to be a member of the Scheduled Caste by reason only of the fact that he has ceased to reside in that area.

10 (3) Where, in the Schedule to this Order, any caste, race or tribe, is specified as a Scheduled Caste in relation to the State of West Bengal, then, every displaced person from Eastern Pakistan who is a member of that caste, race or tribe shall be deemed to be a member of the Scheduled Caste in relation to any State in which he is voluntarily residing and each such caste, race or tribe shall be deemed to be included in that Part of the Schedule which relates to the State in which such person is voluntarily residing.

15 (4) Any person who belongs to any caste included in any Part of the Schedule and who ceases to reside in the State to which he belongs and migrates to any other State shall continue to be a member of the Scheduled Caste in the other State where he voluntarily resides notwithstanding the fact that the caste to which he belongs is not a Scheduled Caste in that other State.

20 (5) Notwithstanding anything contained in any law for the time being in force or in any custom or usage to the contrary, a woman who marries a person belonging to a caste specified in any Part of the Schedule shall be deemed to belong to that Scheduled Caste to which her husband belongs”;

25 (b) after paragraph 3, insert—

30 “3A. For the removal of doubts, it is hereby declared that notwithstanding the fact that the following derogatory expressions, namely, Dhed Chandala, Charal, Panchama and Paraiyan, have not been included in the Schedule to this Order, no person who was regarded as a member of a Scheduled Caste on the strength of the existence of such expression in the Schedule to this Order, as in force immediately before the commencement of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1969, shall cease to be a member of the Scheduled Caste in the State in relation to which he was so regarded, and every such person shall be regarded as a member of the Scheduled Caste (out of castes specified in the Schedule in relation to such State) to which he, in fact, belongs.”;

35 (c) for paragraph 4, substitute—

40 “4. Any reference in this Order to a State or to a district or other territorial division thereof shall be construed as a reference to the State, district or other territorial division as constituted on the date of commencement of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1969.”;

45 (d) for the Schedule, substitute—

“THE SCHEDULE
PART I.—ANDHRA PRADESH

50 1. Adi Andhra

2. Adi Dravida	
3. Anamuk	
4. Aray Mala	
5. Arwa Mala	
6. Bariki	5
7. Bavuri	
8. Beda Jangam; Budga Jangam	
9. Byagara	
10. Chalvadi	
11. Chamar; Chamar-Ravidas, Chamar-Rohidas, Chambhar, Mochi, Muchi	10
12. Dakkala; Dokkala	
13. Dandasi	
14. Dhor	
15. Ghasi; Chachandi, Chachati, Haddi	15
16. Godagula	
17. Holey; Holey Dasari, Mundala	
18. Madasi Kuruva; Madari Kuruva	
19. Madiga; Arundhatiya, Asad, Baindla, Godari, Gosangi, Jaggali, Jambuvulu, Yellammalawandlu	20
20. Madiga Dasu; Mashteen, Matangi	
21. Mahar	
22. Mala; Mala Jangam, Mala Masti, Mala Sale or Netkani, Mala Sanyasi, Mittula Ayyalavar	
23. Mala Dasu; Mala Dasari	25
24. Mala Hannai	
25. Mang	
26. Mang Garodi	
27. Manne	
28. Mashti	30
29. Mehtar	
30. Paidi; Dom, Dombara, Pano	
31. Paky; Moti, Thoti	
32. Pambala; Kolupulvandlu	
33. Pamidi	35
34. Relli; Sapiri	
35. Samagara	
36. Samban	
37. Sindhollu; Chindollu	
38. Valmiki (in the Agency tracts).	40

PART II.—ASSAM

Throughout the State, including the North Eastern Frontier Agency:—

1. Bansphor	
2. Bhuimali	
3. Brittil Bania	45

4. Chamar; Chamar-Ravidas, Chamar-Rohidas, Muchi, Rishi
 5. Dhupi; Dhobi, Rajak, Suklabaidya
 6. Dom
 7. Dugla; Badiar, Dholi
 5 8. Dushad
 9. Hira
 10. Jalkeot
 11. Jhalo; Jhalo-malo, Malo
 12. Kaibartta; Jaliya Kaibartta
 10 13. Mahara
 14. Mehtar; Balmiki, Bhangi, Lalbegi
 15. Namasudra
 16. Patni; Mahisyadas
 17. Sutradhar.

PART III.—BIHAR

1. Bantar
 2. Bauri
 3. Bhogta
 4. Bhuiya
 20 5. Bhumij (in Patna and Tirhut divisions and in districts of Bhagal-
 pur, Monghyr, Purnea and Saharsa)
 6. Chamar; Chamar-Ravidas, Chamar-Rohidas, Mochi
 7. Chaupal
 8. Dabgar
 25 9. Dhobi; Rajak
 10. Dom; Bansphor, Dhangad
 11. Dusadh; Dharhi, Dhari
 12. Ghasi
 13. Khelta
 30 14. Kanjar
 15. Kurariar
 16. Mehtar; Bhangi, Dharikar, Halalkhor, Hari, Lalbegi
 17. Musahar
 18. Namasudra
 35 19. Nat
 20. Pan; Sawasi, Tanti, Tantwe
 21. Pasi
 22. Rajwar
 23. Turi.

PART IV.—GUJARAT

- 40 1. Ager
 2. Bakad; Bant
 3. Bhangi; Balmiki, Barwasia, Hadi, Halalkhor, Lalbegi, Malkana,
 Mehtar, Olgana, Rukhi, Zampada
 45 4. Chalvadi; Channayya

- | | |
|---|----|
| 5. Chamar; Bhambhi, Bhambi, Chamadia, Chambhar, Chamgar, Chamar-Ravidas, Chamar-Rohidas, Kamaṭi Mochi, Khalpa, Madar, Mochigar, Nalia, Ranigar, Rohit, Samgar, Telegu Mochi | |
| 6. Dhor; Kakkayya, Kankayya | |
| 7. Dangashia | 5 |
| 8. Garmatang | |
| 9. Garoda; Garo | |
| 10. Halsar; Halasvar, Haslar, Hulasvar | |
| 11. Holar; Valhar | |
| 12. Lingader | 10 |
| 13. Mahar; Taral | |
| 14. Mang; Matang | |
| 15. Mang-Garudi | |
| 16. Nadia; Hadi | |
| 17. Pasi | 15 |
| 18. Shemalia | |
| 19. Shenva; Chenva, Sedma, Senva, Shenva-Rawat | |
| 20. Thori | |
| 21. Tirgar; Tirbanda | |
| 22. Turi; Turi Barot | 20 |
| 23. Vankar; Mahyavanshi, Maru Vankar, Meghval, Menghvar. | |

PART V.—HARYANA

- | | |
|---|----|
| 1. Ad Dharmi | |
| 2. Barar; Berar, Burar | |
| 3. Barwala | 25 |
| 4. Batwal | |
| 5. Bauria; Bawaria | |
| 6. Bazigar | |
| 7. Balmiki; Bhangi, Chura | |
| 8. Chamar; Balahi, Bhambi, Chamar-Ravidas, Chamar-Rohidas, Jatia Chamar, Mochi, Raigar, Ramdasi, Ramdasia, Ravidasi, Rehgar | 30 |
| 9. Chanal | |
| 10. Dagi | |
| 11. Darain | 35 |
| 12. Deha; Dhaya, Dhea, Dhe | |
| 13. Dhanak | |
| 14. Dhogri; Dhangri | |
| 15. Dumna; Bhanjra, Doom, Mahasha | |
| 16. Gagra | 40 |
| 17. Gandhila; Gandil Gondola | |
| 18. Julaha; Kabirpanthi-Julaha | |
| 19. Khatik | |
| 20. Koli | |

21. Kori
 22. Marija; Marecha
 23. Mazhabi
 24. Megh
 5| 25. Nat
 26. Od
 27. Pasi
 28. Perna
 29. Pherera
 10| 30. Sanhai
 31. Sanhal
 32. Sansi; Bhedkut, Manesh
 33. Sansoi
 34. Sapela; Bangali, Sapera
 15| 35. Sarera
 36. Sikligar
 37. Sippi; Baddi, Halli, Rehar
 38. Sirkiband.

PART VI.—KERALA

- 20| 1. Adi Andhra
 2. Adi Dravida; Samban
 3. Adi Karnataka
 4. Ajila
 5. Arundhathiyar
 25| 6. Ayyanavar
 7. Baira
 8. Bakuda
 9. Bharathar
 10. Bathada
 30| 11. Chakkiliyan; Chamar, Chamar-Ravidas, Chamar-Rohidas, Chem-
 man, Chemmar, Mochi, Samagara, Semman
 12. Chavalakkaran
 13. Domban
 14. Hasla; Mundala
 35| 15. Holeyá; Nalkadaya, Nalkeyava
 16. Kakkalan
 17. Kanakkan; Padannan
 18. Kavara; Gavara
 19. Kootan
 40| 20. Kudumbi
 21. Kuravan; Sidhanar
 22. Madiga; Gosangi
 23. Maila
 24. Malayan (in the Plains areas)
 45| 25. Mannan; Pathiyan, Perumannan, Peruvannan, Vannan, Varnavan

26. Moger	
27. Nayadi	
28. Pallan; Kadayan, Kudumban	
29. Pambada	
30. Panan	5
31. Paniyan	
32. Paravan	
33. Puthirai Vannan	
34. Pulayan; Cheraman, Cheruman, Kalladi, Vallon	
35. Pulluvan	10
36. Sambavan, Sambavar	
37. Thandan excluding Ezhava Thandan; Thachar (excluding Thachan carpenters), Urali of plain areas	
38. Thotti	
39. Valluvan	15
40. Velan	
41. Vetan; Vedan	
42. Vettuvan.	

PART VII.—MADHYA PRADESH

1. Audhelia	20
2. Bagdi; Badhak	
3. Bahana; Behana	
4. Balahi; Balai	
5. Banchada	
6. Bargunda; Barhar	25
7. Basod; Bansodi, Bansphor, Basar, Burud	
8. Bedia; Beria	
9. Beldar; Sunkar	
10. Bhanumati	
11. Chamar; Ahirwar, Bairwa, Bhambi, Chamari, Chamar Mangan, Chamar-Ravidas, Chamar-Rohidas, Chitar, Jatav, Jingar, Ladia, Mochi, Nona, Ramnami, Regar, Raidas, Satnami, Silawat, Surajbanshi, Surja Ramnami	30
12. Chidar; Chadar	
13. Chikwa; Chikwi	35
14. Dahait; Dahat, Dahayat	
15. Dewar; Deyar	
16. Dhanuk	
17. Dom; Domar, Doris, Dumar	
18. Ganda; Gandi, Pan	40
19. Ghasia; Ghasi, Soot Sarathi	
20. Holiya	
21. Kanjar	
22. Khangar; Kanera, Mirdha	
23. Khatik	45

24. Kori; Katia, Koli, Patharia
 25. Kotwal (in the district of Bhind, Dhar, Dewas, Goona, Gwalior, Indore, Jhabua, Mandsaur, Morena, Rajgarh, Ratlam, Shajapur, Shivpuri, Ujjain, Vidisha, West Nimar)
 5 26. Kuchbandhia
 27. Mahar; Mehar, Mehra
 28. Mang; Dakhni Mang, Mang Garodi, Mang Madari, Mang Mahashi
 29. Meghwal; Radhe Mang
 30. Mehtar; Balmiki, Bhangi, Dharkar, Lalbegi, Zamral
 10 31. Moghia
 32. Muskhan
 33. Nat; Kalbelia, Dangchadha
 34. Panika (in the district of Chhatarpur, Datia, Panna, Rewa, Satna, Shahdol, Sidhi, Tikamgarh)
 15 35. Pasi
 36. Rujjhar
 37. Sansia; Sansi.

PART VIII.—MAHARASHTRA

1. Ager
 20 2. Anamuk
 3. Baked; Bant
 4. Bhangi; Balmiki, Hadi, Halalkhor, Hela, Lalbegi, Malkana, Mehtar, Olgana, Rukhi, Zadmalli
 5. Bahana; Bahna
 25 6. Balahi; Balai
 7. Basor; Bensor, Bonsodi, Burud
 8. Beda Jangam; Budga Jangam
 9. Bedar
 10. Chambhar; Asadaru, Asodi, Bhambhi, Chamadia, Chamagar, Chamar, Chamar-Ravidas, Chamar-Rohidas, Chamari, Hara-
 30 layya, Harali, Kamati Mochi, Kattai Mochi, Khalpa, Machigar, Madar, Mochi, Mochgar, Nadia, Nona, Pardeshi Mochi, Ramnami, Ranigar, Rohit, Samgar, Satnami, Surajbanshi, Surjya Ramnami, Telegu Mochi
 11. Dhor; Dohor, Kakayya, Kankayya
 12. Dom; Dumar
 13. Ganda; Gandi
 14. Garoda; Garo
 15. Ghasi; Ghasia
 40 16. Haleer
 17. Halsar; Halswar, Haslar, Hulasvar
 18. Holar; Valer
 19. Holaya; Byagara, Chalavadi, Channayyo, Chenna Dasar, Holaya Dasar, Holer, Holey, Holiya

20. Khangar; Kanera, Mirdha	
21. Khatik; Chikwa, Chikwi	
22. Kolupulvandlu	
23. Korar	
24. Kori; Katia, Pataria	5
25. Madiga; Baidla, Madgi, Madig	
26. Mahar; Degu-Megu, Mahar Vinkar, Mehar, Rairand, Taral	
27. Mahyavanshi; Maruvankar, Vankar	
28. Mala; Aray Mala, Mala Dasari, Mala Jangam, Mala Sale, Mala Sanyasi, Netkani	10
29. Mang; Dakkalwar, Dakhne Mang, Dakkal, Madari, Mang Mahashi, Matang, Minimadig, Radhe Mang	
30. Mang Garudi	
31. Manne	
32. Mashti	15
33. Meghval; Meghar, Menghvar	
34. Mukri	
35. Pasi	
36. Sansi	
37. Shenva; Chenva, Sedma	20
38. Sindhollu; Chindhollu	
39. Tirgar; Tirbanda	
40. Turi	
41. Yellammalvandlu; Yellamalwar.	

PART IX.—MYSORE

1. Adi Andhra	
2. Adi Dravida; Balagai	
3. Adi Karnataka; Yedagai	
4. Ager	
5. Ajila	30
6. Baira	
7. Baked	
8. Bakuda	
9. Bandi	
10. Bathada	35
11. Beda Jangam; Budga Jangam	
12. Bellara	
13. Bhangi; Hallalkhor, Mehtar, Thoti, Zadmali	
14. Dakkal; Dokkalwar	
15. Dakkaliga	40

16. Dhor; **Kakkayya**
 17. Dom; Dombara, Dombi Dasar, Paidi or Pano
 18. Garoda; Garo
 19. Godda
 5 20. Hasla
 21. Holey; Byagara, Chalvadi, Halaswor or Hulasvar, Holaya, Holer,
 Holeyadasar, Kukkaholeya, Mundala, Nalakadya, Nalokeyava
 22. Jaggali
 10 23. Jambuvulu
 24. Kadaiyan
 25. Kalladi
 26. Koosa
 27. Korar
 15 28. Kudumban; Pallan
 29. Kotegar; Metri
 30. Kuravan
 31. Machala
 20 32. Madiga; Adi Jambava, Baidla, Channayya, Chennadasar, Chind-
 dhollu or Sindhollu, Madar, Mang, Mang Garodi or Mang
 Garudi, Matang, Minimadiga, Yellammalawandlu or Yellamma-
 lawaru
 33. Mahar
 34. Mahyavanshi; Maru Vankar, Vankar
 25 35. Maila; Mansa
 36. Mala; Aray Mala, Arwa Mala, Maladasari, Malahannai, Malajan-
 gam, Malamasti, Mala Sale or Netkani, Mala Sanyasi
 37. Manne
 38. Mashti
 30 39. Maghval; Menghvar
 40. Moger; Muger
 41. Mukri; Halleer
 42. Nadia; Hadi
 43. Pale
 35 44. Pambada
 45. Panniandi
 46. Paravan; Parava
 47. Raneyar
 40 48. Samagara; Arya Samagara, Chakkilliyan, Chamar, Chamar-
 Rovidas, Chamar-Rohidas, Chambagar, Chambhar, Haralayya,
 Samagara, Lingawant Samagara, Machigar, Madari, Mochi,
 Mochigar, Muchi, Muchigar
 49. Samban
 50. Sapari
 45 51. Tirgar; Tirbanda.

PART X.—ORISSA

- | | |
|---|----|
| 1. Adi Andhra | |
| 2. Amat; Amant | |
| 3. Badaik | |
| 4. Baghuti; Baguti | 5 |
| 5. Basor; Burud | |
| 6. Bauri; Bauti, Bavuri, Bhoi, Khadala, Khadalo, Kodalo | |
| 7. Bedia; Bejia | |
| 8. Beldar | |
| 9. Bhata | 10 |
| 10. Chamar; Chamar-Ravidas, Chamar-Rohidas, Godari, Mochi, Muchi, Satnami | |
| 11. Dandasi | |
| 12. Dhanwar | |
| 13. Dhoba; Chakali, Dhobi, Rajaka | 15 |
| 14. Dom; Bariki, Dombo, Duria Dom, Irika, Paidi, Painda, Pamidi, Pan, Pano, Panotanti | |
| 15. Dosadha | |
| 16. Ganda | |
| 17. Ghasi; Ghasia | 20 |
| 18. Ghusuria | |
| 19. Godra | |
| 20. Gokha | |
| 21. Gorait; Korait | |
| 22. Hadi; Bhangi, Haddi, Hari, Karua, Mehtar | 25 |
| 23. Jaggili | |
| 24. Kandra; Kadma, Kandara | |
| 25. Katia | |
| 26. Kela; Bajikar, Chadhai Maru, Mundapotta, Sabakhia | |
| 27. Kori | 30 |
| 28. Kurunga | |
| 29. Lohara | |
| 30. Madiga | |
| 31. Mahuria; Nagarchi | |
| 32. Mala; Jhala, Malo, Zala | 35 |
| 33. Mangan; Mang | |
| 34. Medari | |
| 35. Meher; Mahar, Mehra | |
| 36. Mewar | |
| 37. Musahar | 40 |
| 38. Panika; Panka | |
| 39. Pap | |
| 40. Pasi | |
| 41. Patratanti; Patua | |

42. Rajna
 43. Relli
 44. Sanei
 45. Sansi; Samasi
 5. 46. Sapari
 47. Sidhria; Sinduria
 48. Siyal
 49. Tanla
 50. Tiar; Tior
 10. 51. Turi
 52. Ujia
 53. Valmiki.

PART XI.—PUNJAB

1. Ad Dharmi
 15. 2. Barar; Berar, Burar
 3. Barwala
 4. Batwal
 5. Bauria; Bawaria
 6. Bazigar
 20. 7. Balmiki; Bhangi, Chura
 8. Chamar; Balahi, Bhambi, Chamar-Ravidas, Chamar-Rohidas,
 Jatia Chamar, Mochi, Raigar, Ramdasi, Ramdasia, Ravidasi,
 Rehgar
 9. Chanal
 25. 10. Dagi
 11. Darain
 12. Deha; Dhoya, Dhea, Dhe
 13. Dhanak
 14. Dhogri; Dhangri
 30. 15. Dumna; Bhanjra, Doom, Mahasha
 16. Gagra
 17. Gandhila; Gandil Gondola
 18. Julaha; Kabirpanthi-Julaha
 19. Khatik
 35. 20. Koli
 21. Kori
 22. Marija; Marecha
 23. Mazhabi
 24. Megh
 40. 25. Nat
 26. Od
 27. Pasi
 28. Perna

29. Pherera
30. Sanhai
31. Sanhal
32. Sansi; Bhedkut, Manesh
33. Sansoi
34. Sapela; Bangali, Sapera
35. Sarera
36. Sikligar
37. Sippi; Baddi, Halli, Rehar
38. Sirkiband.

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PART XII.—RAJASTHAN

1. Adi Dharmi
2. Aheri; Aheria
3. Badi; Bhat, Vadi
4. Bagri
5. Bajgar
6. Balai
7. Bansphor
8. Bargi; Birgi, Varghi
9. Bawaria; Baori
10. Bazigar; Madari
11. Beria
12. Berwa
13. Bhand
14. Bhangi; Chura, Garanchar-Mehtar, Hela, Lalposh, Mehtar, Valmiki
15. Bidakia
16. Bola
17. Chamar; Chamar-Ravidas, Chamar-Rohidas, Jatav, Jatia, Ravidas, Raigar, Ramdasia, Regar
18. Dabgar
19. Dhanak; Dhankia, Dhanuk
20. Dhobi
21. Dholi
22. Dom
23. Gandia
24. Gancha
25. Garda; Garoda, Garolda, Garura, Gurda
26. Gavarua
27. Godhi
28. Kalbelia; Sapera
29. Kamad; Kamadia
30. Kanjar, Kunjar
31. Khangar
32. Khatik

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33. Koli, Kori, Korla
 34. Koochband
 35. Mahar; Mehar
 36. Majhabi
- 10
37. Mang; Mang Gardi, Matang, Minimadig
 38. Meghwal; Bhambhi, Megh, Meghvanshi
 39. Mochi; Jingar
 40. Nat
 41. Pasi
- 15
42. Rawalia; Rawaljogi
 43. Salvi
 44. Sansi; Kapadia Sansi
 45. Sarbhangi
 46. Sargara
 47. Satia; Saantia
 48. Singiwala
 49. Thori; Nayak
 50. Tirgar.

PART XIII.—TAMIL NADU

- 20
1. Adi Andhra
 2. Adi Dravida
 3. Adi Karnataka
 4. Arunthathiyar
- 25
5. Ayyanavar (in Kanyakumari district and the Shenkotah Taluk of Tirunelveli district)
 6. Baira
 7. Bakuda
 8. Bāndi
- 30
9. Bharatar (in Kanyakumari district and the Shenkotah Taluk of Tirunelveli district)
 10. Chakkiliyan, Chakkiliyar; Chamar, Chamar-Bavidas, Chamar-Rohidas, Muchi, Samagara
- 35
11. Chalavadi
 12. Cheramar; Pulayan
 13. Cheruman
 14. Devendrakulathan, Devendrakulathar
 15. Dom; Dombara
 16. Domban
 17. Godda
- 40
18. Holeya
 19. Kadaiyan
 20. Kakkalan (in Kanyakumari district and the Shenkotah Taluk of Tirunelveli district)
 21. Kalladi

- | | |
|--|----|
| 22. Kavara (in Kanyakumari district and the Shenkotah Taluk of Tirunelveli district) | |
| 23. Koliyan | |
| 24. Koodan and Kootan (in Kanyakumari district and the Shenkotah Taluk of Tirunelveli district) | 5 |
| 25. Kudumban, Kudumbar | |
| 26. Kuluvan (in Kanyakumari district and the Shenkotah Taluk of Tirunelveli district) | |
| 27. Kuravan; Sidhanar | |
| 28. Madari | 10 |
| 29. Madiga; Gosangi, Jaggali, Jambuvulu, Matangi | |
| 30. Maila | |
| 31. Mala | |
| 32. Mannan and Vannan (in Kanyakumari district and the Shenkotah Taluk of Tirunelveli district) | 15 |
| 33. Mavilan | |
| 34. Moger | |
| 35. Mundala | |
| 36. Nalakeyava | |
| 37. Nayadi | 20 |
| 38. Padanna and Kanakkan (in Nilgiris district) | T |
| 39. Pagadai | |
| 40. Pallan; Pallar, Pannadi, Vathiriyar, Vathiriyar | |
| 41. Pallar Novithar | |
| 42. Palluvan | 25 |
| 43. Pambada | |
| 44. Panan (in Kanyakumari district and the Shenkotah Taluka of Tirunelveli district) | |
| 45. Panniandi | |
| 46. Paravan (in Kanyakumari district and the Shenkotah Taluk of Tirunelveli district) | 30 |
| 47. Pathiyan (in Kanyakumari district and the Shenkotah Taluk of Tirunelveli district) | |
| 48. Puthirai Vannan, Puthirai Vannar | |
| 49. Samban | 35 |
| 50. Sambavar | |
| 51. Semman, Semmar | |
| 52. Thandan (in Kanyakumari district and the Shenkotah Taluk of Tirunelveli district) | |
| 53. Thoti | 40 |
| 54. Tiruvalluvar | |
| 55. Uraly | |
| 56. Valluvan | |
| 57. Vetan and Vettuvan (in Kanyakumari district and the Shenkotah Taluk of Tirunelveli district) | 45 |
| 58. Vettiyan | |

PART XIV.—UTTAR PRADESH

1. Bhadik; Baheliya
2. Bajgi; Badi, Bajaniya
3. Balai; Balahar
- 5 4. Balmiki; Halalkhor, Hari, Hela, Lalbegi
5. Bansphor; Basor
6. Barwar
7. Bawaria; Bauria
8. Beldar
- 10 9. Beriya
10. Boria
11. Chamar; Chamar-Ravidas, Chamar-Rohidos Dhusia, Jatava, Jatia, Jhusia, Kureel, Raidas
12. Dabgar
- 15 13. Dhanuk
14. Dhobi; Rajak
15. Dom; Domahra, Domar, Dharkar, Supach, Turaiha
16. Dusadh
17. Gharami
- 20 18. Ghasia
19. Gual
20. Habura
21. Kanjar
22. Kapariya
- 25 23. Karwal; Bhantu
24. Khairaha
25. Khatik; Chikwa
26. Khorot
27. Kori
- 30 28. Mazhabi
29. Musahar
30. Nat; Kalabaz
31. Panika; Panka, Paakha
32. Pasi; Tarmali
- 35 33. Sansiya; Sansi
34. Sapera; Bangali
35. Shilpkar (in Garhwal and Kumaon Division).

PART XV.—WEST BENGAL

- 40 1. Bagdi; Byagra Kshatriya, Duley, Let
2. Bahelia
3. Baiti
4. Bantar
5. Bauri
6. Beldar
- 45 7. Bhogta

8. Bhuimali	
9. Bhuiya	
10. Bind	
11. Chamar; Chamar-Ravidas, Chamar-Rohidas, Charmakar, Mochi, Muchi, Rabidas, Rishi, Ruidas, Satnami	5
12. Chaupal	
13. Dabgar	
14. Damai	
15. Deshwali Majhi	
16. Dhopa; Dhoba, Dhobi, Rajak, Sukladas	10
17. Doai	
18. Dom; Dhangar	
19. Dosadh; Dharhi, Dhari, Dusadh	
20. Ghasi	
21. Gonrhi	15
22. Halalkhor	
23. Hari; Bhangi, Mehtar, Mehtor, Lalbegi	
24. Hela	
25. Jalia Kaibartta	
26. Jhalo Malo; Malo	20
27. Kadar	
28. Kami	
29. Kandra	
30. Kanjar	
31. Kaora	25
32. Karenga; Koranga	
33. Kaur	
34. Keot; Keyot	
35. Khaira	
36. Khatik	30
37. Koch	
38. Konai	
39. Konwar	
40. Kotal	
41. Kurariar	35
42. Lohar	
43. Mahar	
44. Mal	
45. Mallah	
46. Musahar	40
47. Namasudra	
48. Nat	
49. Nuniya	
50. Paliya	
51. Pan; Sawasi	45
52. Pasi	
53. Patni	
54. Pod; Poundra	
55. Rajbanshi	
56. Rajwar	50
57. Sarki	
58. Sunri	
59. Tiyar	
60. Turi".	

CHAPTER II

In the Constitution (Scheduled Castes) (Union Territories) Order, 1951,—

(a) for paragraph 2, substitute—

5 | "2. (1) Subject to the provisions of this Order, the castes,
races or tribes or parts of, or groups within, castes, races or tribes,
specified in Parts I to V of the Schedule to this Order, shall, in
relation to the Union territories to which those Parts respectively
relate, be deemed to be Scheduled Castes so far as regards mem-
bers thereof resident in the Union territories specified in relation
10 | to them in those Parts of the Schedule.

15 | (2) Any person who belongs to any caste included in any
Part of the Schedule and who ceases to reside in the Union
territory to which he belongs and migrates to any State shall
continue to be a member of the Scheduled Caste in the State
where he voluntarily resides notwithstanding the fact that the
caste to which he belongs is not a Scheduled Caste in that other
State.

20 | (3) Notwithstanding anything contained in any law for the
time being in force or in any custom or usage to the contrary,
a woman who marries a person belonging to a caste specified
in any part of the Schedule shall be deemed to belong to that
Scheduled Caste to which her husband belongs.”;

(b) after paragraph 2, insert—

25 | “2A. Where, in the Schedule to the Constitution (Scheduled
Castes) Order, 1950, any caste, race or tribe is specified as a Sched-
uled Caste in relation to the State of West Bengal, then, every
displaced person from Eastern Pakistan who is a member of that
caste, race or tribe shall be deemed to be a member of the Sched-
uled Caste in relation to the Union territory in which he is
voluntarily residing and each such caste, race or tribe shall be
30 | deemed to be included in that Part of the Schedule which relates
to the Union territory in which such person is voluntarily
residing.”;

35 | (c) for paragraph 4, substitute—

“4. Any reference in this Order to a Union territory or to a
district or other territorial division thereof shall be construed
as a reference to the Union territory, district or other territorial
division as constituted on the date of commencement of the
Scheduled Castes and Scheduled Tribes Orders (Amendment)
40 | Act, 1969.”;

(d) for the Schedule, substitute—

“THE SCHEDULE
PART I.—CHANDIGARH

- 45 | 1. Ad Dharmi
2. Balmiki; Bhanggi, Chura
3. Barar; Berar, Burar
4. Barwala

- | | |
|---|----|
| 5. Batwal | |
| 6. Bauria; Bawaria | |
| 7. Bazigar | |
| 8. Chamar; Balahi, Bhambi, Chamar-Ravidas, Chamar-Rohidas,
Jatia Chamar, Mochi, Raigar, Ramdasia, Rehgar | 5 |
| 9. Chanal | |
| 10. Dagi | |
| 11. Darain | |
| 12. Deha; Dhaya, Dhea, Dhe | |
| 13. Dhanak | 10 |
| 14. Dhogri; Bhanjra, Dhangri | |
| 15. Dumna; Doom, Mahasha | |
| 16. Gagra | |
| 17. Gandhila; Gandil, Gondola | |
| 18. Julaha; Kabirpanthi-Julaha | 15 |
| 19. Khatik | |
| 20. Koli | |
| 21. Kori | |
| 22. Marija; Marecha | |
| 23. Mazhabi | 20 |
| 24. Megh | |
| 25. Nat | |
| 26. Od | |
| 27. Pasi | |
| 28. Perna | 25 |
| 29. Pherera | |
| 30. Sanhai | |
| 31. Sanhal | |
| 32. Sansi; Bhedkut, Manesh | |
| 33. Sansoi | 30 |
| 34. Sapela; Bangali, Sapera | |
| 35. Sarera | |
| 36. Sikligar | |
| 37. Sippi; Baddi, Halli, Rehar | 35 |
| 38. Sirkiband. | |

PART II.—DELHI

- | | |
|---|----|
| 1. Adi Dharmi | |
| 2. Aheria | |
| 3. Balai; Berwa | |
| 4. Bawaria. | 40 |
| 5. Bazigar | |
| 6. Chamar; Agria, Chamar-Ravidas, Chamar-Rohidas, Chanwar
Chamar, Jatav Chamar, Jatya Chamar, Mochi, Ramdasia, Rai-
dasi, Raigar, Regar | |
| 7. Dhanak; Dhanuk | 45 |

8. Dhea; Dhaya, Dhev
 9. Dhobi
 10. Dom
 11. Gharrami
 5 12. Julaha; Kabirpanthi-Julaha
 13. Kanjar; Giarah
 14. Khatik
 15. Koli; Kori
 16. Kuchbandha
 10 17. Madari
 18. Mazhabi
 19. Meghwal
 20. Mehtar; Balmiki, Bhangi, Chohra, Chuhra, Lalbegi
 21. Naribut; Badi
 15 22. Nat; Rana
 23. Pasi
 24. Sansi; Bhedkut
 25. Sapera
 26. Sikligar
 20 27. Sirkiband.

PART III.—HIMACHAL PRADESH

1. Ad Dharmi
 2. Badhi
 3. Balmiki; Bhangi, Chura
 25 4. Bandhela
 5. Bansi
 6. Barad; Barar, Berar, Burar
 7. Barwala
 8. Batwal
 30 9. Bawaria; Bauria
 10. Bazigar
 11. Chamar; Balahi, Bhambi, Chamar-Ravidas, Chamar-Rohidas,
 Jatia Chamar, Mochi, Raigar, Ramdasi, Ramdasia, Rehgar
 12. Chanal
 35 13. Chhimba; Dhobi
 14. Dagi
 15. Darain
 16. Daule; Darei
 17. Deha; Dhaya; Dhe, Dhea
 40 18. Dhaki; Toori
 19. Dhanak
 20. Dhaogri; Dhuai
 21. Dhogri; Dhangri
 22. Doom; Bhanjra, Doomna, Dumna, Mahasha

23. Gandhila; Gandil Gondola
24. Ghagra
25. Hesi
26. Jogi; Nath
27. Julaha; Kabirpanthi-Julaha
28. Kamoh; Dagoli
29. Karoack
30. Keer
31. Khatik
32. Koli
33. Kori
34. Lohar
35. Marija; Marecha
36. Mazhabi
37. Megh
38. Nat
39. Od
40. Pasi
41. Perna
42. Phrera; Pherera
43. Sanhai
44. Sanhal
45. Sansi; Bhedkut, Manesh
46. Sansoi
47. Sapela; Bangali, Nagalu
48. Sarde; Sarare, Siryare
49. Sarera
50. Sikligar
51. Sipi; Baddi, Halli, Rehar
52. Sirkiband
53. Teli
54. Thathiar; Thathera.

PART IV.—MANIPUR

1. Chakpa
2. Dhupi; Dhobi
3. Loi
4. Muchi, Chamar-Revidas, Chamar-Rohidas
5. Namasudra
6. Patni
7. Yaithibi.

PART V.—TRIPURA

1. Bagdi
2. Bhumali

3. Bhunar
 4. Chamar; ~~Chamar-Ravidas~~, Chamar-Rohidas, Muchi
 5. Dandasi
 6. Dhenuar
 7. Dhoba; Dhobi
 8. Dhuli; Badyakar, Sabdakar
 9. Dom; Kan
 10. Ghasi
 11. Jalia Kaibarta; Jhalo Malo, Mallabarman
 12. Kalindi
 13. Kanugh
 14. Keot
 15. Khadit
 16. Koch
 17. Kora
 18. Kotal
 19. Mahisyadas
 20. Mehtor
 21. Musahar
 22. Namasudra
 23. Patni."

CHAPTER III

In the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956,—

(a) for paragraph 2, substitute—

"2. (1) Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes, races or tribes, specified in the Schedule to this Order, shall, in relation to the State of Jammu and Kashmir, be deemed to be Scheduled Castes so far as regards members thereof resident in that State:

Provided that no person who professes a religion different from the Hindu or the Sikh religion shall be deemed to be a member of the Scheduled Caste.

(2) Any person who belongs to any caste included in the Schedule and who ceases to reside in the State of Jammu and Kashmir and migrates to any other State shall continue to be a member of the Scheduled Caste in the other State where he voluntarily resides notwithstanding the fact that the caste to which he belongs is not a Scheduled Caste in that other State.

(3) Notwithstanding anything contained in any law for the time being in force or in any custom or usage to the contrary, a woman who marries a person belonging to a caste specified in the Schedule shall be deemed to belong to that Scheduled Caste to which her husband belongs."

(b) for the Schedule, substitute—

"THE SCHEDULE

JAMMU AND KASHMIR

1. Barwala
2. Basith

3. Batwal
4. Chamar; Chamar-Ravidas, Chamar-Rohidas, Ramdasia
5. Chura
6. Dhyar
7. Doom; Doomna, Mahasha
8. Gardi
9. Gen
10. Mazhabi
11. Megh
12. Molgi
13. Nadiala
14. Ratal
15. Saryara."

CHAPTER IV

In the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962,— 15

(a) for paragraph 2, substitute—

"2. (1) Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes, races or tribes, specified in the Schedule to this Order, shall, in relation to the Union territory of Dadra and Nagar Haveli, be deemed to be Scheduled Castes so far as regards members thereof resident in that Union territory: 20

Provided that no person, who professes a religion different from the Hindu or the Sikh religion shall be deemed to be a member of a Scheduled Caste. 25

(2) Any person who belongs to any caste included in the Schedule and who ceases to reside in the Union territory of Dadra and Nagar Haveli and migrates to any other State shall continue to be a member of the Scheduled Caste in the other State where he voluntarily resides notwithstanding the fact that the caste to which he belongs is not a Scheduled Caste in that other State. 30

(3) Notwithstanding anything contained in any law for the time being in force or in any custom or usage to the contrary, a woman who marries a person belonging to a caste specified in the Schedule shall be deemed to belong to that Scheduled Caste to which her husband belongs." 35

(b) after paragraph 2, insert—

"3. Where, in the Constitution (Scheduled Castes) Order, 1950, any caste, race or tribe is specified as a Scheduled Caste in relation to the State of West Bengal, then, every displaced person from Eastern Pakistan who is a member of that caste, race or tribe shall, if residing in the Union territory of Dadra and Nagar Haveli, be deemed to be a Scheduled Caste in relation to that Union territory and each such caste, race or tribe shall be deemed to be included in the Schedule to this Order. 40 45

4. For the removal of doubts it is hereby declared that notwithstanding the fact that the derogatory expression Dhed has not been included in the Schedule to this Order, no person who was regarded as a member of a Scheduled Caste on the strength 50

of the existence of the aforesaid expression in the Schedule to this Order, as in force immediately before the commencement of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1969, shall cease to be a member of the Scheduled Caste in the Union territory of Dadra and Nagar Haveli and every such person shall be regarded as a member of that caste (out of the castes specified in the Schedule) to which he, in fact, belongs.”;

(c) for the Schedule, substitute—

**“THE SCHEDULE
DADRA AND NAGAR HAVELI**

1. Bhangi
2. Chamar; Chamar-Ravidas, Chamar-Rohidas, Rohit
3. Mahar
4. Mahyavanshi; Vankar.”.

CHAPTER V

In the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968—

(a) for paragraph 2, substitute—

“2. (1) Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes, races or tribes, specified in the Schedule to this Order, shall be deemed to be Scheduled Castes in relation to the Union Territory of Goa, Daman and Diu so far as regards members thereof resident in that Union territory:

Provided that no person who professes a religion different from the Hindu or the Sikh religion shall be deemed to be a member of a Scheduled Caste.

(2) Any person who belongs to any caste included in the Schedule and who ceases to reside in the Union territory of Goa, Daman and Diu and migrates to any State shall continue to be a member of the Scheduled Caste in the State where he voluntarily resides notwithstanding the fact that the caste to which he belongs is not a Scheduled Caste in that other State.

(3) Notwithstanding anything contained in any law for the time being in force or in any custom or usage to the contrary, a woman who marries a person belonging to a caste specified in the Schedule shall be deemed to belong to that Scheduled Caste to which her husband belongs.”;

(b) after paragraph 2, insert—

“3. Where in the Schedule to the Constitution (Scheduled Castes) Order, 1950, any caste, race or tribe is specified as a Scheduled Caste in relation to the State of West Bengal, then, every displaced person from Eastern Pakistan who is a member of that caste, race or tribe, shall, if voluntarily residing in the Union territory of Goa, Daman and Diu, be deemed to be a member of the Scheduled Castes in relation to that Union territory and each such caste, race or tribe shall be deemed to be included in the Schedule to this Order.”;

(c) for the Schedule substitute—

“THE SCHEDULE

1. Bhangi; Hadi
2. Chambhar

3. Mahar
4. Mahyavanshi; Vankar
5. Mang.”.

CHAPTER VI

In the Constitution (Pondicherry) Scheduled Castes Order, 1964,— 5

(a) for paragraph 2, substitute—

“2. (1) Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes, races or tribes, specified in the Schedule to this Order, shall, in relation to the Union territory of Pondicherry, be deemed to be Scheduled Castes so far as regards members thereof resident in that Union territory: 10

Provided that no person, who professes a religion different from the Hindu or the Sikh religion, shall be deemed to be a member of a Scheduled Caste. 15

(2) Any person who belongs to any caste included in the Schedule and who ceases to reside in the Union territory of Pondicherry and migrates to any other State shall continue to be a member of the Scheduled Caste in the other State where he voluntarily resides or carries on business or works for gain notwithstanding the fact that the caste to which he belongs is not a Scheduled Caste in that other State. 20

(3) Notwithstanding anything contained in any law for the time being in force or in any custom or usage to the contrary, a woman who marries a person belonging to a caste specified in the Schedule shall be deemed to belong to that Scheduled Caste to which her husband belongs. 25

(b) after paragraph 2, insert—

“3. Where, in the Constitution (Scheduled Castes) Order, 1950, any caste, race or tribe is specified as a Scheduled Caste in relation to the State of West Bengal, then, every displaced person from Eastern Pakistan who is a member of that caste, race or tribe shall, if residing in the Union territory of Pondicherry, be deemed to be a Scheduled Caste in relation to that Union territory and each such caste, race or tribe shall be deemed to be included in the Schedule to this Order. 30 35

4. For the removal of doubts it is hereby declared that notwithstanding the fact that the derogatory expression Parayan is not mentioned in the Schedule to this Order, no person who was regarded as a member of a Scheduled Caste on the strength of the existence of the aforesaid expression in the Schedule to this Order, as in force immediately before the commencement of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1969, shall cease to be a member of the Scheduled Caste in the Union territory of Pondicherry and every such person shall be regarded as a member of that caste (out of the castes specified in the Schedule in relation to such State) to which he, in fact, belongs.”; 40 45

(c) for the Schedule, substitute—

"THE SCHEDULE

PONDICHERRY

1. Adi Andhra
2. Adi Dravida; Valluvan
3. Chakkiliyan
4. Kuravan
5. Madiga; Jambuvulu
6. Mala; Mala Masti
7. Pallan
8. Puthirai Vannan
9. Samban
10. Sambavar
11. Thoti; Paky, Moti
12. Vetan
13. Vettiyan."

THE SECOND SCHEDULE

(See section 4)

CHAPTER I

In the Constitution (Scheduled Tribes) Order, 1950,—

(a) for paragraph 2, substitute—

"2. (1) The tribes or tribal communities, or parts of or groups within tribes or tribal communities, specified in * * Parts I to XII of the Schedule to this Order * * * * shall, in relation to the States to which those Parts relate, be deemed to be Scheduled Tribes so far as regards members thereof resident in the States specified in relation to them in those Parts of the Schedule.

(2) Where, in the Schedule any tribe or tribal community or part of or group within any tribe or tribal community is specified as pertaining to any particular area of a State, then, every member of that tribe or tribal community or part of or group within that tribe or tribal community, as the case may be, residing in that area, shall be a member of the Scheduled Tribe in that State:

Provided that no such member shall, so long as he resides in that State, cease to be a member of the Scheduled Tribe by reason only of the fact that he has ceased to reside in that area.

2A. Notwithstanding anything contained in paragraph 2, no person, who has given up tribal faith or faiths and has embraced either Christianity or Islam, shall be deemed to be a member of any Scheduled Tribe."

(b) for paragraph 3, substitute—

"3. Any reference in this Order to a State or to a district or other territorial division thereof shall be construed as a reference to the State, district or other territorial division as constituted on the date of commencement of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1969."

(e) for the Schedule, substitute—

"THE SCHEDULE

PART I.—ANDHRA PRADESH

- | | |
|--|----|
| 1. Agnikula Kshatriya; Palli | |
| 2. Andh; Sadhu Andh | 5 |
| 3. Bagata; Rena, Rona | |
| 4. Banjara; Lambada, Sugali | |
| 5. Beiti Kammara; Mettu Kammara, Mettu Saraf, Mooli Karamasa | |
| 6. Bhl | |
| 7. Chenchu | 10 |
| 8. Gadaba; Bodo, Gutobi, Kallyi, Kapu Gadaba, Kathiri, Kathora, Ollaro, Parangi | |
| 9. Gond; Kol, Koitur | |
| 10. Jatapu | |
| 11. Kattunayakan | 15 |
| 12. Kondh; Desaya Kondh, Dongria Kondh, Kodu, Kutia Kondh, Tikria Kondh, Yenity Kondh | |
| 13. Kolam; Manne Kolam | |
| 14. Konda Dora; Chinna Kondalu, Konda Kapu, Pedda Kondalu | |
| 15. Konda Reddi; Hill Reddi | 20 |
| 16. Kodu Goudu (in the Agency tracts) | |
| 17. Koya; Doli Koya, Dora Chattam, Gampa Koya, Gommu Koya, Gutta Koya, Kaka Koya, Kammara Koya, Kutta Koya; Linga Koya, Matwa Koya, Musara Koya, Oddi Koya, Pattidi Koya, Racha Koya | 25 |
| 18. Kotia; Bartika; Benthoriya, Dulia, Holva, Paiko, Putiya, Sanrona, Siddopaiko | |
| 19. Kullia | |
| 20. Mali (in the Agency tracts) | |
| 21. Manne Dora | 30 |
| 22. Mooka Dora; Nooka Dora | |
| 23. Naikpod | |
| 24. Nayak (in the Agency tracts) | |
| 25. Pardhan | |
| 26. Porja | 35 |
| 27. Reddi Dora | |
| 28. Samanta; Samantu | |
| 29. Savara | |
| 30. Thoti (in the district of Adilabad) | |
| 31. Yenadi | 40 |
| 32. Yerukula. | |

PART II.—ASSAM

I. In the Autonomous Districts—

1. Chakma
2. Garo
3. Goud

4. **Majung**
 5. **Mao**
 6. **Jaintia, Pnar**
 7. **Kachari; Boro, Dimas**
 8. **Kamar**
 9. **Kharis**
 10. **Khasi**
 11. **Koch (in Garo hills)**
 12. **Khond**
 13. **Kuki; Biate or Biete, Changsan, Chongloi, Doungei, Garaihou, Ganghte, Guite, Hanneng, Haokip or Haupt, Haolai, Hengna, Hongsungh, Hrangkhwal or Rangkhoh, Jongbe, Khawchung, Khawathlang or Khothalong, Khelma, Kholhou, Kipgen, Lenghang, Lhangum, Lhoujem, Lhouvun, Lumpheng, Mangjel, Misao, Sairhem, Selnam, Singson, Sitthou, Sukte, Thado, Thangngen, Uibuh, Vaiphel**
 14. **Lakher, Mara**
 15. **Man**
 16. **Mech**
 17. **Mizo, Lusei**
 18. **Mikir, Arleng**
 19. **Munda**
 20. **Naga**
 21. **Oraon**
 22. **Pahari**
 23. **Paite**
 24. **Pan**
 25. **Pawi**
 26. **Rabha**
 27. **Rava**
 28. **Riang**
 29. **Santal**
 30. **Synteng.**

II. In the Transferred Areas—

- 35 1. **Adi**
 2. **Aba**
 3. **Dafia**
 4. **Khampti**
 5. **Mishing**
 6. **Mishmi**
 7. **Naga**
 8. **Santal**
 40 9. **Singpho.**

III. In the Plains Areas—

- | | |
|--|----|
| 1. Chero | |
| 2. Deori | |
| 3. Garo | |
| 4. Gond | 5 |
| 5. Hmars | |
| 6. Ho | |
| 7. Hojai | |
| 8. Kachari; Barmans in Cachar, Boro, Boro-Kachari, Mech. Sonwal. | 10 |
| 9. Kandh | |
| 10. Kharia | |
| 11. Konda | |
| 12. Lalung | |
| 13. Mikir | 15 |
| 14. Miri | |
| 15. Munda | |
| 16. Oraon; Orang | |
| 17. Rabha | |
| 18. Santal; Santhal | 20 |
| 19. Sauria Paharia. | |

IV. In the North East Frontier Agency—

- | | |
|---|----|
| 1. Adi, Abor, Ashing, Bogum, Janbo-Bomdo, Bokar, Bori, Gallong, including Basar, Bomi, Bong, Botung, Karka, Karko, Komkar, Lare, Lodu, Milang, Minyong, Padams, Pailibo, Paktu; Pangi, Pasi, Ramo, Shimong, Tangam. | 25 |
| 2. Aka, Hrusso, Khrodeng | |
| 3. Apatani, Apatanang. | |
| 4. Dafia, Bangni, Bangru, Nishi, Nishang, Yalo, Yano. | |
| 5. Hill Miri; Panibotia, Sarak, Tarbotia | 30 |
| 6. Khamba | |
| 7. Khampti Khamti | |
| 8. Khowa; Bugun, Khoa | |
| 9. Mayor | |
| 10. Memba | 35 |
| 11. Biji; Dhammai | |
| 12. Mishmi; Chulikata including Bebajia, Digaru, Idu, Kaman, Miju, Taraon | |
| 13. Monpa; Brahmi Monpa, But Monpa, Chukpa, Dirang Monpa, Kalaktang Monpa, Lishpa, Monpa, Tawang | 40 |
| 14. Nocte; Dadom, Domlak, Hakhun, Hawa, Jope, Khapa, Laju, Phothung, Sangniyak | |
| 15. Sherdukpen; Senji, Thonji | |
| 16. Singpho; Chinphou, Sinpho | |
| 17. Sulung | 45 |
| 18. Tagin; Moya, Mayu, Mara, Na, Soreng-Ling-Po | |
| 19. Tangsa; Changwan, Havi, Khemsing, Khamiyang, Longchang, Longphi, Longri, Lung Chang, Lungri, Maimongs, Moglum, Moklum, Morang, Mosang, Musang, Rang Pang, Ronrang, Sanke, Takam, Teikam, Tikhak, Tonglum, Tongsing, Yogli, Yongkuk, Yotingkuk | 50 |
| 20. Wancho | |
| 21. Zakhring. | |

PART III.—BIHAR

1. Asur; Agario, Bir
2. Baiga
3. Banjara
- 5 4. Bathudi
5. Bedia
6. Bhumij (in the district of Dhanbad, Hazaribagh, Palamau,
Ranchi, Singhbhum and Santhal Parganas)
7. Binjhia
- 10 8. Birhor
9. Birjia
10. Chero
11. Chik Baraik
12. Gond
- 15 13. Gorait
14. Ho
15. Karmali
16. Kawar
17. Kharia
- 20 18. Kharwar
19. Khond
20. Kora
21. Korwa
22. Kohara; Lohra
- 25 23. Mahli
24. Mal Paharia; Sauria Paharia
25. Munda
26. Nagesia; Nagesia-Kisan
27. Oraon; Dhangad, Dhangar
- 30 28. Parhaiya
29. Santal
30. Savar.

PART IV.—GUJARAT

1. Bamcha
- 35 2. Bavacha
3. Bharwad (in the Nesses of the Forest Divisions of Gir, Junagadh
and Rajkot)
4. Bhil, Barda, Bhagalia, Bhilgarasia, Dhanka, Dholi Bhil, Dhungri
Bhil, Dungri Garasia, Gamit, Gamta, Gavit, Mavchi, Mewasi
40 Bhil, Padvi, Pawra, Rawal Bhil, Tadvi, Tetaria, Valvi, Vasava,
Vasave

5. Bhilala
6. Charan (in the Nesses of the Forest Divisions of Gir, Junagadh and Rajkot)
7. Chodhara
8. Chaudhari (in the districts of Bulsar and Surat) 5
9. Dhodia
10. Dhor-Koli; Koli-Dhor, Tokre-Koli
11. Dubla; Talavia, Halpati
12. Gond
13. Kathari; Dhor Katkari, Dhor Kathodi, Kathodi, Son Kathodi, Son Katkari 10
14. Kolcha, Kolgha
15. Kokna; Kukna, Kokni
16. Kunbi (in the Dangs district)
17. Naikada; Cholivala-Nayaka, Kapadia-Nayaka, Mota-Nayaka, Nana-Nayaka 15
18. Padhar
19. Patella
20. Pomla
21. Rabari (in the Nesses of the Forest Division of Rajkot, Gir, Junagadh and Rajkot) 20
22. Rathawa; Rathawa-Koli
23. Varli
24. Vitolia; Barodia, Kotwalia.

PART V.—KERALA

1. Adiyam
2. Allar
3. Arandan
4. Eravalan
5. Irulan 30
6. Kandan
7. Kanaladi; Kalanadi
8. Kanikkaran
9. Karimpalan
10. Kattunayakan, Thachanadan 35
11. Kochu Velan
12. Konda Reddi
13. Koraga
14. Kota
15. Kudiya, Melakudi 40
16. Kundu Vadiyan
17. Kuruchian
18. Kuruman; Kulluva Kuruman, Then Kuruman, Ureli Kuruman, Vetu Kuruman

19. Kurumban
 20. Mala Adiyān
 21. Mala Arayan
 22. Malakkaran; Mala Muttan, Mala Panikkar
 5 23. Mala Kuravan
 24. Mala Pandaram
 25. Mala Pulayan; Karavazhi Pulayan, Matha Pulayan, Pampa Pulayan, Wynadan Pulayan
 26. Malasar
 10 27. Mala Vedan; Mala Vetan
 28. Mala Vettuvan
 29. Malayan (in hill areas); Konga Malayan, Pani Malayan
 30. Mannan
 31. Mavilan
 15 32. Muthuvan; Muduga, Muduvan
 33. Paliyan
 34. Paniyan
 35. Pathiyan (in hill areas)
 36. Ulladan
 20 37. Urali (in hill areas).

PART VI.—MADHYA PRADESH

1. Agaria
 2. Andh
 3. Asur
 25 4. Baiga
 5. Bhaina
 6. B̄haria; Bhumia, Bhuinhar, Bhuiyan, Paliha, Pando
 7. Bhattra; Bhil Koli or Dhanka
 8. Bhil, Koli, Bhil Mina, Damor or Damria, Mankar, Mathwadia,
 30 Naikda, Rathia, Tadvi
 9. B̄hilala; Barela, Patelia, Patiya
 10. Bhimma
 11. Bhunjia
 12. Binjhwar
 35 13. B̄rhor; B̄rhul
 14. Biyar
 15. Dhanwar; Dhanuhar
 16. Gadba; Gadaba
 17. Gond; Arakh or Arrakh, Bada Madia, Bhar, Bhatola, Bhuta or
 40 Koilabhuta, Chhota Madia, Dandami Madia, Daroi, Dhoba,
 Dhulia, Dhur, Dhuru, Dhurwa, Doria, Gaiki, Gaita, Gatta or
 Gatti, Gond Gowari, Kalanga, Kandra, Khatola, Khirwar,
 Koitar, Koya, Kucha Madia, Kuchaki Madia, Madia or Maria,
 Mana, Mannewar, Moghya Gond, Mudia or Muria, Nagarchi,
 45 Nagwanshi, Ojha, Pathari, Sonjhari Jharikha, Thatia or Thotya.
 18. Halba
 19. Halbi

20. Kamar
21. Kandh; Khond, Kondh
22. Kanwar; Bhat or Kuru Bhat or Kuru Purohit or Lanjha, Chhattri, Cherwa, Kaur, Kawar, Rathia Tanwar
23. Khadia 5
24. Khairwar, Kondar
25. Kol
26. Korku; Bondheya or Bondhi, Bopchi, Karku, Mawasi, Nahul or Nihal
27. Korwa; Dih or Dihari Korwa, Kodaku, Pahadia or Pahadi Korwa 10
28. Majhwar; Majhi
29. Munda
30. Nagasia; Nagesia
31. Oraon; Dhangad, Dhanka, Kuda, Kudukh
32. Pao
33. Pardhan; Pathari; Saroti 15
34. Parja
35. Saunta
36. Saur; Sehariaawat Sonr
37. Sawar; Sawara, Shabar 20
38. Seharis; Sehr, Sor, Sosia.

PART VI—MAHARASHTRA

1. Agaria
2. Andh
3. Asur
4. Bavacha; Bamcha
5. Bhaina
6. Bharia; Bhuiyan, Bhuinhar, Bhumia
7. Bhatra
8. Bhil; Barda, Bhagalia, Bhil-Garasia, Dhodi-Bhil, Dongri-Bhil, 30
Dungri-Garasia, Mevasi-Bhil, Padvi, Pawara, Rawal-Bhil, Tadvi,
Valvi, Vasava
9. Gowari (in the districts of Amravati, Bhandara, Buldana, Chanda,
Nagpur, Wardha and Yeotmal)
10. Bhilala. 35
11. Bhillma
12. Bhunjia
13. Binjhwar
14. Birhor; Birhul
15. Dange-Dhangar (in Kolhapur District) 40
16. Dhanka; Tetaria
17. Dhanwar
18. Dhodia Dhodi; Dhodi
19. Dhor Koli (Dhodia); Koli Dhor, Tokre Koli
20. Dubla; Halpati, Talvia 45

21. Gavit; Gamta; Gamit
22. Gond; Arakh, Bada Madia, Bhatola, Chhota Madia, Dandami Madia, Dhulia, Dhuru or Dhurwa, Dhoba, Dorla, Gaiki, Gaita, Gatta or Gatti, Gond Burud, Kalanga, Kandra, Khirwar, Koitur, Koya, Kucha Madia, Kuchaki Madia, Machalir Madia, Madia or Maria, Mannewar, Mudia or Muria, Nagarchi, Nagwanshi, Naikpod, Ojha, Sonjhari Jharekha, Thatia or Thotia
23. Halba; Halbi
24. Kamar
25. Kandh; Khond, Kondh
26. Katkari; Dhor, Katkari or Dhor Kathodi, Kathodi, Son Katkari or Son Kathodi
27. Kawar; Chattri, Cherwa, Kanwar, Kaur, Rathia, Tanwar
28. Kharwar
29. Kokna; Kokni, Kukna
30. Kol
31. Kolcha; Kolga
32. Kolam; Kollawark, Manne, Pujarak
33. Korku; Bondeya, Bondhi, Bopchi, Mouasi, Nihal or Nahul
34. Mahadev Koli; Dongar Koli
35. Malliar Koli
36. Nagasia; Nagesia
37. Nayaka; Cholivala Nayaka, Kapadia Nayaka, Mota Nayaka, Nana Nayaka, Nayakada
38. Oraon; Dhangad, Dhanka
39. Pardhan; Pathari, Saroti
40. Pardhi; Advichinchar Pardhi, Phanse Pardhi, Shikari Pardhi
41. Patelia
42. Pomla
43. Rathawa
44. Thakur; Ka-Thakar, Ka-Thakur, Ma-Thakar, Ma-Thakur, Thakar
45. Varli
46. Vatolia.

PART VIII.—MYSORE

1. Banjara; Lambani
2. Bavacha; Bamcha
3. Bhovi; Bovi
4. Chenchu; Chenchwar
5. Chodhara
6. Dhor Koli; Kolcha, Kolgha, Tokre Koli
7. Ghantichore
8. Gond; Koya
9. Gowdalu
10. Hakkipikki
11. Handi Jogi
12. Hasalaru

- | | |
|--|----|
| 13. Iruliga; Irular | |
| 14. Kadu Kuruba; Betta Kuruba, Jenu Kuruba, Kuruman | |
| 15. Kadu Marati | |
| 16. Katkari; Dhor Kathodi or Dhor Katkari, Kathodi, Son Kathodi or
Son Katkari. | 5 |
| 17. Kattunayakan | |
| 18. Kepmari | |
| 19. Kokna; Kokni, Kukna | |
| 20. Koracha | |
| 21. Koraga | 10 |
| 22. Korama | |
| 23. Kota | |
| 24. Kudiya; Malaikudi or Melakudi, Thenukudi | |
| 25. Malasar | |
| 26. Malayekandi | 15 |
| 27. Maleru | |
| 28. Medar; Meda | |
| 29. Naikda; Barda, Bhil, Nayaka, Cholivala Nayaka, Kapadia Nayaka,
Mota Nayaka, Nana Nayaka | |
| 30. Palliyan; Paniyan | 20 |
| 31. Pardhi; Advichinchar, Chigari Betegar, Haranshikari, Nirshikari,
Phase Chari, Phase Pardhi, Rajpardhi, Takanakar Takari | |
| 32. Rathawa | |
| 33. Sholaga | |
| 34. Sillekyatha | 25 |
| 35. Soliga; Sholiga | |
| 36. Sudugadu Siddha | |
| 37. Toda | |
| 38. Varli | |
| 39. Vitolia; Barodia, Kotwalia | 30 |
| 40. Yerava; Badaga Yerava, Pani Yerava, Panjiri Yerava, Vodiga
Gowda. | |

PART IX.—ORISSA

- | | |
|---|----|
| 1. Bagata | |
| 2. Baiga | 35 |
| 3. Banjara; Banjari, Laban | |
| 4. Bathudi | |
| 5. Bhattara; Dhotada | |
| 6. Bhuiya; Bhuyan, Paidi Bhuyan, Paudi Bhuyan | |
| 7. Bhumia | 40 |
| 8. Bhumij; Desua Bhumij, Tamadia, Tamudia | |
| 9. Bhunjia | |
| 10. Bhinjal; Bhinjhwal, Binjhia, Binjhoa | |

11. Birhor; Mankidi, Mankidia
 12. Bonda Paraja
 13. Dal
 14. Dharua
 5 15. Didayi
 16. Gadaba
 17. Gond; Gondo
 18. Ho; Erehgakolha, Kol, Kolha
 19. Holva
 10 20. Jatapu
 21. Juang
 22. Kandha; Dungaria Kandha, Khond, Kond, Kui, Kutia Kandha, Kuvi,
 Muli, Nanguli Kandha, Pengo Kandha, Sitha Kandha
 23. Kawar
 15 24. Kharia
 25. Kharwar
 26. Kolha-Lohara; Munda-Lohara
 27. Konda Dhora; Konda Dora
 28. Kora
 20 29. Korwa
 30. Koya; Gandia Madia
 31. Lodha
 32. Mahali
 33. Malhar Koli
 25 34. Matia
 35. Mirdha
 36. Munda; Mundari
 37. Nagesia; Kisan
 38. Omanatya
 30 39. Oraon; Uram
 40. Paraja
 41. Parenga
 42. Pentia
 43. Rajuar
 35 44. Santal
 45. Saunti
 46. Saura; Sahara, Saora, Savar, Shabar
 47. Tharua.

PART X.—RAJASTHAN

- 40 1. Bhil; Bhil Mina, Gameti, Rawat Bhil
 2. Damor; Damarua
 3. Garasia
 4. Kathodi; Kathodia

5. Mina; Meena, Rawat Mina

6. Seharla.

PART XI.—TAMIL NADU

- | | |
|---|----|
| 1. Adliyan | |
| 2. Aranadan | 5 |
| 3. Eravallan | |
| 4. Irular | |
| 5. Kadar | |
| 6. Kanikaran and Kanikkar (in Kanyakumari district and Shenkotah taluk of Tirunelveli district) | 10 |
| 7. Kattunayakan | |
| 8. Konda Kapu | |
| 9. Kondareddi | |
| 10. Koraga | |
| 11. Kota (in Nilgiris district) | 15 |
| 12. Kudiya; Melakudi | |
| 13. Kunnayan | |
| 14. Kurichchan | |
| 15. Kurumba (in Nilgiris district) | |
| 16. Kuruman | 20 |
| 17. Lambadi; Sugali | |
| 18. Malakkaran; Malayali (in North Arcot and South Arcot, Salem and Tiruchirapalli district) | |
| 19. Malakkuravan | |
| 20. Malai Arayan | 25 |
| 21. Malai Pandaram | |
| 22. Malai Pulayan (in Coimbatore, Madurai or Tirunelveli district) | |
| 23. Malai Vedan | |
| 24. Malasar | |
| 25. Mannan | 30 |
| 26. Mudugar; Mueuvan | |
| 27. Narikoravan; Kurivikkaran | |
| 28. Paleyan | |
| 29. Palliyar | |
| 30. Paniyan | 35 |
| 31. Sholaga | |
| 32. Toda (in Nilgiris district) | |
| 33. Uraly. | |

PART XII.—WEST BENGAL

- | | |
|---|----|
| 1. Baiga | 40 |
| 2. Bedia; Bedyā | |
| 3. Bhumij | |
| 4. Bhutia; Denjongpa; Dukpa; Kerongpa, Shingsarpa, Walungpa | |

- 5. Birhor
- 6. Chakma
- 7. Chero
- 8. Garo
- 5 9. Gond
- 10. Gorait
- 11. Hajong
- 12. Ho
- 13. Karmali
- 10 14. Kharwar
- 15. Kheria; Kharia
- 16. Khond
- 17. Kora
- 18. Korwa
- 15 19. Lepcha; Rong
- 20. Lodha
- 21. Lohara; Lohra
- 22. Magh
- 23. Mahali; Mahli
- 20 24. Mal Pahariya; Kumar Bhag, Parhariya; Sauria Paharia
- 25. Mech; Bodo
- 26. Mru
- 27. Munda
- 28. Nagesia; Kisan
- 25 29. Oraon
- 30. Parhaiya
- 31. Rabha
- 32. Santal
- 33. Savar
- 30 34. Sherpa
- 35. Toto
- 36. Yolmo; Kagatay."

CHAPTER II

35 In the Constitution (Scheduled Tribes) (Union Territories) Order, 1951,—

(a) for paragraph 2, substitute—

40 "2. The tribes or tribal communities or parts of or groups within tribes or tribal communities specified in Parts I to IV of the Schedule to this Order * * * * * shall, in relation to the Union territories to which those Parts respectively relate, be deemed to be Scheduled Tribes so far as regards members thereof resident in the Union territories specified in relation to them in those Parts of that Schedule.

45 2A. Notwithstanding anything contained in paragraph 2, no person, who has given up tribal faith or faiths and has embraced

either Christianity or Islam, shall be deemed to be a member of any Scheduled Tribe.”;

(b) for paragraph 3, substitute—

“3. Any reference in this Order to a State or to a district or other territorial division thereof shall be construed as a reference to the State, district or other territorial division as constituted on the date of commencement of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1969.”;

(c) for the Schedule, substitute—

“THE SCHEDULE

PART I.—HIMACHAL PRADESH

1. Beta; Beda
2. Bodh
3. Chan
4. Domba; Gara, Zoba
5. Jad; Khampa, Lamba
6. Kanaura (including Chamang and Damang)
7. Kanet or Seok (in Chhota and Bara Banghal)
8. Kolta
9. Lahaula
10. Pangwala
11. Swangla.

PART II.—LACCADIVE, MINICOY AND AMINDIVI ISLANDS

1. Koya
2. Malumi
3. Manikfan
4. Melacheri
5. Raveri
6. Thakru.

PART III.—MANIPUR

1. Aimol
2. Anal
3. Angami
4. Baite
5. Chiru
6. Chongthu
7. Chothe
8. Gangte
9. Guite
10. Hmar
11. Kabui
12. Koireng
13. Kom

14. Kuki
 15. Lamgang
 16. Mizo; Lusei
 17. Maram
 5 18. Maring
 19. Mao
 20. Mikir
 21. Moyon-Monsang
 22. Paite; Sukate
 10 23. Perum
 24. Puram
 25. Ralte
 26. Simte
 27. Sukte
 15 28. Tangkhul
 29. Thadou
 30. Vaiphei
 31. Zemei-Lieangmei; Ka Chanago
 32. Zou.

20 **PART IV.—TRIPURA**

1. Bengshel
 2. Bhil
 3. Bhutia
 4. Chaimal
 25 5. Chakma
 6. Dub
 7. Garo
 8. Halam
 9. Jamatia
 30 10. Kaipeng
 11. Kalali
 12. Kanda; Kheria, Kheriya
 13. Kandh
 14. Karbong
 35 15. Kharia
 16. Khasi; Khasia
 17. Kol
 18. Kuki
 19. Lengui
 40 20. Lengung
 21. Lepcha
 22. Lushai

23. Mag
24. Munda
25. Murasing
26. Mussum
27. Noatia
28. Oraon
29. Rankhal
30. Riang
31. Rupini
32. Sabar
33. Santal
34. Sukuchep
35. Thangchep
36. Tippera; Tripura, Tripuri
37. Uchal."

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CHAPTER III

In the Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959,—

(a) for paragraph 2, substitute—

"2. The tribes or tribal communities or parts of or groups within tribes or tribal communities specified in * * * * * the Schedule to this Order shall, for the purposes of the Constitution, be deemed to be Scheduled Tribes in relation to the Union territory of Andaman and Nicobar Islands so far as regards members thereof resident in that Union territory.

25

2A. Notwithstanding anything contained in paragraph 2, no person, who has given up tribal faith or faiths and has embraced either Christianity or Islam, shall be deemed to be a member of any Scheduled Tribe.";

(b) for the Schedule, substitute—

30

"THE SCHEDULE

ANDAMAN AND NICOBAR ISLANDS

1. Andamanese
2. Jarawas
3. Nicobarese
4. Onge
5. Sentinelese
6. Shom Pen."

35

CHAPTER IV

In the Constitution (Dadra and Nagar Haveli) Scheduled Tribes Order, 1962,—

(a) for paragraph 2, substitute—

"2. The tribes or tribal communities or parts of or groups within tribes or tribal communities specified in * * * * * the Schedule to this Order * * * * * shall, for the purposes of the

45

Constitution, be deemed to be Scheduled Tribes in relation to the Union territory of Dadra and Nagar Haveli so far as regards members thereof resident in that Union territory.

2A. Notwithstanding anything contained in paragraph 2, no person, who has given up tribal faith or faiths and has embraced either Christianity or Islam, shall be deemed to be a member of any Scheduled Tribe.”;

(b) for the Schedule, substitute—

“THE SCHEDULE

DADRA AND NAGAR HAVELI

1. Dhodia
2. Dhor Koli; Kolgha
3. Dubla; Halpati
4. Kathodi
5. Kokna
6. Naikada; Nayaka
7. Varli.”.

CHAPTER V

In the Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968—

(a) for paragraph 2, substitute—

“2. Subject to the provisions of this Order, the tribes or tribal communities, or parts of, or groups within tribes or tribal communities specified in the Schedule to this Order, shall, for the purposes of the Constitution, be deemed to be Scheduled Tribes in relation to the Union territory of Goa, Daman and Diu so far as regards members thereof resident in that Union territory.

2A. Notwithstanding anything contained in paragraph 2, no person, who has given up tribal faith or faiths and has embraced either Christianity or Islam, shall be deemed to be a member of any Scheduled Tribe.”;

(b) for the Schedule, substitute—

“THE SCHEDULE

1. Dhodia
2. Dubla, Halpati, Talavia
3. Naikda, Nayaka
4. Siddi
5. Varli.”.

CHAPTER VI

In the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967,—

(a) for paragraph 2, substitute—

“2. The tribes or tribal communities or parts of or groups within tribes or tribal communities specified in * * * * * the Schedule to this Order * * * shall, for the purposes of the Constitution, be deemed to be Scheduled Tribes in relation to the State of Uttar Pradesh so far as regards members thereof resident in that State.

2A. Notwithstanding anything contained in paragraph 2, no person, who has given up tribal faith or faiths and has embraced either Christianity or Islam, shall be deemed to be a member of any Scheduled Tribe.”;

(b) for the Schedule, substitute—

“THE SCHEDULE

UTTAR PRADESH

- | | |
|--|----|
| 1. Agaria | |
| 2. Baiga | |
| 3. Bhil | 10 |
| 4. Bhotia; Bhotia, Jad, Jauharia, Mana, Marchha, Nitiwal, Shauka, Tolchha | |
| 5. Bhuiya; Bhuiyar | |
| 6. Buksa | |
| 7. Chero | 15 |
| 8. Gond; Dhuriya, Nayak, Ojha, Pathari, Rajgond | |
| 9. Khairwar | |
| 10. Korwa (in the Mirzapur district south of the Kaimur range) | |
| 11. Kol | |
| 12. Majhwar | 20 |
| 13. Oraon Dhangar (in the Mirzapur district south of the Kaimur range) | |
| 14. Parahiya; Parahaiya | |
| 15. Raji; Banrawat, Banmanus | |
| 16. Saharia; Saharia Rawat | 25 |
| 17. Tharu. | |
| The following tribes of Jaunsar-Bawar Pargana in Dehradun District, Rawain Pargana in Uttar Kashi District and Jaunpur Pargana in Tehri Garhwal District:— | |
| 18. Bajgi; Auji, Chanorm Beda, Darzi, Dhake, Diyad, Hurkiya, Turi, Nai Jhumaria | 30 |
| 19. Barhai; Badi, Mistri, Ode | |
| 20. Chamar | |
| 21. Chura | |
| 22. Dhaliya | 35 |
| 23. Dom; Doom | |
| 24. Jogi; Jogra, Nath | |
| 25. Julaha; Varav | |
| 26. Koli; Kol | |
| 27. Kolta | 40 |
| 28. Kumhar | |
| 29. Luhar | |
| 30. Pari | |
| 31. Ruriya | |
| 32. Sunar | 45 |
| 33. Tamota.” | |

APPENDIX I

(Vide para 2 of the Report)

MOTION IN LOK SABHA FOR REFERENCE OF THE BILL TO JOINT COMMITTEE

"That the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and redelimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith, be referred to a Joint Committee of the Houses, consisting of 33 members, 22 from this House namely:—

- (1) Shri R. S. Armugam
- (2) Shri C. K. Chakrapani
- (3) Shri Anil K. Chanda
- (4) Shri N. T. Das
- (5) Shri G. Y. Krishnan
- (6) Shri N. R. Laskar
- (7) Shri Raja Venkatappa Naik
- (8) Shri J. H. Patel
- (9) Shri Deorao S. Patil
- (10) Shri Trilokshah Lal Priendra Shah
- (11) Shrimati Rajni Devi
- (12) Shri Ram Charan
- (13) Shrimati B. Radhabai Ananda Rao
- (14) Shri J. B. Muthyal Rao
- (15) Shri K. Subravelu
- (16) Shri P. R. Thakur
- (17) Shri Ramchandra Ulaka
- (18) Shri M. G. Uikey
- (19) Shri S. M. Siddayya
- (20) Shri Kartik Oraon
- (21) Shri Hukam Chand Kachwai
- (22) Shri Asoka Mehta, and

11 from Rajya Sabha.

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

APPENDIX II

(Vide para 3 of the Report)

MOTION IN RAJYA SABHA

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join the Joint Committee of the Houses on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such re-adjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:

1. Shri Neki Ram
2. Shri Dayal Das Kurre
3. Shri K. S. Chavda
4. Shri D. Sanjivayya
5. Shri Sheel Bhadra Yajee
6. Shri Emonsing M. Sangma
7. Dr. Shrimati Phulrenu Guha
8. Shri Lokanath Misra
9. Shri B. Yella Reddy
10. Shri B. D. Khobaragade
11. Shri Sunder Singh Bhandari”

APPENDIX III

(Vide para 7 of the Report)

Statement of Memoranda/Representations received by the Joint Committee

S. No.	From whom received	Action taken
1.	Scheduled Castes and Scheduled Tribes M.L.As. of Orissa Legislative Assembly.	Circulated to members.
2.	Andhra Pradesh Agnikula Kshatriya Sanghum, Prakasam Road, Vijayawada.	Do.
3.	Hela Harijan Seva Samity, 1, Ripon Square, Calcutta-16.	Circulated to members and evidence taken on 9-7-68.
4.	Bihar Prantiya Tantubaya Sabha, Patna.	Circulated to members and evidence taken on 10-7-68.
5.	Shri Bhakt Darshan, Deputy Minister Ministry of Transport and Shipping.	Circulated to members.
6.	Shri Anirudha Dipa, M.P.	Do.
7.	Shri Tej Singh Rathod, M.L.C., President, Mysore State Banjara Seva Sangh, Gulbarga.	Do.
8.	Shri L. M. Shrikant, Member, Study Team on Tribal Development Programmes, Planning Commission and Secretary Bhartiya Adimjati Sevak Sangh, New Delhi.	Do.
9.	Singhbhum Goud Sabha, Distt. Singhbhum, Bihar.	Circulated to members and evidence taken on 4-1-69.
10.	Bhartiya Adimjati Sevak Sangh, Dr. Ambedkar Marg, Jhandewalan, New Delhi.	Circulated to members.
11.	Vishala Mysore Bhovi (Voddar) Jananga, Sangha, Hubli.	Do.
12.	Singhbhum Bhuyan Samaj Distt. Singhbhum, Bihar.	Do.
13.	Shri K. Karunakaran, Member Legislative Assembly, Kerala.	Do.]
14.	Kudumbi Seva Sanghom, T.D. Road, Cochin.	Do.
15.	Shri Bihari Lakra, M.L.A., Lohardaga, Ranchi, Bihar.	Do.
16.	Gujarat Banjara Seva Sangh, Ahmedabad.	Do.
17.	The Mysore State Banjara Seva Sangh, Gulbarga.	Do.

Serial No.	From whom received	Action taken
18.	Vishala Mysore Bhovi Seva Samaj Sangha, Bangalore.	Circulated to members and evidence taken on 9-7-68.
19.	The President, Nag-Vidarbha Dhiwar, Bhoi, Koli, Kahar, Kewat, Palewar Samaj, Nagpur.	Circulated to members and evidence taken on 8-1-69.
20.	Nag-Vidarbha Dhiwar, Boi, Koli, Kahar, Kewat, Palewar Samaj, Nagpur (Supplementary Memorandum)	Do.
21.	All India Vimukta Jatis Federation (Regd.) Vidarbha Branch, Nagpur.	Circulated to members.
22.	Banjaras of Maharashtra State C/o, Shri Uttamrao B. Rathod, M.L.A., M.L.A.'s Hostel, Bombay.	Do.
23.	Prantiya Gowari Samaj Sanghatan Committee, Nagpur.	Do.
24.	Akhil Bhartiya Kshatriya Saini Maratha Samaj, Karyalaya Jalna (Aurangabad).	Do.
25.	Halba Koshti Samaj c/o Shri P.G. Adyalkar, Kasarpura Road, Itwari, Nagpur.	Do.
26.	Uttar Pradeshia Adivasi Sangh, Prem Nagar, Kanpur.	Circulated to members and evidence taken on 8-7-68.
27.	The Bengalee Scheduled Castes and Tribes Welfare Association (Regd), New Delhi.	Circulated to members and evidence taken on 9-7-68.
28.	Akhil Bharat-Varshiya Gond Mahasabha, Gorakhpur Branch, Gorakhpur	Circulated to members and evidence taken on 8-7-68.
29.	Chandrapur Jilha Mana Samaj Shikshan Sahayyak Mandal, Chandrapur.	Circulated to members.
30.	Sarvashri E. Kannan, Ex-M.L.A. and M. Ramunni, M.L.A., Kozhikode.	Circulated to members and evidence taken on 10-9-68.
31.	Government of Maharashtra (Education and Social Welfare Department), Sachivaleya Annexe, Bombay.	Circulated to members
32.	President, Punjab Barwala Community, Pathankot.	Circulated to members and evidence taken on 10-7-68.
33.	Kudumbi Community of Mattancherry Village, Cochin, Kerala.	Circulated to members.
34.	Government of Assam (Tribal Areas and Welfare of Backward Classes Department), Shillong.	Do.
35.	Chhattisgarh Mehar Samaj, Raipur, Madhya Pradesh.	Circulated to members and evidence taken on 4-1-69.
36.	Shri Rishi Ram Turkane, Joint Secretary, Chhattisgarh Mehar Samaj, Raipur (M.P.), (Supplementary Memorandum).	Do.

Sl. No.	From whom received	Action taken
37.	Government of Andhra Pradesh (Education—SW III Department), Hyderabad.	Circulated to members.
38.	President, Bindani—Lohar Sabha, Singhbhum, Bihar.	Do.
39.	Andhra Pradesh Naayee-Jana Seva Sangham Hyderabad.	Circulated to members and evidence taken on 10-7-68.
40.	Maharashtra Rajya Surud Samaj, Nagpur.	Circulated to members and evidence taken on 9-7-68.
41.	Shri Bal Deo Singh Gond, President, Adivashi Sangh, Uttar Pradesh, Prem Nagar, Kanpur (Supplementary Memo.)	Do.
42.	Shrimati Minimata, M.P.	Circulated to members.
43.	Shri Mata Prasad, Ex-M.L.A., Jaunpur (U.P.).	Do.
44.	Banjara People of Madhya Pradesh, Bhopal.	Do.
45.	All India Adivasi Employees' Federation, Nagpur.	Do.
46.	Scheduled Castes and Tribes Welfare Department, Government of West Bengal, Calcutta.	Do.
47.	Akhil Rajasthan Banjara Seva Samaj, Chandval Ki Haveli, Jodhpur.	Do.
48.	Delhi-Haryana Baniara Maha Sangh, Pahar Ganj, New Delhi.	Do.
49.	Kendriya Nag Seva Samaj, Nagpur.	Do.
50.	Scheduled Tribes Members of Bihar Legislature.	Do.
51.	Note containing the views of the Government of Haryana.	Do.
52.	Note containing the views of the Government of Uttar Pradesh.	Do.
53.	Kangsyabanik Kalyan Samaj, Calcutta.	Do.
54.	Shri B. K. Daschoudhury, M.P.	Do.
55.	Kendriya Naga Sewa Samaj, Nagpur (Supplementary Memorandum).	Do.
56.	Shri P. Konwar, General Secretary, Assam Tribal Sangh, P.O., Nawgong (Assam).	Do.
57.	Shri E. Kannan, Ex-M.L.A., Pudiyan-gadi, Kozhikode (Supplementary Memorandum).	Circulated to members and evidence taken on 10-7-68.
58.	Dhangar Samaj, Vidarbha-Marathwada, Nagpur.	Circulated to members.

S. No.	From whom received	Action taken
59.	Dhangar Community of Maharashtra. Yeotmal	Circulated to members.
60.	Maharashtra Pradesh Adiwasi Seva Mandal, Bombay.	Do.
61.	Adivasi Sewa Mandal, Chandrapur.	Do.
62.	Certain M.L.As. of Mysore regarding Bhovi Community.	Do.
63.	Bihar Paschim Banga Deswali Maghi Samaj Unnayan Committee, Purulia, West Bengal.	Circulated to members and evidence taken on 4-1-69.
64.	Andhra Pradesh Nayee Brahmin Sangham, Guntur District, Andhra Pradesh.	Circulated to members.
65.	Adiwasi Sewa Mandal, Nagpur.	Circulated to members and evidence taken on 10-7-68.
66.	Kohli Samja Nayyuvak Mandal, Nagpur.	Circulated to members.
67.	Akhil Bharatiya Kshatriya Saini Maratha Samaj, Aurangabad (Supplementary Memo).	Do.
68.	The All India Banjara Seva Sargh, New Delhi.	Circulated to members and evidence taken on 4-1-69.
69.	Shri S. Xavier and other Members of Parliament.	Circulated to members.
70.	Shri Khem Chand and others of Chakrata Dehradun.	Do.
71.	The All India Harijan League Delhi (Regd.) New Delhi.	Do.
72.	Pradeshik Gond Sabha, U.P., Corakhpur.	Circulated to members and evidence taken on 10-7-68.
73.	Government of Madras, Madras.	Circulated to members.
74.	A note entitled "National Integration and the Scheduled Castes and Scheduled Tribes" by Shri N. K. Bose received from the Office of the Commissioner for Scheduled Castes and Scheduled Tribes, New Delhi.	Do.
75.	Comments/suggestions of Government of Kerala on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967.	Do.
76.	Memorandum from the Assam Tea Labourers' Association, North Lakhimpur, Assam.	Do.
77.	Representation from the Uttar Pradesh Vind Beldar Samaj Sudhar Maha Sabha, Varanasi.	Do.

Sl. No.	From whom received	Action taken
78.	Representation from Shri Gauri Shankar Bhatt, Head of the Department of Sociology, D.A.V. Post-Graduate College, Dehradun.	Circulated to Members
79.	Documentary evidence from the representatives of the Vishal Mysore Bhovi Seva Samaj Sangh, Bangalore who appeared before the Joint Committee on the 9th July, 1969. (Supplementary Memo.).	Circulated to Members and evidence taken on 9-7-68.
80.	District Scheduled Castes Association, Dhubri, Assam.	Do.
81.	Prof. P. M. Sarwan, President, Assam Tea Labourers' Association, Teklai, Assam and Shri Francis Hans, President, Assam Tea Labourers' Association, Lakhimpur, Assam.	Do.
82.	Shri M. S. Mukherjee, I.A.S., Dy. Commissioner, Lahaul and Spiti, Keylong, Himachal Pradesh.	Do.
83.	Otari Samaj Seva Sangh, Jalgaon, Maharashtra.	Do.
84.	Shri E. Kannan, Ex-M.L.A., Calicut (Supplementary Memo.).	Circulated to members and evidence taken on 10-7-68.
85.	Shri Ratan Singh Chauhan, Chakrata, Dehradun.	Circulated to Members and evidence taken on 4-1-69.
86.	Uttar Pradesh Harijan League, Hathras.	Circulated to Members
87.	Teli Karmachari Sangh, Nagpur.	Do.
88.	Bihar Prantiya Tantubaya Sabha, Patna, Bihar (Supplementary Memo.).	Circulated to Members and evidence taken on 10-7-68.
89.	Akhil Gomantak Harijan Parishad, Goa.	Circulated to Members.
90.	Shri Kolappa, Madras.	Do.
91.	Tea Tribes Association, Lakhimpur, Assam.	Circulated to Members.
92.	Comments/suggestions from Government of Madhya Pradesh.	Do.
93.	Shri Mal Chandra Pegu, Jorhat, Assam.	Do.
94.	Shri Hem Raj, M P.	Do.
95.	Shri Ram Pyare Ex-M.L.A., Dudhi, Mirzapur.	Do.
96.	Parvatiya Harijan Sangh, Chakrata, Dehradun.	Do.
97.	Akhila Kerala Chemmar (Chemman) Samajam, Trivandrum, Kerala.	Do.

Sl. No.	From whom received	Action taken
98.	Agra, Meerut, Rohelkhand Divisional Kori Mahasabha, Aligarh.	Circulated to members.
99.	Agra, Meerut, Rohelkhand Divisional Kori Mahasabha, Tundla, Agra.	Do.
100.	Khardah Thana Namasudra Samity, 24, Parganas, West Bengal—1.	Do.
101.	Representation from Shanka community Pithoragarh, Uttar Pradesh	Circulated to members and evidence taken on 4-1-69
102.	Delhi Dhobi Sabha, Delhi.	Circulated to members and evidence taken.
103.	Garo Hill Rabha and Kachari Leaders' Conference, Assam.	Circulated to members and evidence taken on 5-1-69.
104.	All India Kharwar Mahasabha, Calcutta.	Circulated to members and evidence taken on 5-1-69.
105.	Hind Sweeper's Sevak Samaj Central (Regd.), New Delhi.	Circulated to members.
106.	Kumbhar Sudhar Sabha, Bahadurgarh, Haryaba.	Do.
107.	Akhil Kerala Thaksha (Thachan) Maha Sabha Allephy, Kerala.	Do.
108.	Distt. Fishermen Union, Visakhaptama.	Do.
109.	Dr. D. N. Majumdar, M.A.D. Phil Garo Hills, Assam.	Do.
110.	Eroor Velar Samajam, Eroor Tripunithura, Ernakulam, Kerala.	Do.
111.	Akhil Bharat benshiya Kharwar Kshatriya Mahasabha, Calcutta.	Do.
112.	Goalpara Zilla Khandatabirodhi Parishad.	Circulated to Members.
113.	All India Mallah Mah Sabha, New Delhi.	Do.
114.	Lok Sevak Sangha, Purulia, West Bengal.	Do.
115.	Chemmar (Chemman) Samudhaya Sanghom, Trivandrum.	Do.
116.	All Assam Bania Samaj, Gauhati.	Do.
117.	Shri T. Palavesam Palavesam (Harijan Barbar) Tirunelveli, Madras.	Do.
118.	All Assam Scheduled Caste Association, Jorhat.	Do.
119.	Shri Nakul Chandra Das, M.L.A., Nangaldoi (Assam).	Do.
120.	The Kerala Backward Christian Uplift Coordinating Committee, Kottayam.	Do.

Sl. No.	From whom received	Action taken
121.	Sikli Gar Sikh Sabha, Dehradun.	Circulated to Members and evidence taken on 5-1-69.
122.	Akhil Bharatiya Dhobi Maha Sabha, Sarojini Nagar, New Delhi.	Circulated to Members and evidence taken on 5-1-69.
123.	Delhi Dhobi Sabha, Kirti Nagar, New Delhi.	Circulated to Members and evidence taken on 6-1-69.
124.	Dhobi Maha Sabha, Ptnjab.	Do.
125.	Uttar Pradesh Dhobi Mahasabha.	Do.
126.	Uttri Bharat Vimukat Jatian Sangh, (Reg.), Ludhiana.	Do.
127.	Akhil Parit/Dhobi Samaj, Regd., Nagpur.	Circulated to Members.
128.	Dalit Varg Dhulai and Pressing Welfare Association, New Delhi.	Do.
129.	Lala Ram Bajpayee, M.L.A., Madhya Pradesh.	Do.
130.	Shri Babu Lal, Tikamgarh, Madhya Pradesh.	Do.
131.	Shri Damodaran Kalassery, Vice-President, Bharatiya Depressed Classes League, Kerala State Committee.	Do.
132.	All Assam Koch Rajbonshi Association, Gauhati.	Circulated to Members.
133.	The Madras State Manaadhora (Scheduled Tribe), Samooga Sangh, Salem.	Do.
134.	Assam Gorkha Sammelan, Lakhimpur.	Do.
135.	Shri B. Basavalingappa, Bangalore.	Do.
136.	Depressed Classes League, Kharagpur.	Do.
137.	Shri Gopi Ram, M.L.A., Himachal Pradesh.	Do.
138.	Rajbhar Sewa Sangh, Purusharthi Nagar, Uttar Pradesh.	Do.
139.	Note containing the view of the Government of Bihar.	Do.
140.	The Kerala Peruma (va) nnar Velvar Adi, Samudayika Federation, Ernakulam, Kerala.	Circulated to Members and evidence taken on 8-1-69.
141.	Shri Kartik Oraon, M.P.	Do.
142.	Shri Mangilal Parmar, Gen. Secy., Madhya Pradesh Dhobi Association, Ratlam (M.P.).	Do.
143.	Vidarbha Kumbhar (Kumar) Nawyuk Mandar, Nagpur.	Do.
144.	Shri M. Ehirajalu, MLC, Madras.	Do.
145.	Akhil Bharatiya Rajak (Dhobi) Mahasangha, Nagpur.	Do.

Sl. No.	From whom received	Action taken
146.	Rashatrya Maha Sabha, Una, Kangra.	Circulated to Members.
147.	Government of Rajasthan.	Do.
148.	Representation from certain persons of Dhobi Community of Madhya Pradesh.	Do.
149.	Shri Onkar Lal Bohra, M.P.	Do.
150.	Shri A. S. Vidhata, Amritsar.	Do.
151.	Shri Jatindra Nath Parmanik, M.P.	Do.
152.	Shri R. L. Biswas, Dr. Sundari Mohan Avenue, Calcutta-14.	Do.
153.	Ajmer Prantiya Bairva Mahasabha, Ajmer.	Do.
154.	The Akhila Malabar Velan Community, Calicut, Kerala.	Do.
155.	Shri G. Basavannappa, Deputy Minister for Health, Government of Mysore.	Do.
156.	Ch. Shiv Charan Singh, Deputy Minister Excise and Transport, Government of Rajasthan.	Do.
157.	Shri S. Xavier, M.P.	Do.
158.	Sarna Yuvak Sangh, Karam Toli, Lon Bhiv, Ranchi.	Do.
159.	Shri Kandru Mahji, Ex-M.L.A. Vill. Kunti Distt. Purulia, West Bengal.	Do.
160.	Singhbhum Adim Raksha Aur Uthan Samiti (Duub Hor Samaj) Bihar.	Do.
161.	Madhya Pradesh Jatav Sabha, H.O. Gwalior.	Do.
162.	Madhya Pradesh Mina Maha Sabha, Ujjain.	Do.
163.	Talwar Kanade Samaj Sudharak Sangh, Gangapur Road, Nasik.	Do.
164.	The All Gauhati Nepali Students' Union, Gauhati.	Do.
165.	Shri Chandubhai Patel, Ahmedabad.	Do.
166.	Shri Navalbhai Shah, Chairman, Gujarat Rajya Gopalak Sangh, Ahmedabad.	Do.
167.	Dhobi Community of Madhya Pradesh, Jabalpur.	Do.
168.	Lt. Col. H. H. Maharaja, Manabendra Shah of Tehri Garhwal, M P.	Circulated to Members and evidence taken on 7-1-69.
169.	All Assam Koch-Rajbansi Association, Goalpara, Assam.	Circulated to Members.

Sl. No.	From whom received	Action taken
170.	Andhra Pradesh Nayee Jana Seva Sangham, Hyderabad (Supplementary Memorandum).	Circulated to members and evidence taken on 10-7-68.
171.	Andhra Pradesh Nayee-Jana Seva Sangham, Hyderabad (Supplementary Memorandum).	Do.
172.	Valmiki Nayak Friends Circle, Rajput Galli, Dharwar.	Circulated to members.
173.	Shri Kishan Lal, Abhor, District Ferozepore.	Do.
174.	Nam Sundra Community of Andaman	Do.
175.	District Scheduled Caste Association, Hailakandi—submitted through S.D.O., Hailakandi.	Do.
176.	Judgement of the Supreme Court in Civil appeal No. 1303 (NCE) of 1967, Laxman Siddappa Naik vs. Kattimani Chaniappa Jamappanna & others received from the Department of Social Welfare, Government of India.	Do.
177.	Shri K.C. Reddy, Governor of Madhya Pradesh.	Do.
178.	Government of Maharashtra . . .	Do.
179.	Government of Maharashtra . . .	Do.
180.	Government of Mysore . . .	Do.
181.	Duliajan Nepali Chhatra Sangh, Duliajan (Assam).	Do.
182.	Paschimibanga Sammilita Rajak Sangha, Calcutta.	Do.
183.	Bihar Rajya Tailk Vaishya Sangh, Ranchi.	Do.
184.	Shri Ganesh Ram Bindranawagarh, Raipur (Madhya Pradesh).	Do.
185.	The Paite National Council Assam and Manipur, Churachandpur (Manipur).	Do.
186.	Certain M.L.As. of Andhra Pradesh . . .	Do.
187.	Shri Hari Behara, President, Fishermen Community, Ganjan (Orissa).	Do.
188.	Shri Akulananda Behera, M.L.A., and others Bhubneshwar, Orissa.	Do.
189.	The United Chongthu Tribe Organisation Churachandur, Manipur.	Do.
190.	Sarvashri Ch. Mallikarjuna, T. Chitti Naidu and D. Kandala Rao, M.L.As. of Andhra Pradesh.	Circulated to Members.
191.	Bangiya Rajbanshi Kshatriya Samiti, Calcutta.	Do.

Sl. No.	From whom received	Action taken
192.	Ho Literary and Cultural Society, Village Tulugutu, District Singhbhum, Bihar.	Circulated to Members
193.	The Nepali Vishwakarma Samaj, Shillong (Assam).	Do.
194.	Halba Thakur Samaj, Distt. Durg (M.P.).	Do.
195.	Shri Mohanlal Pagare Sarpanch Kutia Jati Samiti, Narsimhapur (M.P.).	Do.
196.	Malabar Regional Harijan Samajam, Mavoor Road, Kozhikode.	Do.
197.	Prathiksha Raksha Deiva Sabha, H.O. Eraviperoor, Kerala.	Do.
198.	Ho Samaj Mahasabha, Bihar and Orissa, Singhbhum.	Do.
199.	Shri Binode Bihari Das, M.L.A., Tripura.	Do.
200.	West Bengal Namsudra Samaj Sangstha, Calcutta.	Do.
201.	Gunupur Taluk Dhewar Sangh, Gunupur.	Do.
202.	Shimoga District Gangamathastara Sangha, Mysore.	Do.
203.	Chittoor District Vodde Labour Union, Chittoor.	Do.
204.	Karivellur Area Peruvannan Sangham Cannanore, Kerala.	Do.
205.	The All-Travancore Hindu Sambava Mahasabha, Kulanada.	Do.
206.	Dakshina Kannada Mogaveera Mahajana Sangha (Registered), Malpe, Mysore.	Do.
207.	All India Rajak (Dhobi) Maha Sangh, Guntur.	Circulated to Members and evidence taken on 7-1-1969.
208.	All Assam Santal Munda and Oraon Association, Goalpara, Assam.	Do.
209.	Government of Manipur.	Circulated to Members.
210.	Shri Lalit Narain Deb, Kokrajhar, Assam.	Do.
211.	The Kerala Backward Christian Uplift Coordinating Committee, Kottayam.	Do.
212.	Andhra Pradesh Agnikula Kshatriya Sangham, Prakasham Road, wijayawada (Supplementary Memorandum).	Do.

Sl. No.	From whom received	Action taken
213.	Murkong Sellek Transferred Area, District Miris Sanmolan Mishing Kebang Jonai, Assam.	Circulated to Members.
214.	Singhbhum Goud Sabha, Distt. Singbhum, Bihar. (Supplementary Memorandum).	Do.
215.	Youth Koch Association, Garo Hills, Assam.	Circulated to Members and evidence taken on 8-1-69.
216.	Manipuris of Tripura, Agartala.	Circulated to Members.
217.	All Manipur Lois, Association, Manipur.	Do.
218.	Members of Parliament and State Legislature belonging to Scheduled Castes and Scheduled Tribes of Orissa.	Do.
219.	Singhbhum Goud Sabha, Distt. Singbhum. (Supplementary Memorandum)	Circulated to Members and evidence taken on 4-1-69.
220.	Tedim-Chin Union, Pangzawl, Manipur.	Circulated to Members.
221.	All India Banjara Seva Sangh, New Delhi.	Circulated to Members and evidence taken on 4-1-69.
222.	Barrackpur Maha-Kumar Tapashil Jati and Upjati Kalan Parishad, North Basudevpur, Calcutta.	Circulated to Members.
223.	Government of Dadra & Nagar Haveli, Silvassa.	Do.
224.	Government of Jammu & Kashmir .	Do.
225.	Government of Tripura, Agartala .	Do.
226.	Government of Madhya Pradesh .	Do.
227.	Government of Maharashtra .	Do.
228.	Government of Bihar ; . .	Do.
229.	The Chief Commissioner, Andaman and Nicobar Islands.	Do.
230.	Shri Surendra Pradhan, M.L.A., Orissa.	Do.
231.	Convener, Avashan Samudayika Vidyabhara Samity, Calicut.	Do.
232.	Shri Kh. Chaoba, M.L.A., Manipur	Do.
233.	Prof. R.N. Saksena, Director, Institute of Social Science, Agra University.	Do.
234.	Central Committee of the Shree Rama Vilasom Chowlar Society, Nellikuzhi Ernakulam, Kerala.	Do.

Sl. No.	From whom received	Action taken
235.	Letter No. 13/1/69-RU-IV dt. 15-1-69 from Shri N.K. Bose, Commissioner for Scheduled Castes and Scheduled Tribes, New Delhi.	Circulated to Members.
236.	Sambavar Action Council, Trivandrum	Do.
237.	Shri M. Megha Chandra, M.P.	Do.
238.	Shri Ratan Chand Rajhe, Member Bhartiya Adim Jati Sewak Sangh, Delhi.	Do.
239.	Shri T.R. Sharma, Asstt. Director in Sociology, Bihar Tribal Welfare Research Institute, Ranchi.	Do.
240.	Shri S.P. Sinha, Assiatant Director, Bihar Tribal Welfare Research Institute, Ranchi.	Do.
241.	Government of Orrisa	Do.
242.	Kakku, Peruvannan Sangham, Kozhikode, Kerala.	Do.
243.	Copy of letter No. 1947/C3/69/LSWD from Government of Kerala received through the Minister of Law and Social Welfare, Government of India.	Do.
244.	Shri Narsukh and 399 others of Chohara Block, Distt. Rohru, Himachal Pradesh.	Do.
245.	Government of Himachal Pradesh	Do.
246.	Shri T.S. Negi, M.L.A., Himachal Pradesh.	Do.
247.	Bendani Loahar Shobha, Singhbhum, Bihar.	Do.
248.	Copy of the letter No. 4/1/68-SS., dated 7-3-69 from the Registrar General of India to the Secretary, Ministry of Home Affairs, Government of India, and a copy of Scrutiny of suggestions received during 1961 Census enclosed therewith.	Do.
249.	Shri Ramavtar Shastri, M.P.	Do.
250.	Shri Prasannbhai Mehta, M.P.	Do.
251.	Shri Nanubhai N. Patel, M.P.	Do.
252.	Bihar Prantiya Tantubaya Sabha, Patna (Supplementary Memorandum).	Circulated to Members and evidence taken on 10-7-69.
253.	Letter from Shri Veerendra Patil, Chief Minister Mysore received through the Minister of Law and Social Welfare, India.	Circulated to Members.
254.	Letter No. 1947/C3/69/LSWD dated 27-1-69 from Govt. of Kerala.	Do.

Sl. No.	From whom received	Action taken
255.	Kumari Padma Garbyal, Representative Shanka Community, Pithoragarh (Supplementary Memorandum).	Circulated to Members and evidence taken on 4-1-69.
256.	Tamilnad Boyer Samooga Sangam (Regd.), Coimbatore.	Circulated to Members.
257.	Government of Jammu & Kashmir	Do.
258.	Letter No. CBC 1469/21879-J dated the 19th May from Government of Maharashtra received through the Department of Social Welfare, Government of India.	Do.
259.	Shri Baidhar Behera, M.P.	Do.
260.	Shri P. Haokip, M.P.	Do.
261.	Shri M.G. Uikey, M. P.	Do.
262.	Sarvashri Jagannath Palaria and Narain Prasad Chaudhari, M.Ps.	Do.

APPENDIX IV

(Vide para 9 of the Report)

List of places in the various States visited by the Members of the Joint Committee for an on-the-spot study

Composition of Study Group	Dates of visits	Places visited
1	2	3
Study Group I (Maharashtra and Goa)		
1 Shri Anil K Chanda— <i>Chairman</i>	12th June to	(1) Bombay
2 Shri R.S. Arumugam	17th June,	(2) Panaji
3 Shri C.K. Chakrapani	1968	(3) Nagpur
4 Shri N.T. Das		
5 Shri G.Y. Krishnan		
6 Shri Raja Venkattappa Naik		
7 Shri Ram Charan		
8 Shrimati B. Radhabai Ananda Rao		
9 Shri K. Subravelu		
10 Shri P.R. Thakur		
11 Shri Ramchandra Ulaka		
12 Shri S.M. Siddayya		
13 Shri Kartik Oraon		
14 Shri D.D. Kurte		
Study Group II (Uttar Pradesh)		
1 Shri Anil K. Chanda— <i>Chairman</i>	20th June	(1) U.P. Govern-
2 Shri N.R. Laskar	to 30th June,	ment Cement
3 Shri Deorao S. Patil	1968	Factory Churk,
4 Shri M.G. Ukey		Mirzapur
5 Shri K.S. Chavada		(2) Village Chopan
6 Shri B.D. Khobragade		Mirzapur
7 Shri Sunder Singh Bhandari		(3) Dudhi, Mirza-
8 Shri B. Yella Reddy		pur
9 Shri Neki Ram		(4) Village Khajur
		Mirzapur
		(5) Meorpur.
		(6) Dehradun.
		(7) Chakrata, Deh-
		radun.
		(8) Pantnagar.
		(9) Nainital.

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		(10) Bhuniadhar and Bhimtal Villages in Nanital.
		(11) Almora.
		(12) Ranikhet.
<i>Study Group III—(Himachal Pradesh).</i>		
1. Shri Loknath Misra— <i>Convener</i>	From 14th August to 17th August, 1968.	(1) Simla.
2. Shri Hukam Chand Kachwai		(2) Theog
3. Shri J.H. Patel		(3) Narkanda.
<i>Study Group IV—(Andhra Pradesh, Mysore, Kerala and Tamil Nadu).</i>		
1. Shri Anil K. Chanda— <i>Chairman</i>	From 8th September to 16th September, 1968.	(1) Hyderabad.
2. Shri Raja Venktappa Naik		(2) Yerragadda, Lambada Tanda near Hyderabad.
3. Shri P.R. Thakur		(3) Vaddar Colony, Banjara Hills near Hyderabad.
4. Shri G.Y. Krishnan		(4) Hyderabad Tribal Cultural Research & Training Institute.
5. Shri C.K. Chakrapani		(5) Bangalore.
6. Shri S.M. Siddayya		(6) Mysore.
7. Shrimati B. Radhabai Ananda Rao		(7) Nachanahalli.
8. Shri J.H. Patel		(8) Giryabovipalaya Mysore.
9. Shri N.T. Das		(9) Medar Block, Mysore.
10. Shri K.S. Chavda		(10) Trivandrum.
		(11) Madras.
<i>Study Group V—(Gujarat and Rajasthan).</i>		
1. Shri Sunder Singh Bhandari— <i>Convener.</i>	From 10th September to 15th September, 1968.	(1) Rajkot.
2. Shri Trilokshah Lal Priendra Shah		(2) Village Sasangir in Gir Forest
3. Shri Ram Charan		(3) Dwarka.
4. Shri K. Subravelu		(4) Ahmedabad—Sabarmati Ashram.
5. Shri M.G. Uikey		(5) Jaipur.
6. Shri B. Yella Reddy		
<i>Study Group VI—(Assam, Tripura, Orissa, —West Bengal and Bihar).</i>		
1. Shri Anil K. Chanda— <i>Chairman</i>	From 7th October to 17th October, 1968.	(1) Calcutta.
2. Shri Kartik Oraon		(2) Dibragarh.
3. Shri R.S. Arumugam		(3) Shillong.
4. Shri Deorao S. Patil.		(4) Agartala.
5. Shri Hukam Chand Kachwai		(5) Taijiling Colony Agartala.
6. Shri Ramchandra Ulaka.		

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7. Shri N.R. Laskar		(6) Harijan Sevak Sangh, Shishu.
8. Shri Neki Ram		(7) Central Jail & Crafts and Training Institute.
9. Shri D.D. Kurre		(8) Bhubneshwar.
10. Shri B.D. Khobaragade		(9) Ranchi.
		(10) Patna.

Study Group VII—(Madhya Pradesh).

1. Shri M.G. Uikey— <i>Convener</i>	From 10th	(1) Raipur.
2. Shri Trilokshah Lal Priendra Shah	October to	(2) Jagdalpur.
3. Shri Ram Charan	15th October,	(3) Tribal Development Block, Tokapal.
4. Shri B. Yella Reddy.	1968.	(4) Bailadila.
		(5) Kendagaon.
		(6) Umerkot.
		(7) Chamruda.
		(8) Adhikariguda, Indrapuri and Swaranpuri Villages in Koraput District.
		(8) Bhopal.

Study Group VIII—(Andaman and Nicobar Islands)

1. Shri R. S. Arumugam— <i>Convener</i>	From 27th	(1) Port Blair.
2. Shri G.Y. Krishnan	October to	(2) District/Callulim Jail, Anthropological Museum, Cottage Industries Emporium, Sweepers Colony, Prem Nagar, Wimco Factory, Chatham Saw Mill, Chouldhari.
3. Shrimati Radhabai Ananda Rao	5th November,	(2) Car Nicobar—Car Nicobar Hospital.
4. Shri D.D. Kurre	1968.	(3) Kakana, Arong Chuchchukia, Tamaloo and Mus Villages.
		(4) Higher Secondary School at Big Lapathi.
		(5) Hut Bay.

Study Group IX—(Manipur).

1. Shri Deorao S. Patil— <i>Convener</i>	From 26th	(1) Imphal.
2. Shri Kartik Oraon	to 29th	(2) Vill. Phayeng.
3. Shrimati B. Radhabai Ananda Rao	December,	(3) Churachandpur.
4. Shri R.S. Arumugam	1968.	

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5. Shri Hukam Chand Kachwai
6. Shri Ramachandra Ulaka
7. Shri N.R. Laskar
8. Shri Neki Ram
9. Shri D.D. Kurree.
10. Shri B.D. Khobaragade.

Study Group X—(Udaipur).

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|---|---|
| <ol style="list-style-type: none"> 1. Shri Lokanath Misra—<i>Convener</i> 2. Shri Trilokshah Lal Priendra Shah 3. Shri Ram Charan 4. Shri K. Subravelu 5. Shri M.G. Uikey 6. Shri B. Yella Reddy 7. Shri Sunder Singh Bhandari 8. Shri Kola Punniah | <p>From 1st to 3rd January, 1969. (1) Udaipur-Govt. Scheduled Castes Hostel, Mahila Mandal, Mahila Parishad, Mahila Ashram, Tribas Research Institute.</p> <p>(2) Rishbdeo.</p> <p>(3) Kerwara.</p> <p>(4) Dungarpur.</p> <p>(5) Chittorgarh.</p> |
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Study Group XI—(Chandigarh).

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|---|---|
| <ol style="list-style-type: none"> 1. Shri Raja Venkatappa Naik—<i>Convener</i> 2. Shri G.Y. Krishnan 3. Shri N.R. Laskar 4. Shrimati B. Radhabai Ananda Rao 5. Shri P.R. Thakur 6. Shri Ramachandra Ulaka 7. Shri S.M. Siddayya 8. Shri Hukam Chand Kachwai 9. Shri Neki Ram 10. Shri K.S. Chavda 11. Shri Sheel Bhadra Yazee 12. Shri Emonsing M. Sangma 13. Shri B. Yella Reddy 14. Shri Lokanath Misra 15. Shri B. D. Khobaragade. | <p>From 18th to 21st April, 1969. Chandigarh.</p> |
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APPENDIX V

(Vide para 11 of the Report.)

List of parties who gave evidence before the Joint Committee.

Sl. No.	Names of parties.	Date on which evidence was taken
1	Uttar Pradeshiya Adivasi Sangh, Kanpur.	8-7-68
2	Akhil Bharatvarshiya Gond Maha Sabha, Gorakhpur Branch, Gorakhpur.	8-7-68
3	The Hela Harijan Seva Samity, Calcutta.	9-7-68
4	Maharashtra Rajya Burud Samaj Sangh, Nagpur.	9-7-68
5	The Bengali Scheduled Castes and Tribes Welfare Association (Regd.), New Delhi.	9-7-68
6	Vishala Mysore Bhovi Seva Samaj, Nagpur.	9-7-68
7	Shri E. Kannan, Ex-M.L.A. Kozhikode, Shri M. Ramunni, M.L.A. Kozhikode	10-7-68
8	Adiwasi Sewa Mandal, Nagpur.	10-7-68
9	Andhra Pradesh Naayee Jana Seva Sangham, Hyderabad	10-7-68
10	Punjab Barwala Community, Pathankot (Punjab)	10-7-68
11	Bihar Prantiya Tantubaya Sabha, Patna.	10-7-68
12	Pradeshik Gond Sabha, Uttar Pradesh, Gorakhpur.	10-7-68
13	Singhbhum Goud Sabha, District Singhbhum, Bihar	4-1-69
14	Chhattisgarh Mehar Samaj, Raipur, M.P.	4-1-69
15	Bihar Paschim Banga Deswali Majhi Samaj Unnayan Committee, Purulia, West Bengal	4-1-69
16	All India Banjara Seva Sangh, New Delhi.	4-1-69
17	Jaunsari Delegation, Chakrata, Dehradun.	4-1-69
18	Shauka Community, Pithoragarh.	4-1-69
19	Garo Hills Rabha and Kachari Leaders' Conference, Garo Hills (Assam).	5-1-69
20	All India Kharwar Mahasabha, Calcutta	5-1-69
21	Sikli Gar Sikh Sabha, Karanpur, Dehradun.	5-1-69
22	Akhil Bhartiya Dhobi Maha Sabha, Sarojini Nagar, New Delhi.	5-1-69
23	Delhi Dhobi Sabha Kirti Nagar, New Delhi.	6-1-69
24	Dhobi Maha Sabha Jullunder City (Punjab)	6-1-69

1	2	3
25	Uttar Pradesh Dhobi Mahasabha, Kanpur.	6-1-69
26	Uttri Bharat Vimukta Jatian Sangh, Ludhiana (Punjab).	6-1-69
27	Lt. Col. His Highness Maharaja Manabendra Shah of Tehri Garhwal M.P., Shri Gulab Singh, Ex-M.L.A., Uttar Pradesh.	7-1-69
28	All Assam Santal Munda and Oraon Association, Goalpara (Assam).	7-1-69
29	All India Rajak (Dhobi) Mahasangh, Guntur, (Andhra Pradesh).	7-1-69
30	Kerala Peruma (vannar) Velavar Adi, Samudayika Federation Kendira Committee Vengoor (Kerala).	8-1-69
31	Youth Koch Association Garo Hills, Assam	8-1-69
32	Nag Vidarbha, Dhiwar, Bhoi, Koli, Kahar, Kewat, Pelewar Samaj, Nagpur.	8-1-69
33	Dr. B. K. Roy Burman, Deputy Registrar-General of India.	26-7-69

APPENDIX VI

MINUTES OF THE SITTINGS OF THE JOINT COMMITTEE ON THE SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL, 1967.

I

First Sitting

The Committee sat on Saturday, the 27th April, 1968 from 11.00 to 12.50 hours.

PRESENT

Shri Anil K. Chanda—*Chairman*

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri N. T. Das
4. Shri G. Y. Krishnan
5. Shri N. R. Laskar
6. Shri Raja Venkatappa Naik
7. Shri Deorao S. Patil
8. Shri Trilokshah Lal Priendra Shah
9. Shrimati Rajni Devi
10. Shri Ram Charan
11. Shrimati B. Radhabai Ananda Rao
12. Shri J. B. Muthyal Rao
13. Shri K. Subravelu
14. Shri M. G. Uikey
15. Shri S. M. Siddayya
16. Shri Kartik Oraon
17. Shri Asoka Mehta

Rajya Sabha

18. Shri Neki Ram
19. Shri K. S. Chavda
20. Shri Sheel Bhadra Yajee
21. Shri Emonsing M. Sangma
22. Dr. (Shrimati) Phulrenu Guha
23. Shri Lokanath Misra
24. Shri B. Yella Reddy
25. Shri B. D. Khobaragade
26. Shri Sunder Singh Bhandari

LEGISLATIVE COUNSEL

1. Shri S. K. Maitra—*Joint Secretary and Legislative Counsel, Ministry of Law.*
2. Shri R. N. Shinghal—*Deputy Legislative Counsel, Ministry of Law.*

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri M. P. Rodrigues, Under Secretary, Deptt. of Social Welfare.
2. Shri S. K. Kaul, Deputy Director, Backward Classes Welfare, Department of Social Welfare.

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. At the outset, the Chairman welcomed the members of the Joint Committee and apprised them of the magnitude of the task before the Committee.

3. After a considerable discussion, the Committee decided to issue a Press Communique (Annexure I) inviting memoranda on the Bill from public bodies, organizations and associations by the 31st May, 1968. The Committee also decided to hear the representatives of State Governments, Union Territories, public bodies, organizations and associations who might make a request to the Committee. The Committee considered and approved a circular letter (Annexure II) addressed to the Chief Secretaries of all the State Governments|Union Territories. The Committee also decided that representative associations|organisations of the Scheduled Castes and Scheduled Tribes, who were vitally concerned with the proposed measure and might throw some light thereon should also be addressed specifically to send their comments or suggestions on various provisions of the Bill. (The Department of Social Welfare were asked to furnish a list of such Associations etc.)

The Committee desired that in view of the great public importance of the Bill, wide publicity of its provisions should be given throughout the country from all Regional Stations of All India Radio and through the Press. In this connection, the Committee desired that the Press Information Bureau should be specifically asked to ensure that the contents of the Press Communique were given wide publicity in Newspapers all over the country in various languages—Hindi, English and other regional languages.

4. The Committee authorised the Chairman to select parties after receipt of their written memoranda, for oral evidence and to fix the time and date in each case.

5. The Committee then decided to sit at New Delhi from Monday, the 8th July, 1968 onwards to hear oral evidence.

6. The Committee discussed in passing various social disabilities and problems faced by the Scheduled Castes and Scheduled Tribes and other backward communities throughout the country and, whose lot the Present Bill sought to improve. The Committee then unanimously decided

to undertake an on-the-spot study visits of the different pockets/belts which were predominantly inhabited by the Scheduled Castes and Scheduled Tribes in the country (including Andaman and Nicobar Islands and Laccadive and Minicoy) to enable them to acquire a first hand knowledge about the problems facing the various Castes/Tribes who were vitally affected by the provision of the Bill. For this purpose the Committee also decided to divide themselves into three Study groups and authorised the Chairman to obtain the options of the members to join any one of the groups of their choice. In this behalf, the Committee authorised the Chairman to restrict the limit of members in each of the three groups to 10 in case the number of members opting for any group exceeded that limit. The duration of the Study Tour by each Group was to last for a week or 10 days.

7. The Committee authorised the Chairman to draw up a programme for the first lap of the Study Tour by the three groups during the month of June. It was pointed out that in view of the fact that Monsoon would set in by the 2nd week of June in the eastern region, the present Study Group may be confined to the following States only:—

- (i) First Study Group to visit Rajasthan and Gujarat;
- (ii) Second Study Group to visit Uttar Pradesh and Madhya Pradesh; and
- (iii) Third Study Group to visit Maharashtra, Goa and Mysore.

8. The Committee also authorised the Chairman to approach the Speaker for his approval to the proposed visits for on-the-spot study of the problems of the Scheduled Castes and Scheduled Tribes etc. within the framework of the Bill.

9. The Committee then adjourned to meet again on Monday, the 10th June, 1968 at 10.00 hours to consider the comments furnished by the various State Governments/Memoranda submitted by the various Parties/Associations etc. on the Bill.

ANNEXURE I
LOK SABHA SECRETARIAT
PRESS COMMUNIQUE

The Joint Committee of both Houses of Parliament on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967 at their first sitting held today under the Chairmanship of Shri Anil K. Chanda, M.P. decided that State Governments, public bodies, organizations and associations desirous of submitting memoranda on the Bill for consideration of the Committee should send 50 copies of each memorandum so as to reach the Secretary, Lok Sabha, Parliament House, New Delhi on or before the 31st May, 1968. The memoranda which might be submitted to the Committee would form part of the records of the Committee and should be treated as strictly confidential and not circulated to anyone, as such an act would constitute a breach of privilege of the Committee.

Those who are desirous of giving oral evidence before the Committee, besides sending memoranda, are requested to intimate to this effect to the Lok Sabha Secretariat for consideration of the Committee.

The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, as introduced in Lok Sabha, was published in the Gazette of India, Extraordinary, Part II, Section 2, dated the 12th August, 1967.

The Committee will sit at New Delhi from Monday, the 8th July, 1968 onwards to hear oral evidence.

NEW DELHI;
Dated the 27th April, 1968.

ANNEXURE II
LOK SABHA SECRETARIAT

Under Certificate of Posting
Parliament House,
New Delhi-1.

No. 16|1|CII|68

April 27, 1968
Vaisakha 7, 1890(S)

From

Shri M. C. Chawla,
Deputy Secretary.

To

The Chief Secretaries of
all the State Governments|Union Territories.

SUBJECT: Joint Committee on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967.

Sir,

I am directed to state that the Joint Committee of both Houses of Parliament on the Scheduled Castes and Scheduled Tribes Orders (Amend-

ment) Bill, 1967, at their sitting held today, decided that all State Governments be addressed to send their comments or suggestions, if they so desire, on the provisions of the Scheduled Castes and Scheduled Tribes (Amendment) Bill, 1967 for the consideration of the Committee, so as to reach the Secretary, Lok Sabha, Parliament House, New Delhi, by the 31st May, 1968 at the latest.

2. The Committee further decided that they could also give oral evidence before the Committee, if so desired.

3. The Committee will sit at New Delhi from Monday, the 8th July, 1968 onwards to hear oral evidence.

4. The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, as introduced in Lok Sabha, was published in the Gazette of India, Extraordinary, Part II, Section 2, dated the 12th August, 1967. A copy of the Bill is, however, sent herewith for ready reference. A Hindi text of the Bill is also sent herewith.

5. In case any comments or suggestions are sent it is requested that 50 copies thereof may be furnished to this Secretariat for circulation to the Members of the Joint Committee.

6. The Committee have also desired that in view of the great public importance of the Bill, largest publicity to its provisions may be given throughout your State|Union Territory through the District authorities.

Yours faithfully,

Sd/- M. C. CHAWLA,
Deputy Secretary.

Encl. I

No. 16|1|CII|68

Dated the 27th April, 1968.

Copy forwarded for information to the News Editor, A.I.R., New Delhi.

It is requested that this may please be broadcast from the A.I.R. on three successive days.

The Committee have also desired that in view of the public importance of the Bill, this may also be broadcast from all the Regional A.I.R. Stations throughout the country in the local programmes on three successive days.

M. C. CHAWLA,
Deputy Secretary.

II

Second Sitting

The Committee sat on Monday, the 10th June, 1968 from 10.00 to 11.20 hours.

PRESENT

Shri Anil K. Chanda—*Chairman.*

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri C. K. Chakrapani
4. Shri G. Y. Krishnan
5. Shri N. R. Laskar
6. Shri Raja Venkatappa Naik
7. Shri Deorao S. Patil
8. Shri Ram Charan
9. Shri P. R. Thakur
10. Shri Ramchandra Ulaka
11. Shri M. G. Uikey
12. Shri S. M. Siddayya
13. Shri Kartik Oraon
14. Shri Asoka Mehta

Rajya Sabha

15. Shri Neki Ram
16. Shri D. D. Kurre
17. Shri Emonsing M. Sangma
18. Dr. (Smt.) Phulrenu Guha
19. Shri Lokanath Misra
20. Shri B. Yella Reddy
21. Shri B. D. Khobaragade

LEGISLATIVE COUNSEL

Shri S. Ramaiah—*Assistant Legislative Counsel, Ministry of Law.*

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri N. Sundaram, *Joint Secretary, Department of Social Welfare.*
2. Shri M. P. Rodrigues, *Under Secy., Deptt. of Social Welfare.*

3. Shri S. K. Kaul, Deputy Director, Backward Classes Welfare, Deptt. of Social Welfare.

SECRETARIAT

Shri M. C. Chawla—Deputy Secretary.

2. At the outset, the Chairman informed the members that the following three Study Groups into which the Committee had earlier decided to divide themselves for undertaking on-the-spot-study visits to different pockets/belts which were predominantly inhabited by the Scheduled Castes and Scheduled Tribes could not be constituted in view of the fact that only two members had opted for Study Group II and therefore the contemplated visit to Rajasthan and Gujarat had to be dropped for the time being:—

- (1) Study Group I to visit Maharashtra, Goa and Mysore.
- (2) Study Group II to visit Rajasthan and Gujarat.
- (3) Study Group III to visit Uttar Pradesh.

3. Chairman further informed the Committee that the visit to Bangalore by the Study Group I had also to be cancelled for the present in view of the Mysore Government's inability to arrange accommodation for the members at Bangalore, and therefore arrangements were made for that Group's visit to Hyderabad instead. The Minister of State Dr. (Smt.) Phulrenu Guha at this stage informed the Committee that the Chief Minister of Andhra Pradesh had desired that the Study Group should visit Hyderabad at a time when the State Assembly was in session so that they could exchange their views with them. After some discussion, the Committee decided to drop the contemplated visit by Study Group I to Hyderabad and instead decided that the Study Group I should disperse at Bombay on the 18th June, 1968 so that the Group might avail themselves of the opportunity of visiting on the 17th afternoon some places round about Bombay where the Scheduled Castes/Scheduled Tribes were predominantly inhabited.

4. The Chairman also informed the Committee that the Study Group II which was originally to disperse at Nainital on Saturday, the 29th June, 1968 would now disperse on Sunday, the 30th June, 1968 so that the Study Group could meet more representatives of the tribals and Scheduled Castes settled in the Terai and other hill areas round about, Nainital.

5. The Chairman then apprised the Committee of the number of memoranda/representations etc. received from the various individuals and organisations of Scheduled Castes and Scheduled Tribes in response to the Press Communique and letters addressed to individuals etc. The Chairman observed that some 41 memoranda had been received. The views of the State Governments of Maharashtra, Assam and Andhra Pradesh on the provisions of the Bill had been received which had also been circulated to the members. He also informed the Committee that some 8 parties had expressed their desire to give oral evidence before the Committee (*vide* Annexure I) and that a number of requests had been received from the organisations of Scheduled Castes and Scheduled

Tribes to meet Study Group I at Nagpur, Bombay and Hyderabad during their Study tour (Annexure II). However, in view of the cancellation of Hyderabad visit of Study Group I, the question of meeting those people at Hyderabad would not arise.

6. The Committee took note of the poor publicity given by the Press to their Press Communique and the unsatisfactory response from the public in sending their views on the provisions of the Bill and in volunteering to give evidence. The Committee, therefore, decided to extend the date for the receipt of memoranda|representations from the State Governments, public bodies, organisations and associations for consideration of the Committee upto the 30th June, 1968, and issue, a fresh Communique in this behalf (Annexure III). The Committee also decided that the Tour programmes of Study Groups I & II should be forwarded to the Press Information Bureau for giving them publicity so that the affected persons, who were mostly backward, could meet them at their respective places and represent their view point on the provisions of the Bill.

7. The Committee then discussed, in general, the manner in which they should approach the consideration of the provisions of the Bill. The Minister-in-charge of the Bill stated that there were a number of proposals made by different persons and organisations for inclusion of communities in the lists of Scheduled Castes and Scheduled Tribes. He laid emphasis on the strict scrutiny of these proposals and suggested the following criteria which must be satisfied before a community was included in the list of Scheduled Castes and Scheduled Tribes:—

Scheduled Castes. Extreme social, educational and economic backwardness arising out of the traditional practice of untouchability.

Scheduled Tribes. Indications of Primitive traits, distinctive culture, geographical isolation, shyness of contact with the community at large and backwardness.

The Minister further stated that any proposal for inclusion to, or exclusion from, the Schedule to the Bill any community|tribe should be examined from the point of view of the State in which that community|tribe resided rather than from the point of view of the caste|tribe itself. After some discussion the Committee agreed to these guidelines.

8. The Chairman suggested that the members might give notice of their amendments by the 4th July, 1968, as far as possible, so that Government might consider them and put forth their views thereon before the Joint Committee when they took up clause-by-clause consideration of the Bill. This would also enable the members to pin-point any hardship being caused to any castes|communities|tribes|sub-tribes by the proposed legislation.

9. The Committee then adjourned to meet again at New Delhi from Monday, the 8th July, 1968 onwards to hear oral evidence.

ANNEXURE I

Names of individuals/organisations of Scheduled Castes and Scheduled Tribes who have expressed a desire to appear before the Committee

1. Shri Jaipal Singh Kashyap, }
 Advocate, } (He has not submitted a
 Allahabad High Court, } memorandum)
 Allahabad. }
2. Uttar Pradeshiya Adivasi Sangh,
 Kanpur.
3. The Bengalee Scheduled Castes and Tribes Welfare Association (Regd.), New Delhi.
4. Akhil Bharatiya Gond Mahasabha, Gorakhpur (U.P.)
5. The Chandrapur Jilaha Mana Samaj, Shikshan Sahayak Mandal, Chandrapur.
6. Shri E. Kannan, Ex-M.L.A., Pudiyangadi, Kozhikode.
7. The Hela Harijan Seva Samity, Calcutta.
8. The Maharashtra Rajya Burud Samaj, Nagpur.

ANNEXURE II

Names of individuals/organisations of Scheduled Castes and Scheduled Tribes who have expressed a desire to meet the Study Group I during the course of their study visit

1. Nag Vidarbha Dhiwar (Dhimar), Bhoi, Koli, Kahar, Kewat, Palewar Samaj, Nagpur.
2. All India Vimukta Jatis Federation (Regd.), Sholapur, Vidarbha Branch, Nagpur.
3. Adiwasi Anyaya Pratikar Samiti, Nagpur.
4. Shri R. P. Tekam, General Secretary, Adiwasi Sewa Mandal, Ballarpur, Dist. Chanda.
5. Prantiya Gowari Samaj Sanghatan Committee, Nagpur.
6. Maharashtra Pradesh Adiwasi Seva Mandal, Chandrapur.
7. Shri Uttamrao B. Rathod, M.L.A., on behalf of Banajaras of Maharashtra State.
8. Akhil Bharatiya Kashatriya Saini Maratha Samaj, Jalna.
9. Andhra Pradesh Agnikula Kshatriya Sangham, Vijayawada.

ANNEXURE III

LOK SABHA SECRETARIAT

Press Communique

The Joint Committee of both Houses of Parliament on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967 at their

Second sitting held today under the chairmanship of Shri Anil K. Chanda, M.P. decided to extend the date for receipt of memoranda/representations on the Bill from the State Governments, public bodies, organisations and associations for consideration of the Joint Committee upto the 30th June, 1968. The memoranda which might be submitted to the Committee would form part of the records of the Committee and should be treated as strictly confidential and not circulated to any one, as such an act would constitute a breach of privilege of the Committee.

Those who are desirous of giving oral evidence before the Committee, besides sending memoranda, are requested to intimate to this effect to the Lok Sabha Secretariat for consideration of the Committee.

The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, as introduced in Lok Sabha, was published in the Gazette of India, Extraordinary, Part II, Section 2, dated the 12th August, 1967.

The Committee will sit at New Delhi from Monday, the 8th July, 1968 onwards to hear oral evidence.

NEW DELHI;

Dated the 10th June, 1968.

III

Third Sitting

The Committee sat on Monday, the 8th July, 1968 from 9.30 to 12.15 hours.

PRESENT

Shri Anil K. Chanda—*Chairman*

MEMBERS

Lok Sabha

2. Shri C. K. Chakrapani
3. Shri N. T. Das
4. Shri G. Y. Krishnan
5. Shri N. R. Laskar
6. Shri Raja Venkatappa Naik
7. Shri Deorao S. Patil
8. Shri Trilokshah Lal
Priendra Shah
9. Shri Ram Charan
10. Smt. B. Radhabai Ananda Rao
11. Shri P. R. Thakur
12. Shri M. G. Uikey
13. Shri S. M. Siddayya
14. Shri Kartik Oraon
15. Shri Asoka Mehta

Rajya Sabha

16. Shri Neki Ram
17. Shri K. S. Chavda
18. Shri Emonsing M. Sangma
19. Dr. (Smt.) Phulrenu Guha
20. Shri Lokanath Misra
21. Shri B. Yella Reddy
22. Shri B. D. Khobaragade.

LEGISLATIVE COUNSEL

1. Shri S. K. Maitra, *Jt. Secy. and Legislative Counsel, Ministry of Law.*
2. Shri R. N. Shinghal, *Deputy Legislative Counsel, Miny. of Law.*

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri M. P. Rodrigues, *Under Secy., Department of Social Welfare.*

2. Shri S. K. Kaul, Deputy Director, Backward Classes Welfare, Deptt. of Social Welfare.

SECRETARIAT

Shri M. C. Chawla—Deputy Secretary.

2. Before the representatives of the following organisations proceeded to give evidence, their attention was invited to Direction 58 of the Directions by the Speaker:—

I. *Uttar Pradeshiya Adivasi Sangh, Kanpur (09.30 to 11.05 hrs.)*

- (i) Shri Baldeo Singh Gond, President
- (ii) Shri Chhedi Lal Sethi, M. L. C.—Secretary
- (iii) Shri Ram Prasad—Joint Secretary
- (iv) Shri Bhagwat Singh—Member
- (v) Shri A. R. Gond—Member.

II. *Akhil Bhartiya Gond Mahasabha, Gorakhpur (11.20 to 12.10 hrs.)*

- (i) Shri Ram Bilas Prasad, Auditor
- (ii) Shri Banbir Singh, Member
- (iii) Shri Shiv Prasad Gond, Secretary, All India Gond Mahasabha Branch Gorakhpur, Gorakhpur.

3. Before the representatives of the Akhil Bhartiya Gond Mahasabha, Gorakhpur arrived and were called in, the following persons who claimed to represent the Mahasabha made a bid to give evidence, but when asked to produce any authority letter either from that Mahasabha or from this Secretariat calling them for the purpose, they could not do so. The Committee, therefore, declined to entertain their request.

Akhil Bhartiya Gond Mahasabha, Gorakhpur

- (i) Shri Ram Darash Gond
- (ii) Shri Bankey Lal Gond
- (iii) Shri Hira Lal Gond
- (iv) Shri Durga Prasad Gond
- (v) Shri Suraj Nath Prasad Gond
- (vi) Shri Ram Chandra Kashyap.

4. A verbatim record of the evidence was kept.

5. The Committee adjourned till 9.30 A. M. tomorrow and cancelled their afternoon sitting—Shri D. S. Patil, a member of the Committee having mentioned that the All India Banjara Seva Sangh were not coming—and the other witness Shri Jaipal Singh Kashyap, Advocate, Allahabad High Court having not submitted any memorandum despite repeated request from the Secretariat.

IV

Fourth Sitting

The Committee sat on Tuesday, the 9th July, 1968 from 09.30 to 12.00 hours and again from 15.00 to 17.20 hours.

PRESENT

Shri Anil K. Chanda—*Chairman*

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri C. K. Chakrapani
4. Shri N. T. Das
5. Shri G. Y. Krishnan
6. Shri N. R. Laskar
7. Shri Raja Venkatappa Naik
8. Shri Deorao S. Patil
9. Shri Trilokshah Lal Priendra Shah
10. Shri Ram Charan
11. Smt. B. Radhabai Ananda Rao
12. Shri K. Subravelu
13. Shri P. R. Thakur
14. Shri M. G. Uikey
15. Shri S. M. Siddayya
16. Shri Kartik Oraon
17. Shri Asoka Mehta

Rajya Sabha

18. Shri Neki Ram
19. Shri K. S. Chavda
20. Shri Emonsing M. Sangma
21. Dr. (Smt.) Phulrenu Guha
22. Shri Lokanath Misra
23. Shri B. Yella Reddy
24. Shri B. D. Khobaragade
25. Shri Sunder Singh Bhandari

LEGISLATIVE COUNSEL

Shri R. N. Shinghal, *Deputy Legislative Counsel, Ministry of Law.*

REPRESENTATIVE OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri M. P. Rodrigues, *Under Secy., Department of Social Welfare.*
2. Shri S. K. Kaul, *Deputy Director, Backward Classes Welfare, Deptt. of Social Welfare.*

SECRETARIAT

Shri M. C. Chawla—Deputy Secretary.

2. At the outset, the Chairman, reviewing the work of the Committee done so far, stated that it would not be possible for the Committee to conclude the various stages of consideration of the Bill and present their Report thereon to the House by the scheduled date viz., the 22nd July, 1968. Accordingly he took the sense of the Committee as to the expediency of asking for an extension of time for the presentation of their Report till the first day of the second week of the Winter Session. After some discussion, the Committee decided, as they had yet to cover a vast ground, it would be advisable if the necessary motion, seeking an extension of time for the presentation of the Report of the Committee till the first day of second week of the Budget Session (1969) of Lok Sabha, was moved in the House by the Chairman, and in his absence by Shri S. M. Siddayya, M. P. on 22nd July, 1968. This, according to them, would obviate the necessity of going to the House for another extension, if extension upto Winter Session only was obtained. The Committee also decided to extend the date for the receipt of memoranda/representations on the Bill from the State Governments, public bodies, organisations and associations for their consideration upto the 31st July, 1968 and to issue a Press Communique as given in the *Annexure*. It was decided that no further extension of time be given.

3. The members expressed the view that the two Study Groups of the Committee which had visited various places in Maharashtra, Goa and Uttar Pradesh had acquired first hand information and data about the castes/tribes living in those areas and who were affected by the provisions of the Bill. Most of the members emphasised that passing of the Bill in hurry was not so important as thorough examination of the lists of Scheduled Castes and Scheduled Tribes as appended to the Bill in the light of the various representations received from the castes/tribes likely to be affected by the proposed legislation. It was urged by most of the members that as the persons affected by the provisions of the Bill were mostly ill-educated and backward, they should be given all reasonable opportunity to represent their case. They suggested that even if the passing of the Bill was delayed by a year or so, it would not matter so much as the wrong inclusion/exclusion in the Bill of a caste/tribe would.

4. It was agreed that a definite programme of work of the Committee after the current round of sittings was over, should be finalised and circulated to the members. In the light of the representations received various castes/tribes, the Committee authorised the Chairman to finalise the programme for visits by the Study Groups to various States for an on-the-spot study of the problems of those castes/tribes.

5. The Committee then proceeded to hear the representatives of the following association:—

(i) The Hela Harijan Seva Samity, *Calcutta*.

- (1) Shri Hiralal Hela
- (2) Shri P. P. Hela

(ii) Maharashtra Rajya Burud Samaj, *Nagpur*

- (1) Shri Vithal Rao Kashinath Menchelvar
- (2) Shri Marutrao Ramaji Sulabhevar

6. The Committee then adjourned at 12.00 hours for lunch and reassembled at 15.00 hours.

7. The Committee then heard the evidence of the representatives of the following associations:—

(iii) The Bengalee Scheduled Castes and Tribes Welfare Association (Regd.), *New Delhi*.

- (1) Shri C. L. Biswas
- (2) Shri N. Majumdar
- (3) Shri N. N. Barai

(iv) Vishala Mysore BHOVI Seva Samaj Sangha, *Bangalore*

- (1) Shri G. P. Vadeyraj
- (2) Shri Manjari Hanumantappa
- (3) Shri K. S. Beelagi.

(Before the above witnesses proceeded to give their evidence the Chairman drew their attention to the provisions of Direction 58 of the Directions by the Speaker.)

8. A verbatim record of the evidence was kept.

9. The Committee then adjourned till 09.30 hours on the 10th July, 1968 to continue to hear oral evidence.

ANNEXURE

LOK SABHA SECRETARIAT

PRESS COMMUNIQUE

The Joint Committee of both Houses of Parliament on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967 at their Fourth sitting held today under the chairmanship of Shri Anil K.

Chanda, M.P. decided to extend the date for receipt of memoranda|representations on the Bill from the State Governments, public bodies, organisations and associations for consideration of the Joint Committee upto the 31st July, 1968. The memoranda which might be submitted to the Committee would form part of the records of the Committee and should be treated as strictly confidential and not circulated to any one, as such an act would constitute a breach of privilege of the Committee.

Those who are desirous of giving oral evidence before the Committee, besides sending memoranda, are requested to intimate to this effect to the Lok Sabha Secretariat by the said date for consideration of the Committee.

The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, as introduced in Lok Sabha, was published in the Gazette of India, Extraordinary, Part II, Section 2, dated the 12th August, 1967. The Bill seeks to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith.

NEW DELHI;

Dated the 9th July, 1968.

V.

Fifth Sitting

The Committee sat on Wednesday, the 10th July, 1968 from 9.30 to 12.00 hrs. and 15.30 to 17.20 hrs.

PRESENT

Shri Anil K. Chanda—*Chairman*

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri C. K. Chakrapani
4. Shri N. T. Das
5. Shri G. Y. Krishnan
6. Shri Raja Venkatappa Naik
7. Shri Deorao S. Patil
8. Shri Trilokshah Lal
Priendra Shah
9. Smt. B. Radhabai Ananda Rao
10. Shri K. Subravelu
11. Shri P. R. Thakur
12. Shri Ramchandra Ulaka
13. Shri M. G. Uikey
14. Shri S. M. Siddayya
15. Shri Kartik Oraon
16. Shri Asoka Mehta

Rajya Sabha

17. Shri Neki Ram
18. Shri K. S. Chavda
19. Shri Emonsing M. Sangma
20. Dr. (Smt.) Phulrenu Guha
21. Shri Loknath Misra
22. Shri B. Yella Reddy
23. Shri B. D. Khobaragade
24. Shri Sunder Singh Bhandari

LEGISLATIVE COUNSEL

Shri R. N. Shinghal, *Deputy Legislative Counsel, Ministry of Law.*

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri M. P. Rodrigues, *Under Secy., Deptt. of Social Welfare.*

2. Shri S. K. Kaul, *Deputy Director, Backward Classes Welfare Deptt. of Social Welfare.*

SECRETARIAT

1. Shri M. C. Chawla—*Deputy Secretary.*
2. Shri S. P. Gupta—*Section Officer.*

2. Before, the following witnesses proceeded to give evidence, the Chairman drew their attention to Direction 58 of the Directions by the Speaker:

- I. (i) Shri E. Kannan, *Ex-M.L.A. Kozhikode.*
(ii) Shri M. Ramunni.

II. *Adiwasi Sewa Mandal, Nagpur.*

- (i) Shri Vishveshvar Rao, *M.L.A., Working President.*
(ii) Shri N. M. Wadiwa, *Secretary, Bharatiya Adimjati Sewak Sangh.*
(iii) Shri R. P. Tekam, *General Secretary.*

III. *Andhra Pradesh Nayee Jana Seva Sangham, Hyderabad.*

Shri P. Satyamurty.

IV. *Punjab Barwala Community, Pathankot.*

- (i) Shri D. C. Sharma, *M.P.*
(ii) Shri Buta Mal Mehagai, *President, Pathankot Municipal Committee.*
(iii) Shri Nagar Mal
(iv) Shri Karam Chand
(v) Shri Peshori Lal

V. *Bihar Prantiya Tantubaya Sabha, Patna.*

- (i) Shri Mukund Ram Tanti, *Ex-M.L.A., (Bihar)—President.*
(ii) Shri Sukhdeo Tanti, *General Secretary.*

VI. *Pradeshik Gond Sabha, U.P., Gorakhpur.*

Spokesmen:

- (i) Shri Ram Darash Gond
(ii) Shri Banke Lal Gond
(iii) Shri Hira Lal Gond
(iv) Shri Durga Prasad Gond.

3. The Committee heard the evidence of the aforesaid witnesses.
4. A verbatim record of the evidence was kept.
5. The Committee then adjourned.

VI

Sixth Sitting

The Committee sat on Wednesday, the 7th August, 1968 from 10.00 to 11.00 hours.

PRESENT

Shri Anil K. Chanda—*Chairman.*

MEMBERS

Lok Sabha

2. Shri C. K. Chakrapani
3. Shri N. T. Das
4. Shri G. Y. Krishnan
5. Shri Raja Venkatappa Naik
6. Shri Deorao S. Patil
7. Shri Ram Charan
8. Smt. B. Radhabai Ananda Rao
9. Shri Ramchandra Ulaka
10. Shri M. G. Uikey

Rajya Sabha

11. Shri Neki Ram
12. Shri K. S. Chavda
13. Shri Sheel Bhadra Yajee
14. Shri Emonsing M. Sangma
15. Dr. (Smt.) Phulrenu Guha
16. Shri Lokanath Misra
17. Shri Sunder Singh Bhandari.

REPRESENTATIVE OF THE DEPARTMENT

1. Shri M. P. Rodrigues, *Under Secretary, Department of Social Welfare.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. At the outset, the Chairman informed the Committee of the outcome of the discussion he had with the Speaker regarding the proposed on-the-spot study visit by Members of the Committee to the Andaman & Nicobar Islands as also to other regions, as earlier permitted by the Speaker. He stated that the Speaker had desired that study visits should be undertaken by the Committee only when it was considered absolutely necessary for ascertaining certain facts required for consideration of the Bill and that too the Study Groups should be very small. The Chairman

suggested that in compliance with the Speaker's desire, the Committee should split themselves in 5 Groups consisting of 6 Members each to visit the various areas/regions. After some discussion, the Committee decided to form five small groups as under:—

GROUP I—To visit Andhra Pradesh, Mysore, Madras and Kerala in the 2nd week of September, 1968 (10th to 16th September, 1968).

GROUP II—To visit Gujarat and Rajasthan in the 2nd week of September (round about 10th to 16th September, 1968).

GROUP III—To visit Madhya Pradesh, Orissa and Bihar round about the 3rd week of September, 1968.

GROUP IV—To visit Assam in the 2nd week of October, 1968.

GROUP V—To visit Andaman & Nicobar Islands from 28th October, 1968.

It was also decided that the contemplated visits should, as far as possible, be confined to the respective State Headquarters or areas round about it and the duration of tours should not exceed 8 days.

3. The Committee appointed a Study Group consisting of Sarvashri Lokanath Misra, Deorao S. Patil and M. G. Uikey to finalise the programmes of these Groups in consultation with the Chairman.

4. The Committee also decided that a small group consisting of those members (4-5) who had not so far visited any of the areas with the earlier Study Groups of the Joint Committee, might visit Himachal Pradesh from the 15th to 17th August, 1968 (15th and 16th being Holidays and the House not sitting on Saturday, the 17th).

5. The Committee further decided that evidence of only those persons should be taken in January, 1968, who have so far indicated their willingness to appear before the Joint Committee. No further requests for personal hearing should be entertained. The Committee, however, decided that in case of receipt of any further memoranda/representations from individuals, associations etc., it should be circulated to them in view of the fact that there was now sufficient time at their disposal to give consideration to them.

The Committee then adjourned.

VII

Seventh Sitting

The Committee sat on Wednesday, the 28th August, 1968 from 14.15 to 15.15 hours.

PRESENT

Shri Anil K. Chanda—*Chairman*

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri C. K. Chakrapani
4. Shri N. T. Das
5. Shri G. Y. Krishnan
6. Shri N. R. Laskar
7. Shri Raja Venkatappa Naik
8. Shri J. H. Patel
9. Shri Deorao S. Patil
10. Smt. B. Radhabai Ananda Rao
11. Shri P. R. Thakur
12. Shri Ramchandra Ulaka
13. Shri M. G. Uikey
14. Shri S. M. Siddayya
15. Shri Kartik Oraon

Rajya Sabha

16. Shri Neki Ram
17. Shri D. D. Kurre
18. Shri K. S. Chavda
19. Dr. (Smt.) Phulrenu Guha
20. Shri Lokanath Misra
21. Shri B. Yella Reddy
22. Shri B. D. Khobaragade
23. Shri Sunder Singh Bhandari

LEGISLATIVE COUNSEL

Shri S. K. Maitra, Joint Secretary and Legislative Counsel,
Ministry of Law.

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. At the outset, the Chairman informed the Committee that five members (besides another member who had given his third preference

for this group) had opted for the Study Group I visiting Andhra Pradesh, Mysore, Kerala and Madras; two members (besides another member who had given his second preference for this group) had opted for Study Group II visiting Gujarat, Rajasthan and Madhya Pradesh and 19 members had opted for Study Group III visiting Assam, Manipur, Tripura, Orissa and Bihar.

3. In view of the direction given by the Speaker that the strength of a Study Group should not exceed ten, the Chairman, after ascertaining the sense of the Committee, held a ballot and finalised the list of ten members to constitute Study Group III (Annexure I).

4. After some discussion, the strength of Study Group II was also finalised by the Committee. To this Group, five more names were added and its strength raised to ten (Annexure II).

5. Since 3 members (Annexure III) had given their options for Study Group II (including Shri B. Yella Reddy who gave his option at the sitting itself), the Committee decided that all those members who had not so far opted for either of the Groups already constituted, might be included in this Group only so that its strength could be raised, at least, to five members.

6. After some discussion, a ballot was also held and the list of five members (with additional 2 members to be kept in the waiting list in case of withdrawal by any of the first five members) to constitute another Study Group visiting Andaman and Nicobar Islands was finalised (Annexure IV).

7. The Committee approved the members mutually exchange their Groups, if they so desired.

The Committee then adjourned.

ANNEXURE I

(Vide para 3 of the Minutes)

JOINT COMMITTEE ON THE SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL, 1957.

COMPOSITION OF STUDY GROUP III

(BY BALLOT)

1. Shri Kartik Oraon
2. Shri R. S. Arumugam
3. Shri Neki Ram
4. Shri Deorao S. Patil
5. Shri D. D. Kurre
6. Shri Sunder Singh Bhandari
7. Shri Ramchandra Ulika
8. Shri N. R. Laskar
9. Shri Emonsing M. Sangma
10. Shri Lokanath Misra

ANNEXURE II

(Vide para 4 of the Minutes)

**Joint Committee on the Scheduled Castes and Scheduled Tribes Orders
(Amendment) Bill, 1967.**

COMPOSITION OF STUDY GROUP I

1. Shri P. R. Thakur
2. Shri Raja Venkatappa Naik
3. Shri G. Y. Krishnan
4. Shri C. K. Chakrapani
5. Shri S. M. Siddayya
6. Shrimati B. Radhabai Ananda Rao
7. Shri J. H. Patel
8. Shri N. T. Das
9. Shri B. D. Khobaragade
10. Shri K. S. Chavda.

ANNEXURE III

(Vide para 5 of the Minutes)

**Joint Committee on the Scheduled Castes and Scheduled Tribes Orders
(Amendment) Bill, 1967.**

COMPOSITION OF STUDY GROUP II

1. Shri Trilokshah Lal Priendra Shah
2. Shri M. G. Uikey
3. Shri B. Yella Reddy

ANNEXURE IV

(Vide para 6 of the Minutes)

**Joint Committee on the Scheduled Castes and Scheduled Tribes Orders
(Amendment) Bill, 1967.**

COMPOSITION OF STUDY GROUP IV

(BY BALLOT)

1. Shri Lokanath Misra
2. Shri N. T. Das
3. Shrimati Rajni Devi
4. Shri D. D. Kurre
5. Shri R. S. Arumugam
6. Shri G. Y. Krishnan
7. Shrimati B. Radhabai Ananda Rao

VIII

Eighth Sitting

The Committee sat on Saturday, the 4th January, 1968 from 10-00 to 12.25 hours and again from 14.20 to 17.15 hours.

PRESENT

Shri Anil K. Chanda—*Chairman.*

MEMBERS

Lok Sabha

2. Shri C. K. Chakrapani
3. Shri G. Y. Krishnan
4. Shri Raja Venkatappa Naik
5. Shri J. H. Patel
6. Shri Deorao S. Patil
7. Shri Trilokshah Lal Priendra Shah
8. Shri Ram Charan
9. Shrimati B. Radhabai Ananda Rao
10. Shri K. Subravelu
11. Shri P. R. Thakur
12. Shri M. G. Uikey
13. Shri S. M. Siddayya
14. Shri Kartika Oraon
15. Shri Hukam Chand Kachwai

Rajya Sabha

16. Shri Neki Ram
17. Shri D. D. Kurre
18. Shri K. S. Chavda
19. Shri Kota Punnaiah
20. Shri Emonsing M. Sangma
21. Dr. (Smt.) Phulrenu Guha
22. Shri Lokanath Misra
23. Shri B. Yella Reddy
24. Shri B. D. Khobaragade
25. Shri Sunder Singh Bhandari

LEGISLATIVE COUNSEL

Shri S. K. Maitra, *Joint Secretary and Legislative Counsel,*
Ministry of Law.

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri N. Sundaram, *Joint Secretary.*
2. Shri M. P. Rodrigues, *Under Secretary.*
3. Shri S. K. Kaul, *Deputy Director, Backward Classes Welfare.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. Before the Committee proceeded to hear the evidence of the following witnesses, the Chairman drawn their attention to the provisions of Direction 58 of the Directions by the Speaker:—

I. *Singhbhum Goud Sabha, Singhbhum (Bihar).*

- (i) Shri Manglu Charan Gour, *Secretary*
- (ii) Shri Sagar Gour
- (iii) Shri Kailash Chandra Goud
- (iv) Shri Shambhu Charan Goud
- (v) Shri Gopi Nath Goud

(10.00 hours to 10.55 hours).

II. *Chhattisgarh Meharr Samaj, Raipur*

- (i) Shri Rishi Ram Turkane, *General Secretary.*
- (ii) Shri Raghunath Prasad Gajendra, *Treasurer*
- (iii) Shri Jugul Kishore Baghel, *Member*
(with 5 others)

(11.00 hours to 11.20 hours).

III. *Bihar Paschima Banga Deshwali Majhi Samaj Unnayan Committee, Purulia.*

- (i) Shri Atul Chandra Majhi
- (ii) Shri B. Mahato, *M.P.*
- (iii) Shri Ishan Chandra Majhi

(11.30 hours to 12.15 hours)

The Committee then adjourned for lunch.

The Committee re-assembled after lunch at 14.20 hours and heard the evidence of the following witnesses:—

IV. *All India Banjara Seva Sangh*

- (i) Shri Ram Singh Bhanavat, *General Secretary.*
- (ii) Shri K. T. Rathod, *Joint Secretary.*
- (iii) Shri Ranjit Naik
- (iv) Prof. Atmaram Amarsingh Rathod
- (v) Shri Madan Singh Chowhan

- (vi) ~~Shri Motilal Singh Juvansingh Nayak~~
- (vii) Shri Roshanlal Yadav
- (viii) Shri Harji Visram Rathod
- ~~(ix) Shri Vasram Patil~~
- (x) Shri Mohan Chowhan

(14.20 hours to 16.00 hours).

V. Jaunsari Delegation, Chakarata, Dehradun.

- (i) Shri Retan Singh Chauhan,
Member Zila Parishad, 18, Cross Road, Dehradun.
- (ii) Shri S. D. Joshi, Advocate,
S.D.M. Court, Chakarata, Dehradun (U.P.)
- (iii) Shri G. R. Joshi,
Superintendent, 5, Cement Road, Dehradun.
- (iv) Shri K. C. Sharma,
President, Jaunsari Chakrata Sangh,
8, Cement Road, Dehradun.
- (v) Shri Dhian Singh,
Cashier, Jaunsari Chakrata Sangh,
5, Cement Road, Dehradun.
- (vi) Shri Mohan Singh, Member, Zila Parishad,
Vill. Uproli, P.O. Sahiya, Distt. Dehradun.
- (vii) Shri Gunia, Member, B.D.C.,
Chakarata, Dehradun.

(16.05 to 16.45 hours).

VI. Shauka Community, Pithoragarh

- (i) Kumari Padma Garbyal,
Mistress, Government Girls Intermediate College, Nainital.
- (ii) Kumari Draupadi Garbyal,
Mistress, Government Girls Intermediate College, Pithoragarh.
- (iii) Shri Netra Singh Rawat,
169/2, Bara Bazar, Nainital

(16.46 to 17.15 hours).

3. A verbatim record of the proceedings was kept.

The Committee then adjourned till 10.00 hours on Sunday, the 5th January, 1968.

IX

Ninth Sitting

The Committee sat on Sunday, the 5th January, 1969 from 10.00 hours to 12.05 hours and again from 14.30 to 16.20 hours.

PRESENT

Shri Anil K. Chanda—Chairman.

MEMBERS

Lok Sabha

2. Shri C. K. Chakrapani
3. Shri G. Y. Krishnan
4. Shri Raja Venkatappa Naik
5. Shri J. H. Patel
6. Shri Deorao S. Patil
7. Shri Trilokshah Lal Priendra Shah
8. Shri Ram Charan
9. Smt. B. Radhabai Ananda Rao
10. Shri K. Subravelu
11. Shri P. R. Thakur
12. Shri M. G. Ufkey
13. Shri S. M. Siddayya
14. Shri Kartik Oraon
15. Shri Hukam Chand Kachwai

Rajya Sabha

16. Shri Neki Ram
17. Shri D. D. Kurre
18. Shri K. S. Chavda
19. Shri Emonsing M. Sangma
20. Dr. (Smt.) Phulrenu Guha
21. Shri Lokanath Misra
22. Shri B. Yella Reddy
23. Shri B. D. Khobaragade
24. Shri Sunder Singh Bhandari

LEGISLATIVE COUNSEL

Shri R. N. Shinghal, Deputy Legislative Counsel, Ministry of Law.

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

3. Shri S. K. Kaul, *Deputy Director, Backward Classes Welfare, Deptt. of Social Welfare.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

The Committee had to wait till 10.15 A.M. for want of quorum.

2. At the outset, the Chairman read out to the Committee the following telegram received from the Youth Koch, Association, Goalpara, Assam and decided to sit at 15.00 hours on the 8th January, 1969 also to hear their evidence in view of the fact that they were coming from such a long distance and they were landed in this situation as a result of the late delivery of the communication intimating to them the date on which they should appear before the Committee:—

“Reference letter No. 16|1|CII|68 dated 23rd December received Second January date be extended (.) Delegates arriving seventh eighth current”.

3. The Committee also considered the representation made by the Nag Vidarbha Dhiwar, Bhoi, Koli, Kahar, Kewat and Palewar Samaj, Nagpur-2 (Maharashtra) requesting form being given an opportunity for oral evidence. The Committee decided that now that they were sitting on the 8th January also, this body might be heard on that day at 16.00 hours and they should be informed accordingly telegraphically.

4. The Committee decided that Delhi Dhobi Sabha, Mata Sundari Road, New Delhi whose representatives were the first to appear before the Committee today, did not do so, they should not be given any more opportunity for oral hearing.

5. The Committee then proceeded with the hearing of the oral evidence of the representatives of the following bodies|organisations etc. after their attention had been drawn to Direction 58 of the Directions by the Speaker:—

I. *Garo Hills Rabha and Kachari Leaders' Conference, Distt. Garo Hills (Assam).*

- (i) Shri Jogendra Nath Bantha, Secretary.
- (ii) Shri Gour Mohan Bora
- (iii) Shri Nimai Chad Rabha
- (iv) Shri Joshendra Nath Hato

[As these persons could not speak in any other language except Bengali, the Chairman translated their evidence into English. Similarly the Chairman translated into Bengali the questions put by members].

(10.25 to 10.55 hours).

II. *All India Kharwar Maha Sabha, Calcutta.*

- (i) Shri Harihar Prasad Sinha, President.
- (ii) Shri Shiwanarayan, Member

(iii) **Shri S. P. Varma, General Secretary.**

(iv) **Shri Hari Shankar Prasad, Member.**

(11.15 to 12.05 hours)

6. The Committee then adjourned for lunch.

7. The Committee reassembled after lunch at 14.30 hours and took up the hearing of the further evidence of the following parties:

III. *Sikli Gar Sikh Sabha, Dehradun (U.P.).*

(i) Giani Mohan Singh, Pradhan.

(ii) Sardar Jodh Singh, Secretary.

(14.30 to 15.05 hours)

IV. *Akhil Bhartiya Dhobi Maha Sabha Sarojini Nagar, New Delhi.*

(i) Shri Kanhaya Lal, Vice-President

(ii) Shri Peyarey Lal Kanaujia, Joint Secretary.

(iii) Shri Prem Lal Kanaujia, Worker

(iv) Shri Murari Lal, Secretary.

(v) Shri B. B. Lal, Member.

(15.25 to 16.20 hours)

8. The Committee then considered their future programme of work. It was agreed to that in view of the impending mid-term election in 4 States, it was not possible for them to meet again during the rest of the current inter-session period. It was also felt that the Committee would have to ask for another extension of time for the presentation of their Report, as the clause-by-clause consideration of the Bill require very careful thought. The Committee therefore, decided to meet again for a day during early next Session and decided the date upto which the extension of time should be asked for. The Committee expressed their anxiety to complete their task as early as possible.

9. A verbatim record of the proceedings was kept.

10. The Committee then adjourned till 10.00 hours on Monday, the 6th January, 1969.

Tenth Sitting

The Committee sat on Monday, the 6th January, 1969 from 10.00 to 12.05 hours and again from 14.30 to 16.00 hours.

PRESENT

Shri Anil K. Chanda—*Chairman.*

MEMBERS

Lok Sabha

2. Shri C. K. Chakrapani
3. Shri G. Y. Krishnan
4. Shri Raja Venkatappa Naik
5. Shri J. H. Patel
6. Shri Deorao S. Patil
7. Shri Ram Charan
8. Smt. B. Radhabai Ananda Rao
9. Shri K. Subravelu
10. Shri P. R. Thakur
11. Shri M. G. Uikey
12. Shri S. M. Siddayya

Rajya Sabha

13. Shri Neki Ram
14. Shri D. D. Kurre
15. Shri K. S. Chavda
16. Shri Emonsing M. Sangma
17. Dr. (Smt.) Phulrenu Guha
18. Shri B. Yella Reddy
19. Shri B. D. Khobaragade
20. Shri Sunder Singh Bhandari
21. Shri Lokanath Misra.

LEGISLATIVE COUNSEL

1. Shri S. K. Maitra, *Joint Secretary and Legislative Counsel, Ministry of Law.*
2. Shri R. N. Shinghal, *Deputy Legislative Counsel, Ministry of Law.*

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri M. P. Rodrigues, *Under Secretary.*
2. Shri S. K. Kaul, *Deputy Director, Backward Classes Welfare.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

Shri S. P. Gupta—*Section Officer.*

The Committee had to wait till 10.20 hours for want of quorum.

2. Before the Committee proceeded to hear the evidence of the following witnesses, the Chairman drew their attention to the provisions of the Direction 58 of the Directions by the Speaker:—

I. Delhi Dhobi Sabha, Kirti Nagar, New Delhi:

- (i) Shri B. S. Arya, Secretary.
- (ii) Shri Raghbir Singh, General Secretary.
- (iii) Shri Manohar Lal, Cashier.
- (iv) Shri Kirpa Ram, Zonal President.
- (v) Shri Nathu Ram, Member.
- (vi) Shri Chatar Singh, Secretary.

(10.20 to 11.15 hours)

II. Dhobi Mahasabha, Punjab, Jullundur City:

- (i) Shri Kanhaya Lal, President.
- (ii) Shri Radhey Sham, Secretary.
- (iii) Shri Ajit Lal Kashyap, Secretary.

(11.17 to 11.37 hours)

III. Uttar Pradesh Dhobi Mahasabha, Kanpur:

- (i) Shri Shiv Lal Chaudhary, Working President.
- (ii) Shri Bhola Nath, Vidyarthi, Member.
- (iii) Shri Ram Nath Kanaujia, Cashier.

(11.38 to 12.05 hours)

3. The Committee then adjourned for lunch.

4. The Committee re-assembled after lunch at 14.30 hours and took up the hearing of the further evidence of the following parties:—

IV. Uttri Bharat Vimukta Jatian Sangh, Ludhiana, Punjab:

- (i) Shri Bawa Singh Sansi, President.
- (ii) Shri Buta Ram Azad, Chief Organiser.
- (iii) Shri Bhagwan Singh Bawaria, Jt. Secretary.
- (iv) Shri Mewaram Mirasi, Senior Vice President.
- (v) Chowdhry Jay Lal, Vice President, Delhi State.
- (vi) Shri Harnam Singh, Secretary.
- (vii) Shri Chanan Singh, Secretary.
- (viii) Shri Dalip Singh, Member.

(14.30 to 15.45 hours)

5. The next two parties viz. Kerala Peruma (Va) near Velavaradhi Samudayika Federation, Eranakulam, Kerala and Shri A. S. Vidhata, Chief Organiser, All India Scheduled Castes/Tribes, Backward Classes and Labour Party, Amritsar did not make their appearance.

6. A verbatim record of the proceedings was kept.

7. The Committee then adjourned till 10.00 hours on Tuesday, the 7th January, 1969.

XI

Eleventh Sitting

The Committee sat on Tuesday, the 7th January, 1969 from 10.00 to 12.40 hours.

PRESENT

Shri Anil K. Chanda—*Chairman*.

MEMBERS

Lok Sabha

2. Shri C. K. Chakrapani
3. Shri G. Y. Krishnan
4. Shri N. R. Laskar
5. Shri Raja Venkatappa Naik
6. Shri Deorao S. Patil
7. Shri Trilokshah Lal Priendra Shah
8. Smt. B. Radhabai Ananda Rao
9. Shri M. K. Uikey
10. Shri S. M. Siddayya
11. Shri P. Govinda Menon

Rajya Sabha

12. Shri Neki Ram
13. Shri D. D. Kurre
14. Shri K. S. Chavda
15. Shri Emonsing M. Sangma
16. Dr. (Smt.) Phulrenu Guha
17. Shri Lokanath Misra
18. Shri B. Yella Reddy
19. Shri Sunder Singh Bhandari

LEGISLATIVE COUNSEL

Shri R. N. Shinghal, *Deputy Legislative Counsel, Ministry of Law.*

REPRESENTATIVE OF THE DEPARTMENT OF SOCIAL WELFARE

Shri S. K. Kaul, *Deputy Director, Backward Classes Welfare, Department of Social Welfare.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

Shri S. P. Gupta—*Section Officer.*

2. Before the Committee proceeded to hear the evidence of the following witnesses, the Chairman drew their attention to Direction 58 of the Directions by the Speaker:—

I. (i) Lt. Col. H. H. Maharaja Manabendra Shah, of Tehri Garhwal, M.P.

(ii) Shri Gulab Singh, Ex-M.L.A.

[10.10* to 11.32 hours]

II. All Assam Santal Munda and Oraon Association, Goalpara, Assam.

(i) Shri Mathias Tudu, M.L.A., President

(ii) Shri Simon Soren, General Secretary

(iii) Shri Mathias Mardih, Joint Secretary

(iv) Shri Augustin Kulu

(v) Shri Barnabus Hore

(vi) Shri Barnabas Tudu

(vii) Shri Francis Hans

(viii) Shri Premananda Marandi.

[11.35 to 12.05 hours]

III. All India Rajak (Dhobi) Mahasangh (Guntur).

(i) Shri Challa Narasimhulu, President.

(ii) Shri Ram Soorup Verma.

[12.05 to 12.40 hours]

3. A verbatim record of the proceedings was kept.

4. The Committee then adjourned till 15.00 hours on Wednesday, the 8th January, 1969.

Twelfth Sitting

The Committee sat on Wednesday, the 8th January, 1969 from 15.00 to 17.15 hours.

PRESENT

Shri Anil K. Chanda—*Chairman.*

MEMBERS*Lok Sabha*

2. Shri C. K. Chakrapani
3. Shri G. Y. Krishnan
4. Shri N. R. Laskar
5. Shri Raja Venkatappa Naik
6. Shri Deorao S. Patil
7. Smt. B. Radhabai Ananda Rao
8. Shri Ramchandra Ulaka
9. Shri M. G. Uikey
10. Shri S. M. Siddayya

Rajya Sabha

11. Shri Neki Ram
12. Shri D. D. Kurre
13. Shri Emonsing M. Sangma
14. Dr. (Smt.) Phulrenu Guha
15. Shri Lokanath Misra
16. Shri B. Yella Reddy.

REPRESENTATIVE OF THE DEPARTMENT OF SOCIAL WELFARE

Shri S. K. Kaul, *Deputy Director, Backward Classes Welfare.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. Before the Committee proceeded to hear the evidence of the representatives of the following parties, their attention was drawn to Direction 58 of the Directions by the Speaker.

I. Kerala Peruma (Va) nnar Velavaradhi Samudayika Federation, Kendira Committee, Ernakulam, Kerala.

- (i) Shri Paruthippaley M. Atchyatham, Member.
- (ii) Shri V. A. Ayyappan Master, Member.

(15.00 to 16.15 hrs.)

II. Youth Koch Association, Garo Hills (Assam).

- (i) Shri Bhadreswar Koch, Secretary, Garo Hills District Koch Association, Ampati.
- (ii) Shri Birpa Mohan Barman, Secy., Garo Hills Distt. Koch Association, Sulguri.

(They spoke in Bengali which was translated into English by the Chairman).

(15.20 to 16.00 hrs.)

III. Nag Vidarbha Dhiwar, Bhoi, Koli, Kahar, Kewat, Palewar Samaj, Nagpur.

- (i) Shri K. G. Chacharkar, President.
- (ii) Shri Bhau Rao Ramaji Dahare, Treasurer.

(16.10 to 17.00 hrs.)

3. The Committee decided that no further evidence should be heard from any party/organisation. Also any further memorandum/representation received should be put up to the Chairman for perusal only and need not be circulated to the whole Committee. However, in case any party/organisation makes any representations refuting the claim for inclusion made on behalf of any other community, that memorandum/representation might be circulated to the Committee for consideration.

4. A verbatim record of the proceedings was kept.

5. The Committee then adjourned to meet again for a day during the early next session to consider their future programme of work.

XIII
Thirteenth Sitting

The Committee sat on Thursday, the 20th February, 1969 from 16.00 to 16.45 hours.

PRESENT

Shri Anil K. Chanda—*Chairman*.

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri G. Y. Krishnan
4. Shri N. R. Laskar
5. Shri Raja Venkatappa Naik
6. Shri Deorao S. Patil
7. Shri Ram Charan
8. Shrimati B. Radhabai Ananda Rao
9. Shri P. R. Thakur
10. Shri M. G. Uikey
11. Shri Kartika Oraon
12. Shri Hukam Chand Kachwai

Rajya Sabha

13. Shri Neki Ram
14. Shri D. D. Kurre
15. Shri K. S. Chavda
16. Dr. (Smt.) Phulrenu Guha
17. Shri Lokanath Misra.

LEGISLATIVE COUNSEL

Shri S. Ramaiah, *Deputy Legislative Counsel, Ministry of Law.*

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri M. P. Rodrigues, *Under Secretary, Department of Social Welfare.*
2. Shri S. K. Kaul, *Deputy Director, Backward Classes Welfare, Department of Social Welfare.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. The Committee discussed their future programme of work.

The Committee decided to ask for an extension of time for presentation of their Report to the House by 29th August, 1969. The Committee authorised the Chairman and in his absence, Shri D. S. Patil to move the necessary motion in the House in this behalf on Monday, the 24th

February, 1969. The members pointed out that owing to their pre-occupation with the Parliamentary work during the Budget Session, it would not be possible for them to sit and deliberate.

3. The Committee decided that notices of amendments to the Bill should be given by the 1st May, 1969. As earlier decided, the members were asked to give notices of their amendments to the Lists of Scheduled Castes and Scheduled Tribes as included in the Bill, State-wise.

4. The Committee further decided to sit for 7—10 days with effect from the 10th July, 1969 to take up clause-by-clause consideration of the Bill.

5. The Committee also decided to visit Chandigarh on a week-end during April, 1969. (preferably on the 19th and 20th April, 1969) to discuss the provisions of the Bill with the representatives of the various associations|bodies|and Governments of Punjab and Haryana. It was pressed by members that they had no occasion to visit these two States so far. It was urged that the task of the Committee could not be complete unless they had visited these two States also.

6. The Committee also decided that a circular should be issued calling for the names of the members who would like to visit Chandigarh. As the visit to Chandigarh would include two States and coupled with the fact that it would be their last visit to a State Capital, it was also felt that it would not be possible to divide in two groups and the option might be given to all members to join the Tour.

The Committee then adjourned.

XIV

Fourteenth Sitting

The Committee sat on Thursday, the 10th July, 1969 from 15.00 to 16.20 hours.

PRESENT

Shri Anil K. Chanda—*Chairman*.

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri C. K. Chakrapani
4. Shri N. T. Das
5. Shri G. Y. Krishnan
6. Shri N. R. Laskar
7. Shri Raja Venkatappa Naik
8. Shri J. H. Patil
9. Smt. Rajni Devi
10. Shri Ram Charan
11. Smt. B. Radhabai Ananda Rao
12. Shri K. Subravelu
13. Shri P. R. Thakur
14. Shri M. G. Uikey
15. Shri S. M. Siddayya
16. Shri Kartik Oraon
17. Shri Hukam Chand Kachwai
18. Shri P. Govinda Menon
19. Shri Deorao S. Patil

Rajya Sabha

20. Shri Neki Ram
21. Shri K. S. Chavda
22. Shri Sheel Bhadra Yajee
23. Shri Emonsing M. Sangma
24. Dr. (Smt.) Phulrenu Guha
25. Shri Lokanath Misra
26. Shri B. Yella Reddy
27. Shri B. D. Khobaragade

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri N. Sundaram, *Joint Secretary*.
2. Shri M. P. Rodrigues, *Under Secretary*.

REPRESENTATIVE OF THE MINISTRY OF LAW

Shri S. K. Maitra, *Joint Secretary and Legislative Counsel.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. At the outset, the Chairman gave a resume of the work so far done by the Committee. He stated that the Bill was referred to the Committee by the House on the 26th March, 1968 with the direction that the Report be presented by the First day of the Fifth Session i.e. 22nd July, 1968. The Committee held 13 sittings and heard evidence of 32 parties from different parts of the Country. The Committee also extensively visited various pockets/belts predominantly inhabited by the Scheduled Castes/Scheduled Tribes in the States of Maharashtra, Goa, Uttar Pradesh, Andhra Pradesh, Mysore, Kerala and Madras, Gujarat, Rajasthan and Madhya Pradesh, West Bengal, Assam, Mnipur, Tripura, Orissa, Bihar, Andaman and Nicobar Islands and Chandigarh. The Committee held discussions with the individuals, representatives of the various organisations/bodies and the officials of the State Governments and sought their views/suggestions regarding the inclusion in, and exclusion from, the list of the Scheduled Castes and Scheduled Tribes of certain castes and tribes.

3. As the work could not be finished in time, the Committee had to seek extensions of time for presentation of its Report upto the 29th August, 1969. On the last occasion when the motion for the extension of time was moved some of the Members had criticised the delay on the floor of the House. After considering all the factors it was decided to sit daily from the 10th July, 1969 onwards to take up clause-by-clause consideration of the Bill and for this purpose all the Members were requested to send their notices of Amendments, if any, by the 1st May, 1969. As some of the Members had expressed their inability to send amendments by that date this time was further extended upto the 31st May, 1969. In spite of all this, Amendments were received upto the 9th July, 1969 and all the amendments received were 649 in number, which had been circulated in 12 Lists.

4. The Chairman then requested the Members for their co-operation to proceed with the clause-by-clause consideration of the Bill so that the whole work could be finished soon and their Report presented to the House during the next Session, as far the extended time limit last approved by the House. The Minister-in-charge, however, pointed out that since quite a good number of amendments had been received during the last few days only, Government did not have sufficient time to examine them and to ascertain the views of the State Governments for whom the Central Government was legislating. However, after some discussion, it was decided that no more amendments by the Members would be entertained. In the meantime, Government should be able to consider all these amendments and decide as to how many of them were acceptable to them. The Committee then deferred clause-by-clause consideration of the Bill.

5. Some Members pointed out that the Registrar General of India had in his letter No. 4/168-SS dated the 7th March, 1969 made certain serious observations with regard to the enumeration of Scheduled Castes and

Scheduled Tribes indicating that there were several lacunae in the Bill and expressed an apprehension that if the Bill was passed in the present form, the Scheduled Castes and Scheduled Tribes would suffer and some complications would arise in the matter of their enumeration. After discussing the various implications of the Registrar General's letter at length, the Committee decided that the issues raised by the Registrar General should be examined by the Department of Social Welfare in consultation with the Ministry of Home Affairs and a detailed note on the points raised therein be prepared and circulated to the Members of the Joint Committee within a week or so.

6. The Committee also agreed to a suggestion made by some members that if necessary they might send for the Registrar General and seek further clarification from him on some of the issues which remained unresolved.

7. Doubts were also raised whether the enumeration of synonyms and sub-castes|tribes as in the Bill was necessary. After some discussion, the Committee felt that to avoid omission of any caste or tribe it was necessary that synonyms and sub-castes|tribes should remain in the Bill.

8. The Committee then adjourned to meet again on Saturday, the 26th July, 1969 at 15.00 hours to consider the comments of the Department of Social Welfare on the letter from the Registrar General of India and thereafter, if time permitting, to take up clause-by-clause consideration of the Bill.

XV
Fifteenth Sitting

The Committee sat on Saturday, the 26th July, 1969 from 15.00 to 17.30 hours.

PRESENT

Shri Anil K. Chanda—*Chairman.*

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri N. T. Das
4. Shri G. Y. Krishnan
5. Shri N. R. Laskar
6. Shri Raja Venkatappa Naik
7. Shri Deorao S. Patil
8. Smt. B. Radhabai Ananda Rao
9. Shri P. R. Thakur
10. Shri M. G. Uikey
11. Shri S. M. Siddayya.
12. Shri Kartik Oraon
13. Shri P. Govinda Menon.

Rajya Sabha

14. Shri Neki Ram
15. Shri D. D. Kurre
16. Shri Emonsing M. Sangma
17. Dr. (Smt.) Phulrenu Guha
18. Shri Lokanath Misra
19. Shri B. Yella Reddy
20. Shri B. D. Khobaragade
21. Shri Sunder Singh Bhandari.

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri P. P. I. Vaidyanatham—*Addl. Secretary.*
2. Shri N. Sundaram—*Joint Secretary.*
3. Shri J. S. Tyagi—*Deputy Secretary.*
4. Shri M. P. Rodrigues—*Under Secretary.*

REPRESENTATIVE OF THE MINISTRY OF LAW

Shri R. N. Shinghal—*Deputy Legislative Counsel.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. At the out-set, the Committee examined Dr. B. K. Roy Burman, Deputy Registrar General of India, Ministry of Home Affairs, Government of India on the various implications of the issues raised by the Registrar General in his letter No. 41/68-SS dated the 7th March, 1969 regarding the inclusion/exclusion of certain sub-castes/sub-tribes/synonyms in the proposed legislation,

A verbatim record of evidence was kept.

(The witness withdrew at 16.38 hrs.)

3. The Committee then took up clause-by-clause consideration of the Bill.

4. *Clauses 2-4.*—The clauses were adopted without amendment.

5. *Clause 5.*—The following amendment was accepted:—

Page 3, after line 3, add—

“(3). Every rule made under this section shall be laid as soon as may be after it is made, before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”

The clause, as amended, was adopted.

6. *Clause 6.*—On a point being raised by Shri B. D. Khobaragade for the deletion of this clause for the reason that the provision for reservation of seats and special representation for the Scheduled Castes and Scheduled Tribes made in Article 334 of the Constitution was to expire in early 1970, the Minister-in-charge of the Bill informed the Committee that as already announced by him in the House, the reservation for Scheduled Castes and Scheduled Tribes would continue for another 10 years from 1970. He added that for want of time, he was not able to move the amending Bill in the House. He expressed the hope that the Constitution would be amended for the purpose.

The Clause was adopted without amendment.

7. *Clauses 7-9.*—The clauses were adopted without amendment.

8. It was urged by the members that as they were fully pre-occupied by other important work connected with the business pending before Parliament, it would not be possible for them to sit during the session and concentrate on the clause-by-clause consideration of the Bill—there being some thousands of items in the Schedules which had to be scrutinized very carefully. After some discussion, the Committee decided to sit at 15.00 hours on Monday, the 22nd September, 1969 and from Tuesday, the 23rd onwards daily at 10.00 hours to take up further clause-by-clause consideration of the Bill, till they concluded their decisions.

9. The Committee then decided to ask for further extension of time for the presentation of their Report to the House till the first day of the next session of the Lok Sabha. The Committee authorised the Chairman, and in his absence, Shri Deorao S. Patil to move a motion in the House in this behalf on the 29th August, 1969.

10. The Committee then adjourned.

XVI
Sixteenth Sitting

The Committee sat on Monday, the 22nd September, 1969 from 15.00 to 18.15 hours.

PRESENT

Shri Anil K. Chanda—Chairman.

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri C. K. Chakrapani
4. Shri N. T. Das
5. Shri G. Y. Krishnan
6. Shri N. R. Laskar
7. Shri Raja Venkatappa Naik
8. Shri Deorao S. Patil
9. Shri Trilokshah Lal Priendra Shah
10. Shri Ram Charan
11. Smt. B. Radhabai Ananda Rao
12. Shri J. B. Muthyal Rao
13. Shri P. R. Thakur
14. Shri Ramchandra Ulaka
15. Shri M. G. Uikey
16. Shri S. M. Siddayya
17. Shri Kartik Oraon
18. Shri P. Govinda Menon.

Rajya Sabha

19. Shri Neki Ram
20. Shri D. D. Kurre
21. Shri K. S. Chavda
22. Shri Sheel Bhadra Yajee
23. Shri Emonsing M. Sangma
24. Dr. (Smt.) Phulrenu Guha
25. Shri B. Yella Reddy
26. Shri B. D. Khobaragade.

LEGISLATIVE COUNSEL

Shri S. K. Maitra—Joint Secretary and Legislative Counsel, Ministry of Law.

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri P. P. I. Vaidyanathan—Addl. Secretary.
2. Shri N. Sundaram—Joint Secretary.

3. Shri R. D. Sonkar—*Deputy Secretary.*
4. Shri M. P. Rodrigues—*Under Secretary.*
5. Shri S. K. Kaul—*Officer on Special Duty.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. Before taking up clause-by-clause consideration of the Bill, the Minister of Law and Social Welfare (Shri P. Govinda Menon) stated that those displaced persons from Bengal (East Pakistan) who were members of the Scheduled Castes and had settled in any part of any other State should be treated as Scheduled Castes in that State. He added that if this principle was accepted, then it was not necessary to mention the names of those Castes in every State List.

The Committee accepted this principle.

3. The Minister of Law and Social Welfare further stated that there need not be three columns *viz.*, Caste, Synonym and Sub-caste in the Bill. The Synonyms and Sub-Castes could be added to the main Caste (Col. 1) with commas, semi-colons or brackets in the Bill which would indicate that the names given against each item were Scheduled Castes.

This suggestion was also accepted by the Committee.

4. The Minister of Law and Social Welfare also explained that by retaining paragraph (b) 3A of the First Schedule, Chapter I (Pages 7 & 8 of the Bill), the derogatory expressions *viz.*, Dhed, Chandala, Panchama and Paraiyan would not appear in the Schedule to the Order but a person, who was regarded as a member of a Scheduled Caste on the strength of the existence of such expression in the Schedule to the Order, as in force immediately before the commencement of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, would continue to be treated as a member of that Scheduled Caste after passing of this Act to which, in fact, he belonged.

5. The Committee then resumed further clause-by-clause consideration of the Bill.

FIRST SCHEDULE—CHAPTER I

6. *Paragraph (a).*—The following amendments were accepted:—

(i) Page 7, lines 6–10,

for “the castes specified in column 1 of Parts I to XV of the Schedule to this Order and the synonyms and sub-castes thereof, if any, specified in columns 2 and 3, respectively, against each such caste”

substitute “the castes, races or tribes or parts of or groups within castes, races or tribes specified in Parts I to XV of the Schedule to this Order”

(This was accepted in principle and subject to being redrafted by the Legislative Counsel at the final stage of printing the Bill, as amended by the Joint Committee).

(ii) Page 7, after line 27,

insert "(4) Any person of any caste included in the Schedule who ceases to reside in his State and migrates to another state, shall continue to be a member of Scheduled Caste in the other State where he resides".

(5) Any woman marrying a person who belongs to the Caste mentioned in the Schedule shall be deemed to belong to Scheduled Castes."

Paragraph (a), as amended, was adopted in principle, subject to such re-drafting as may be necessary.

7. Paragraph (b).—The following amendment was accepted:—

Page 7, line 31,

after "Chandala" insert "Charal"

Paragraph (b), as amended, was adopted.

8. Paragraph (c) was adopted without amendment.

THE SCHEDULE

9. Part I.—*Andhra Pradesh*.—The following amendment was accepted:—

Page 8, after line 30,

Col. 2, insert "Chamar—Ravidas, Chamar—Rohidas"

Part I.—*Andhra Pradesh*, of the First Schedule, as amended, was adopted.

10. Part II.—*Assam*.—The following amendments were accepted:—

(i) Page 10, after line 17,

Col. 2, insert "Robidas"

(This was accepted subject to being redrafted by the Legislative Counsel).

(ii) Page 10, after line 20,

Col. 1, insert "5A. Dom"

(iii) Page 10, after line 21,

Col. 1, insert "6A. Dushad"

(iv) Page 10, after line 21,

Col. 2, insert "Badiar"

Shri N. T. Das moved that "Rajbanshi" community should be included in this list. After some discussion, it was agreed that the member might move an amendment in this behalf in the House itself.

Part II.—*Assam*, of the First Schedule, as amended, was adopted.

11. Part III.—*Bihar*.—The following amendments were accepted:—

(i) Page 11, lines 3–5,

Col. 1, omit "(of Bhagalpur, Patna, Shahabad, Gaya and Palamau Districts)"

(ii) Page 11, line 9,

Col. 1, omit "Palamau"

(iii) Page 11, after line 11,

Col. 2, insert "Ravidas, Rohidas"

(This was accepted subject to being re-drafted by the Legislative Counsel).

(iv) Page 11, line 14,

Col. 2, insert "Rajak" after "9. Dhobi"

(v) Page 11, line 15,

Col. 3, insert "Bansphor, Dhangad" after "10. Dom"

(vi) Page 11, after line 19,

Col. 1, insert "13A. Khelta"

(vii) Page 11, after line 29,

Col. 2, insert "Tanti, Tantwe" after "19. Pan"

Part III—Bihar of the First Schedule, as amended, was adopted.

12. The Committee then adjourned till 10.00 hours on Tuesday, the 23rd September, 1969.

XVII

Seventeenth Sitting

The Committee sat on Tuesday, the 23rd September, 1969 from 10.00 to 12.50 hours.

PRESENT

Shri Anil K. Chanda—*Chairman*,

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri C. K. Chakrapani
4. Shri N. T. Das
5. Shri G. Y. Krishnan
6. Shri N. R. Laskar
7. Shri Raja Venkatappa Naik
8. Shri Deorao S. Patil
9. Shri Trilokshah Lal Priendra Shah
10. Shri Ram Charan
11. Smt. B. Radhabai Ananda Rao
12. Shri J. B. Muthyal Rao
13. Shri P. R. Thakur
14. Shri Ramchandra Ulaka
15. Shri M. G. Uikey
16. Shri S. M. Siddayya
17. Shri Kartik Oraon
18. Shri P. Govinda Menon
19. Shri K. Subravelu.

Rajya Sabha

20. Shri Neki Ram
21. Shri D. D. Kurre
22. Shri K. S. Chavda
23. Shri Kota Punnaiah
24. Shri Emonsing M. Sangma
25. Shri Lokanath Misra
26. Dr. (Smt.) Phulrenu Guha
27. Shri B. Yella Reddy
28. Shri B. D. Khobaragade.

LEGISLATIVE COUNSEL

Shri S. K. Maitra—*Joint Secretary and Legislative Counsel, Ministry of Law.*

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri N. Sundaram—*Joint Secretary.*
2. Shri R. D. Sonkar—*Deputy Secretary.*
3. Shri M. P. Rodrigues—*Under Secretary.*
4. Shri S. K. Kaul—*Officer on Special Duty.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. The Committee resumed further clause-by-clause consideration of the Bill.

THE FIRST SCHEDULE—CHAPTER I

THE SCHEDULE

3. PART IV.—*Gujarat.*—The following amendments were accepted:—

(i) Page 11, after line 36,

Col. 2, insert "Barwasia"

(ii) Page 12, after line 6,

Col. 2, insert "Zampad"

(iii) Page 12, line 17,

Col. 2, omit "Nadia"

(iv) Page 12, after line 19,

Col. 2, insert "Ravidas"

(v) Page 12, after line 37,

Col. 1, insert "16A. Nadia"

(vi) Page 13, line 6,

(vii) Page 13, after line 13,

Col. 2, insert "Meghval".

Col. 2, for "Rawat" substitute—"Shenva-Rawat"

Part IV (*Gujarat*) of the Schedule, as amended, was adopted.

4. PART V—*Haryana.*—The following amendments were accepted:—

(i) Page 13, after line 29,

Col. 2, insert "Ramdasia"

(ii) Page 13, after line 29,

Col. 2, insert "Ravidas"

(This was accepted subject to being redrafted by the Legislative Counsel).

(iii) Page 13, after line 31,

Col. 2, insert "Rohidas"

(This was accepted subject to being redrafted by the Legislative Counsel).

(iv) Page 14, line 10,

Col. 3, for "Kabirpanthi" substitute "Kabirpanthi-Julaha"

(v) Page 14, after line 27,

Col. 2, insert "Sapera".

Discussion on amendment No. 75 was held over pending further information with regard "Siggi" caste to be made available to the members at the next sitting.

5. PART VI—Kerala.—The following amendments were accepted:—

(i) Page 15, after line 12,

Col. 2, insert "Chemmar"

(ii) Page 15, after line 13,

Col. 2, insert "Ravidas, Rohidas"

(This was accepted subject to being redrafted by the Legislative Counsel).

(iii) Page 15, after line 15,

Col. 1, insert "11A. Chavalakkaran"

(iv) Page 15,

(1) line 16, Col. 1, for "12. Cheraman" substitute "12. Pulayan"

(2) after line 16, Col. 2, insert—"Cheraman"

(v) Page 15, after line 28,

Col. 1, insert "19A. Kudumbi"

(vi) Page 15, after line 34,

Col. 2, insert "Peruvannan"

(vii) Page 15, after line 36,

Col. 2, insert "Varnavan"

(viii) Page 16, after line 6,

Col. 1, insert "29A. Paniyan"

(ix) Page 16, after line 9,

Col. 1, insert "32A. Sambavan"

(x) Page 16, after line 9,

Col. 1, insert "32B. Sambavar"

(xi) Page 16, line 11,

Col. 1, for "Ezhava" substitute

"Ezhava Thandan".

(xii) Page 16, line 13,

Col. 1, for "Thoti" substitute—

"Thotti".

Part VI (*Kerala*) of the Scheduled, as amended, was adopted.

6. PART VII—*Madhya Pradesh*.—The following amendments were accepted:—

- (i) Page 16, line 20,
Col. 2, insert "Badhak".
- (ii) Page 16, line 22,
Col. 3, omit "Bhambi".
- (iii) Page 16, line 29,
Col. 2, insert "Beria".
- (iv) Page 16, after line 33,
Col. 2, insert "Ravidas, Rohidas".

(This was accepted subject to being re-drafted by the Legislative Counsel).

- (v) Page 16, after line 33,
Col. 3, insert "Bhambi".
- (vi) Page 16, after line 36,
Col. 3, insert "Jingar".
- (vii) Page 16, after line 36,
Col. 3, insert "Ladia".
- (viii) Page 17, line 6,
Col. 3, omit "Rohidas".
- (ix) Page 17, after line 12,
(1) Col. 1, insert "13A. Dahait".
(2) Col. 2, insert "Dahayat, Dahat".
- (x) Page 17, after line 18,
Col. 2, insert "Pan".

Part VII (*Madhya Pradesh*) of the Schedule as amended, was adopted.

7. PART VIII—*Madras*.—The following amendments were accepted:

- (i) Page 18, line 22,
for "Madras" substitute "Tamil Nadu".
- (ii) Page 18, lines 24—28,
Col. 3, omit "Panan (of Kanya Kumari district and the Shenkotah Taluk of Tirunelveli district)".
- (iii) Page 18, line 29,
Col. 3, omit "Sambavar".
- (iv) Page 19, line 7,
Col. 1, after "10. Chakkiliyan"
add "or Chakkiliyar".

- (v) Page 19, line 8,
Col. 2, *omit* "Madari".
- (vi) Page 19, after line 9,
Col. 2, *insert* "Ravidas, Rohidas".
- (This was accepted subject to being redrafted by the Legislative Counsel).
- (vii) Page 19, line 11,
Col. 3, *omit* "Pulayan".
- (viii) Page 19, line 12,
Col. 3, *insert* "Pulayan".
- (ix) Page 19, line 14,
Col. 1, *after* "14. Devendrakulathar"
add "or Devendrakulathar".
- (x) Page 19, line 34,
Col. 1, *after* "25. Kudumban"
add "or Kudumbar".
- (xi) Page 20, *after* line 2,
Col. 1, *insert* "27A. Madari".
- (xii) Page 20, line 9,
Col. 2, *for* "Vaunan"
substitute "Vannan".
- (xiii) Page 20,
(1) line 21, Col. 1, *after* "39. Pallan"
add "or Pallar".
(2) line 22, Col. 2, *after* "Vathiriyar"
add "Vathiriyar".
- (xiv) Page 20, *after* line 24,
Col. 1, *insert* "41A. Panan".
(of Kanya Kumari district and the Senkotah Taluk of Tirunelveli district)".
- (xv) Page 20, line 35,
Col. 1, *after* "45. Puthirai Vannar"
add "or Puthirai Vannar".
- (xvi) Page 20, *after* line 36,
Col. 1, *insert* "46A. Sambavar".
- (xvii) Page 20, line 37,
Col. 1, *after* "47. Semman"
add "or Semmar".

(xviii) Page 21, line 6,

Col. 1, *omit* "53. Velan".

Discussion on amendment Nos. 122 and 134A was held over pending further information with regard to "Paniyan and" Pallar Novithar" castes to be made available to the members at the next sitting.

8. *Part IX—Maharashtra.*—The following amendments were accepted:—

(i) Page 21, line 35,

Col. 3, *for* "Mochi"

Substitute "Telegu Mochi".

(ii) Page 21, line 36,

Col. 3, *omit* "Telegu Mochi".

(iii) Page 22, after line 12,

Col. 2, *insert* "Ravidas".

(iv) Page 23, after line 34,

Cols. 1 & 2, *insert* "37A. Sindhollu" and "Chindhollu" respectively.

Part IX (Maharashtra) of the Schedule, as amended was adopted.

The Committee then adjourned for lunch at 12.50 hours.

9. The Committee re-assembled at 15.00 hours and resumed further clause-by-clause consideration of the Bill.

10. *Part X—Mysore.*—The following amendments were accepted:—

(i) Page 25, line 29,

Col. 2, *insert* "Mansa".

(ii) Page 26, line 3,

Col. 1, after "Moger"

add "Mugera".

(iii) Page 26, after line 20,

Col. 2, *insert* "Ravidas".

Discussion on amendments Nos. 163, 164, 165 and 168 was held over pending further information with regard to "Bhovi" and "Dang Dasar" and "Dombi Dasar" castes to be made available to the members at the next sitting.

11. *Part XI—Orissa.*—The following amendments were accepted.

(i) Page 27, after line 4,

Col. 2, *insert* "Ravidas, Rohidas".

(This was accepted subject to being re-drafted by the Legislative Counsel).

(ii) Page 27, after line 9,

Col. 2, *insert* "Rajaka".

(iii) Page 27, after line 29,

Col. 2, *insert* "Mahar. Mehra, Valmiki".

- (iv) Page 27, line 31,
Col. 2, for "Kandara"
Substitute "Kadma".
- (v) Page 27, after line 31,
Col. 2, insert "Kandara".

Part XI (Orissa) of the Schedule, as amended, was adopted.

12. Part XII—Punjab:—The following amendments were accepted:—

- (i) Page 29, after line 8,
Col. 2, insert "Ramdasia".
- (ii) Page 29, after line 8,
Col. 2, insert "Ravidas".

(This was accepted subject to being re-drafted by the Legislative Council).

- (iii) Page 29, after line 10,
Col. 2, insert "Rohidas".

(This was accepted subject to being re-drafted by the Legislative Council).

- (iv) Page 29, line 24,
Col. 3, for "Kabirpanthi"
substitute "Kabirpanthi-Julaha".

- (v) Page 30, after line 3,
Col. 2, insert "Sapera".

Part XII (Punjab) of the Schedule, as amended, was adopted.

13. Part XIII—Rajasthan.—The following amendments were accepted:—

- (i) Page 30, after line 27,
Col. 2, insert "Lalposh".
- (ii) Page 30, after line 36,
Col. 2, insert "Ravidas".

(This was accepted subject to being re-drafted by the Legislative Council).

- (iii) Page 30, after line 37,
Col. 2, insert "Rohidas".

(This was accepted subject to being re-drafted by the Legislative Council).

- (iv) Page 31, after line 11,
(i) Col. 1, insert "24A. Garda".
(ii) Col. 1, insert "Garoda
Garolda
Garura
Gurda".

- (v) Page 31, line 28,
Col. 2, for "Megh Vanshi"
substitute "Meghvanshi".

Part XIII—(Rajasthan) of the Schedule, as amended, was adopted.

14. Part XIV—Uttar Pradesh.—The following amendments were accepted:—

- (i) Page 32, line 4,
Col. 2, for "Bahaellia"
substitute "Baheliya".
- (ii) Page 32, line 6,
Col. 2, for "Bajanya" substitute "Bajaniya".
- (iii) Page 32, after line 7,
Col. 2, insert "Halalkhori".
- (iv) Page 32, line 11,
Col. 2, omit "Mazhabi".
- (v) Page 32, line 14,
Col. 2, insert "Bauria".
- (vi) Page 32, line 18,
Col. 3, insert "Kureel".
- (vii) Page 32, after line 21,
Col. 2, insert "Raidas".
- (viii) Page 32, after line 21,
Col. 2, insert "Ravidas, Rohidas".

(This was accepted subject to being re-drafted by the Legislative Council).

- (ix) Page 32, line 24,
Col. 2, insert "Rajak".
- (x) Page 32, line 25,
(1) Col. 2, for "Donnar" substitute "Donnara".
(2) Col. 3, for "Turaiha" substitute "Dharkar".
- (xi) Page 32, line 26,
(1) Col. 2, for "Dharkar" substitute "Donnar".
(2) Col. 3, insert "Supach".
- (xii) Page 32, after line 26,
Col. 3, insert "Turaiha".
- (xiii) Page 32, line 28,
Col. 1, for "Gharmai" substitute "Gharami".

- (xiv) Page 32, line 35,
Col. 2, insert "Chikwa".
- (xv) Page 32, after line 36,
Col. 1, insert "25A. Mazhabi".
- (xvi) Page 33, line 4,
Col. 2, insert "Sansi".
- (xvii) Page 33, line 6,
Col. 1, for "Shilpkar" substitute "Shilpkar (of Kumaon & Garhwal Divisions)".

Discussion on Amendment Nos. 274, 276, 283 and 285 was held over pending further information with regard to "Baiswar", "Biyar", "Khairaha", "Khorot" and "Kolta" castes to be made available to the members at the next sitting.

15. Part XV—West Bengal—The following amendments were accepted:—

- (i) Page 33, line 8,
Col. 2, for "Duley" substitute "Byagra Kshatriya".
- (ii) Page 33, line 8,
Col. 3, insert "Duley".
- (iii) Page 33, after line 8,
Col. 3, insert "Let".
- (iv) Page 33, line 18,
Col. 3, insert "Satnami".
- (v) Page 33, after line 23,
Col. 2, insert "Rohidas".

(This was accepted subject to being re-drafted by the Legislative Counsel).

- (vi) Page 33, after line 26,
Col. 1, insert "14A. Deshwali Majhi"
- (vii) Page 33, line 27,
Col. 2, for "Dhobi" substitute "Dhoba"
- (viii) Page 33, after line 27,
Col. 2, insert "Dhobi,
Rajak,
Sukladas"
- (ix) Page 33, after line 39,
Col. 1, insert "22A. Hela"

Part XV—(West Bengal) of the Schedule, as amended, was adopted.

16. The Amendment seeking to insert a new part 'Andaman and Nicobar Islands' by declaring certain castes as Scheduled Castes thereunder, in the First Scheduled, was ruled out of order as being beyond the scope of Article 341 (2) of the Constitution.

17. The Committee then adjourned to meet again at 15.00 hours on Monday, the 3rd November, 1969 and sit till they were able to conclude clause-by-clause consideration of the Bill.

XVIII
Eighteenth Sitting

The Committee sat on Monday, the 3rd November, 1969 from 15.00 to 17.50 hours.

PRESENT

Shri Anil K. Chanda—*Chairman.*

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri G. Y. Krishnan
4. Shri N. R. Laskar
5. Shri Raja Venkatappa Naik
6. Shri J. H. Patel
7. Shri Deorao S. Patil
8. Shri Trilokshah Lal Priendra Shah
9. Shri Ram Charan
10. Shri J. B. Muthyal Rao
11. Shri K. Subravelu
12. Shri P. R. Thakur
13. Shri Ramchandra Ulaka
14. Shri M. G. Uikey
15. Shri S. M. Siddayya
16. Shri Kartik Oraon
17. Shri P. Govinda Menon

Rajya Sabha

18. Shri Neki Ram
19. Shri D. D. Kurre
20. Shri K. S. Chavda
21. Shri Kota Punnaiah
22. Shri Sheel Bhadra Yajee
23. Shri Emonsing M. Sangma
24. Dr. (Smt.) Phulrenu Guha
25. Shri Lokanath Misra
26. Shri B. Yella Reddy
27. Shri B. D. Khobaragade
28. Shri Sunder Singh Bhandari

LEGISLATIVE COUNCIL

1. Shri R. N. Shinghal, *Deputy Legislative Counsel, Ministry of Law.*
2. Shri A. P. Pandey, *Assistant Legislative Counsel, Ministry of Law.*

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri N. Sundaram—*Joint Secretary.*

2. Shri R. D. Sonkar—*Deputy Secretary.*
3. Shri M. P. Rodrigues—*Under Secretary.*
4. Shri S. K. Kaul—*Officer on Special Duty.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. The Committee resumed ~~further~~ clause-by-clause consideration of the Bill.

~~First Schedule~~—Chapter II

3. Part I—Chandigarh.—The following amendments were accepted:

- (i) Page 36, after line 14,
Col. 2, insert "Ramdasia"
- (ii) Page 36, after line 14,
Col. 2, insert "Ravidas"
- (iii) Page 36, after line 14,
Col. 2, insert "Rohidas"

(These were accepted subject to being re-drafted by the Legislative Counsel).

- (iv) Page 36, line 30,
Col. 3, for "Kabirpanthi"
substitute "Kabirpanthi Julaha."
- (v) Page 37, after line 9,
Col. 2, insert "Sapera"

Part I (Chandigarh) of the Schedule, as amended, was adopted.

4. Part II—Delhi.—The following amendments were accepted:—

- (i) Page 37, after line 27,
Col. 2, insert "Ravidas"
- (ii) Page 37, after line 31,
Col. 2, insert "Rohidas"

(These were accepted subject to being re-drafted by the Legislative Counsel).

- (iii) Page 38, line 14.
Col. 2, insert "Badi"

Part II (Delhi) of the Schedule, as amended, was adopted.

Goa, Daman and Diu

5. The amendment seeking to insert a new part 'Goa, Daman and Diu' by declaring certain castes as Scheduled Castes thereunder, in the First

Schedule, was not pressed in view of the assurance to the following effect given by the Minister of Law and Social Welfare (Shri P. Govinda Menon):—

“The Minister told the Committee that he would move an amendment for making changes in the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968 to bring it in line with other Schedules. The Goa, Daman and Diu Administration would be asked to give their views whether ‘Dhor’ should be included in the list of Scheduled Castes and if necessary, an amendment would be moved in the House.”

6. *Part III—Himachal Pradesh.*—The following amendments were accepted:—

- (i) Page 38, line 23,
Col. 2, delete “Nagalu”
- * (ii) Page 39, after line 4,
Col. 2, insert “Ravidas”
- * (iii) Page 39, after line 6,
Col. 2, insert “Rohidas”
- (iv) Page 39, line 26,
Col. 2, insert “Nath”
- (v) Page 39, line 27,
Col. 3, for “Kabirpanthi”
substitute “Kabirpanthi Julaha”
- (vi) Page 40, after line 10,
Col. 2, insert “Nagalu”

Part III (Himachal Pradesh) of the Schedule, as amended, was adopted.

7. *Part IV—Manipur.*—The following amendment was accepted:—

- Page 40, after line 24,
Col. 2, insert “Rohidas”

(This was accepted subject to being re-drafted by the Legislative Counsel).

Part IV (Manipur) of the Schedule, as amended, was adopted.

8. *Part V—Tripura.*—The following amendment was accepted:—

- Page 40, after line 32,
Col. 2, insert “Ravidas, Rohidas”

(This was accepted subject to being re-drafted by the Legislative Counsel).

Part V (Tripura) of the Schedule, as amended, was adopted.

* (These were accepted subject to being re-drafted by the Legislative Counsel).

CHAPTER III

9. *Jammu and Kashmir*.—The following amendments were accepted:—

- (i) Page 41, line 24,
for "1958" substitute "1956"
- (ii) Page 41, line 30,
after "Kashmir" insert "so far as regards numbers thereof resident in that State."
- (iii) Page 42, after line 9,
Col. 2, insert "Ravidas, Rohidas"
(This was accepted subject to being re-drafted by the Legislative Counsel).
- (iv) Page 42, line 12,
Col. 2, for "Mahasha"
substitute "Doomna"
- (v) Page 42, after line 12,
Col. 2, insert "Mahasha"

Chapter III (Jammu and Kashmir) of the Schedule, as amended, was adopted.

CHAPTER IV

10. *Dadra and Nagar Haveli*.—The following amendments accepted:—

- (i) Page 43, line 25,
Col. 2, insert "Rohit"
- (ii) Page 43, line 25,
Col. 2, insert "Ravidas, Rohidas"
- (iii) Page 43, line 27,
Col. 2, omit "Rohit"
- (iv) Page 43, after line 27,
Col. 2, insert "Vankar"

Chapter IV (Dadra and Nagar Haveli) of the Schedule, as amended, was adopted.

CHAPTER V

11. *Pondicherry*.—The following amendments were accepted:—

- (i) Page 44, line 33,
Col. 3, omit "Sambavar"

* (This was accepted subject to being re-drafted by the Legislative Counsel).

(ii) Page 45, after line 6,

Col. 1, insert "Sambavar"

Chapter V (Pondicherry) of the Schedule, as amended, was adopted.

12. The Committee then took up consideration of the inclusion, or otherwise, of the following communities in respect of which they had sought for further information from Government at their last sittings. The Minister while elucidating the position stated as below:—

S. No. of the consolidated Printed List	Amdt. No. of the State	Name of the State	Name of the community]	Remarks
1	2	3	4	5
75	504	Haryana]	Siggi	There was no community known as Siggi. The correct name is Sippi. Sippi had already been included in the Bill. The Amendment was superfluous.
122	321 &] 543	Madras]	[(i) Paniyan	It was clear that Paniyan was a tribe and stood included in the list of Scheduled Tribes. By mistake, it appeared that instead of "paraiyan", "Paniyan" was mentioned in the amendment. Paraiyan was a derogatory expression and had not been mentioned in the list of Scheduled Castes due to clause 3A of the First Schedule of the Bill. This amendment was, therefore, not accepted.
134.A	660	Do.	(ii) Pallan-Novithar	P. G. had suggested that they should not be included in the list of Scheduled Castes. The views of the State Government were still awaited. The Zonal Director, BCW, Madras had found after a survey that the persons belonging to this community were barbers of Pallans and more socially backward compared to Pallan community and suggested that this community might be included as a sub-caste of Pallan. The Minister accepted the following amendment:—

Page 20, after line 22,

Col. 1, insert "39A. Pallan-Novithar"

1	2	3	4	5
163,144 & 165	86,215 227 248 327 515 & 233	Mysore	(i) Bhovi	After considerable discussion of the implications of the various issues involved, the following amendment was accepted:— Page 24, (i) lines 20—26, Col. 1, <i>omit</i> “14. Bhovi [of the districts of Bangalore, Bellary, Chikmagalur, Chitradurga, Hasan, Kolar, Mandya, Mysore (except Kollegal taluk, Shimoga and Tumkur]”; (ii) lines 20-21, Col. 2, <i>omit</i> “Bovi, Voddar”;
168	517	Mysore	(ii) Dang Dasar	R. G. had suggested that Dang was not included in the list as a Scheduled Caste Community and, therefore, it would not be proper to mention Dang Dasar in the Scheduled Castes list. Government had not received any reply from the State Government so far. However, the Zonal Office, Madras had contacted the Director, Social Welfare, Government of Mysore and found that in Mysore State, members of this community were not to be found. The Minister did not accept the amendment.
168	517	Mysore	(iii) Dombi Dasar	In the Bill, Dom was in the list of Scheduled Castes with three synonyms. However, on being urged by the Members, the Minister accepted this amendment subject to this community being included with ‘Dom’ and <i>not</i> ‘Madiga’.
274	543	Uttar Pradesh	(i) Baiswar	The State Government had recommended that this community might be deleted from the list of Scheduled Caste. The survey done by the Directorate of Backward Classes Welfare confirmed that Baiswar in Mirzapur District did not suffer from untouchability and

1	2	3	4	5
				they had good status. The Minister therefore, did not accept the amendment.
276	544	Uttar Pradesh	(ii) Biyar	The survey done by the Zonal Office indicated that the Biyar or Bayar community of Mirzapur district were not untouchables. In fact in certain areas they had good status. These people were strongly opposed to be included in the list of Scheduled Castes. The Minister, therefore, did not accept this amendment.
283	545	Do.	(iii) Khairaha	The Zonal Office could not ascertain the villages inhabited by the Khairaha. The ethnographic information indicated that they were backward and poor but did not suffer from the stigma of untouchability. The Minister however agreed to accept the following amendment:—
				Page 32, after line 34, Col. 1, <i>insert "23A. Khairaha"</i>
285	546	Do.	(iv) Khorot	According to Zonal Office, Khorot, largely found in Khalilabad Tehsil of Basti District, could not be traced. It was likely that they were the same as Kharuat, a sub-community of Mallah caste in that area who did not suffer from untouchability. The Minister, however, agreed to accept the following amendment:—
				Page 32, after line 35, Col. 1, <i>insert "24A. Khorot"</i>
285	547	Do.	(v) Kolta	Included in the list of Scheduled Tribes under the entry "Jaunsari". Koltas suffered from social disabilities but on account of their habitation in isolated area and polyandrous system of marital relations and distinct tribal customs they qualified to be included as Scheduled Tribes. They also worked as bonded labourers. It would be advantageous for

1

2

3

4

5

these persons to be treated as Scheduled Tribes, as it would enable Government to undertake developmental schemes and special legislation for their welfare. The Minister, therefore, did not accept the amendment.

13. The First Schedule, as amended, was adopted.

14. The Committee then adjourned till 10.00 hours on Tuesday, the 4th November, 1969.

XIX

Nineteenth Sitting

The Committee sat on Tuesday, the 4th November, 1969 from 10.00 to 13.10 hours and again from 15.00 to 17.00 hrs.

PRESENT

Shri Anil K. Ghanda—Chairman

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri C. K. Chakrapani
4. Shri G. Y. Krishnan
5. Shri N. R. Leskar
6. Shri Raja Venktappa Naik
7. Shri J. H. Patel
8. Shri Deorao S. Patil
9. Shri Trilokshah Priendra Shah
10. Shri Ram Charan
11. Shri J. B. Muthyal Rao
12. Shri P. R. Thakur
13. Shri Ramchandra Ulaka
14. Shri M. G. Uikey
15. Shri S. M. Siddayya
16. Shri Kartik Oraon
17. Shri Hukam Chand Kachwai
18. *Shri P. Govinda Menon

Rajya Sabha

19. Shri Neki Ram
20. Shri D. D. Kurre
21. Shri K. S. Chavda
22. Shri Kota Punnaiah
23. Shri Emonsing M. Sangma
24. Dr. (Smt.) Phulrenu Guha
25. Shri B. Yella Reddy
26. Shri B. D. Khobaragade
27. Shri Sunder Singh Bhandari
28. Shri Lokanath Misra

LEGISLATIVE COUNSEL

1. Shri R. N. Shinghal, Deputy Legislative Counsel,
Ministry of Law.
2. Shri A. P. Pandey, Assistant Legislative Counsel,
Ministry of Law.
3. Shri K. N. Tanha, Attache, Ministry of Law.

* Attended only in the afternoon session.

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri N. Sundaram—*Joint Secretary.*
2. Shri R. D. Sonkar—*Deputy Secretary.*
3. Shri M. P. Rodrigues—*Under Secretary.*
4. Shri S. K. Kaul—*Officer on Special Duty.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. The Committee resumed further clause-by-clause consideration of the Bill.

The Second Schedule—Chapter I

3. *Part I—Andhra Pradesh.*—The following amendments were accepted:—

- (i) Page 46, after line 9,
Cols. 1 & 2, insert "1. Agnikula Kshatirya" and "Palli" respectively,
- (ii) Page 46, line 28,
Col. 2, insert "Koi Koitur"
- (iii) Page 46, line 31,
(1) Col. 1, for "Kodu"
substitute "Kondh"
(2) Col. 2, for "Kondh"
substitute "Kodu"

Further consideration of Part was held over.

4. *Part II—Assam.*—The following amendment was accepted:—

Page 48, line 11,

- (1) Col. 1, for "Dimasa"
substitute "Kachari"
- (2) Col. 2, insert "Boro"
- (3) Col. 3, insert "Damasa"

Further consideration of this Part was held over.

5. *Part III—Bihar.*—The following amendments were accepted:—

- (i) Page 51, line 4,
Col. 3, insert "Agaria, Bir"
- (ii) Page 51, line 9,
Col. 3, omit "Tamaris"
- * (iii) Page 51, line 13,
Col. 1, after "Dhanbad" inserted "Palaman"

(This was accepted by the Committee on a suggestion made by the Minister of State for Social Welfare)

(iv) Page 51, after line 22,

Col. 1, insert "15A. Kwars"

(v) Page 51, line 32,

Col. 2, for "Kisan" substitute "Nagesia Kisan"

(vi) Page 51, line 33,

Col. 2, insert "Dhangar"

(vii) Page 51, line 33,

Col. 3, insert "Dhangad"

Further consideration of this Part was held over.

6. The Committee adjourned for Lunch at 13.10 hours.

7. The Committee re-assembled after Lunch at 15.00 hours and resumed further consideration of the Second Schedule to the Bill.

8. The Committee first took up for consideration the following amendment:—

Page 45, after line 32,

after paragraph 2, insert—

"2A. Notwithstanding anything contained in paragraph 2, no person who professes a religion different from the animism (tribal religion) and has been converted to any other religion according to the recognised religious ceremony of conversion of that religion, shall be deemed to be a member of a Scheduled Tribe."

The Minister-in-charge stated that very few animists had been recorded in the Census Report of 1961. He assured the Committee that administrative orders would be issued to the State Governments and Union Territories for protecting the interests of Tribals, who were not Christians and were backward, and also for ensuring an equitable distribution of the benefits amongst the members of the Scheduled Tribes. He also drew the attention of the Committee to the provisions of Articles 342 and 366(25) of the Constitution, which referred to the Tribal Communities. After discussing the various aspects of the issues involved in the proposed amendment at considerable length, the Committee decided to put it to vote as a result of which it was lost.

9. Part IV—Gujrat.—The following amendments were accepted:—

(i) Page 53, line 18,

Col 2, omit "Nayak"

- (ii) Page 53, line 18,
Col. 3 for "Cholivala" substitute "Cholivala Nayaka"
- (iii) Page 53, line 19,
Col. 3, omit "Nayaka"
- (iv) Page 53, line 20,
Col. 3, for "Kapadia" substitute "Kapadia Nayaka"
- (v) Page 53, line 21,
Col. 3, omit "Nayaka"
- (vi) Page 53, line 22,
Col. 3, for "Nota Nayaka" substitute "Mota Nayaka"

Further consideration of this Part was held over.

10. *Part V—Kerala.*—The following amendments were accepted:—

- (i) Page 54, line 7,
Col. 2, delete "Then Kuruman"
- (ii) Page 54, line 14,
Col. 3, delete, "Mulluva Kuruman"
- (iii) Page 54, line 15,
Col. 3, for "Urali Kuruman" substitute "Kulluva Kuruman
Then Kuruman Urali Kuruman Vetu Kuruman"

Part V (Kerala) of the Schedule, as amended, was adopted.

10A. *Part VI—Madhya Pradesh.*—Consideration of this Part was held over.

11. *Part VII—Madras.*—The following amendments were accepted:—

- (i) Page 57, line 29,
for "Madras" substitute "Tamil Nadu"
- (ii) Page 57, line 35,
Col. 1, omit "6. Kammara"
- (iii) Page 58, after line 14,
(1) Col. 1 insert "Malakkaran (of North and South Arcot, Salem and Tiruchirapalli Districts)"
(2) Col. 2, insert "Malayali"
- (iv) Page 58, lines 23—26,
(1) Col. 1, delete "Malayali Gounder (of North and South Arcot, Salem and Tiruchirapalli Districts)"
(2) Col. 2, line 23, delete "Malayali"

Further consideration of this Part was held over.

12. The Committee then adjourned till 10.00 hours on Wednesday, the 5th November, 1969.

XX

Twentieth Sitting

The Committee sat on Wednesday, the 5th November, 1969 from 10-00 to 13-00 hours and again from 15-00 to 17-00 hrs.

PRESENT

Shri Anil K. Chanda—Chairman

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri G. Y. Krishnan
4. Shri N. R. Laskar
5. Shri Raja Venkatappa Naik
6. Shri J. H. Patel
7. Shri Deorao S. Patil
8. Shri Ram Charan
9. Shri P. R. Thakur
10. Shri Ramchandra Ulaka
11. Shri M. G. Uikey
12. Shri S. M. Siddayya
13. Shri Kartik Oraon
14. Shri Hukam Chand Kachwai
15. Shri P. Govinda Menon
16. Shri K. Subravelu

Rajya Sabha

17. Shri Neki Ram
18. Shri D. D. Kurre
19. Shri K. S. Chavda
20. Shri Kota Punnaiah
21. Shri Sheel Bhadra Yajee
22. Shri Emonsing M. Sangma
23. Dr. (Smt.) Phulrenu Guha
24. Shri Lokanath Misra
25. Shri B. Yella Reddy
26. Shri B. D. Khobaragade
27. Shri Sunder Singh Bhandari

LEGISLATIVE COUNSEL

1. Shri R. N. Shinghal, *Deputy Legislative Counsel, Ministry of Law.*
2. Shri K. N. Tankha, *Attache, Ministry of Law.*

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri N. Sundaram—*Joint Secretary.*
2. Shri R. D. Sonkar—*Deputy Secretary.*
3. Shri M. P. Rodrigues—*Under Secretary.*
4. Shri S. K. Kaul—*Officer on Special Duty.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. At the outset, the Committee while referring to the last sitting's proceedings took up further consideration of Part VIII—Madras (*Vide* para 11 of the Minutes of the Nineteenth Sitting held on the 4th November, 1969).

3. Part VII—Madras.—The following amendment was accepted:—

Page 57, line 40,

Cols. 1 & 2, omit "8. Kaniyan, Kanyan" respectively.

Part VII (Madras) of the Schedule, as amended, was adopted.

4. The Committee then took up further consideration of the Second Schedule.

5. Part VI—Madhya Pradesh.—The following amendments were accepted:—

(i) Page 55, after line 4,

Col. 1, insert "1A. Andh"

(ii) Page 55, line 32,

Col. 3, omit "Andh"

(iii) Page 56, line 7,

Col. 3, before "Dhuru" add "Dhur or"

(iv) Page 56, line 21,

Col. 3, after "Madia" add "(Maria)"

(v) Page 56, line 25,

Col. 3, after "Mudia" add "(Muria)"

(vi) Page 56, line 30,

Col. 3, omit "Raj Gond".

(vii) Page 56, line 33,

Col. 2, omit "Halbi"

(viii) Page 56, after line 33,

Col. 1, insert "17A. Halbi"

(ix) Page 56, after line 41,

Col. 3 insert "Rathia"

- (x) Page 57, line 27,
Col. 3, insert "Sor"

Further consideration of this Part was held over.

6. The Committee then took up consideration of the various Tribes which had been held over (*vide* paras 3, 4, 5 and 9 of the Minutes of the Nineteenth Sitting held on the 4th November, 1969).

7. *Part I—Andhra Pradesh.*—The following amendment was accepted:—

- Page 46, line 28,
Col. 3, omit "Raj Gond"

Part I (Andhra Pradesh) of the Schedule, as amended, was adopted.

8. *Part II—Assam.*—The following amendments were accepted:—

- (i) Page 48, after line 12,
Col. 1, insert "3A. Gond"

The Minister-in-Charge, however, stated that the Government did not accept this amendment and would move a suitable amendment in the House at the appropriate stage.

- (ii) Page 48, after line 15,
Col. 1, insert "6A. Kamar 6B. Kharia"

The Minister-in-Charge, however, opposed it and stated that he would move a suitable amendment in this behalf in the House at the appropriate stage.

An amendment seeking to include "Bhoi, War" as synonyms of "7. Khasi" was not pressed in view of the assurance given by the Minister-in-Charge that if "Bhois" and "Wars" who were being omitted from the list of Scheduled Tribes in the Autonomous Districts of Assam, did not get benefits as Scheduled Tribes, Government would move an amendment to the list, if necessary, at the appropriate time.

- (iii) Page 48, line 16,
Col. 3, delete "Bhoi"
- (iv) Page 48, after line 16,
Col. 1, insert "7A. Koch (of Garo Hills)."
- (v) Page 48, after line 16,
Col. 1, insert "7A. Khond"

The Minister-in-charge, however, opposed it and stated that he would move a suitable amendment in this behalf in the House at the appropriate stage.

- (vi) Page 48, line 17,
Col. 3, delete "War"

- (vii) Page 49, line 10,
Col. 3, *delete* "Riang"
- (viii) Page 49, *after* line 21,
Col. 1, *insert*, "10A. Mech"
- (ix) Page 49, line 22,
(1) Col. 2, *delete* "Lusei"
(2) Col. 3, *insert* "Lusei"
- (x) Page 49, line 23,
Col. 2, *insert* "Arleng"
- (xi) Page 49, *after* line 23,
Col. 1, *insert* "12A. Munda"

The Minister-in-charge, however, opposed it and stated that he would move a suitable amendment in this behalf in the House at the appropriate stage.

- (xii) Page 49, *after* line 24,
Col. 1, *insert* "13A. Oraon 13B. Pahari 13C. Pan"

The Minister-in-charge, however, opposed it and stated that he would move a suitable amendment in this behalf in the House at the appropriate stage.

- (xiii) Page 49, *after* line 24,
Col. 1, *insert* "13A. Paite"
- (xiv) Page 49, *after* line 25,
Col. 1, *insert* "14A. Santal"

The Minister-in-charge, however, opposed it and stated that he would move a suitable amendment in this behalf in the House at the appropriate stage.

- (xv) Page 49, *after* line 25,
Col. 1, *insert* "14A. Rabha"
- (xvi) Page 49, *after* line 25,
Col. 1, *insert* "14A. Rava"
- (xvii) Page 49, *after* line 25,
Col. 1, *insert* "Riang"
- (xviii) Page 49, *after* line 31,
Col. 1, *insert* "4A. Mishing"
- (xix) Page 49, *after* line 33,
Col. 1, *insert* "6A. Santal"

The Minister-in-charge, however, opposed it and stated that he would move a suitable amendment in this behalf in the House at the appropriate stage.

(xx) Page 49, after line 35,

Col. 1, insert "1. Chero"

(xxi) Page 49, after line 36,

Col. 1, insert "1A. Gond 1B. Ho"

The Minister-in-charge, however, opposed it and stated that he would move a suitable amendment in this behalf in the House at the appropriate stage.

(xxii) Page 49, after line 36,

Col. 1, insert "1A. Garo 1B. Hmars"

(xxiii) Page 50, line 3,

(1) Col. 2, for "Barmans in Cachar"

substitute "Boro"

(2) Col. 3, insert "Barmans in Cachar"

(xxiv) Page 50, line 4,

(1) Col. 2, delete "Boro"

(2) Col. 3, insert "Boro-Kachari"

(xxv) Page 50, line 5,

(1) Col. 2, delete "Boro-Kachari"

(2) Col. 3, insert "Mech"

(xxvi) Page 50, line 6,

(1) Col. 2, delete "Mech"

(2) Col. 3, insert "Sonwal"

(xxvii) Page 50, line 7,

Col. 2, delete "Sonwal"

(xxviii) Page 50, after line 7,

Col. 1, insert "3A. Kandh 3B. Kharia 3C. Konda"

The Minister-in-charge, however, opposed it and stated that he would move a suitable amendment in this behalf in the House at the appropriate stage.

(xxix) Page 50, after line 8,

Col. 1, insert "4A. Mikir"

(xxx) Page 50 after line 9,

(1) Col. 1, insert "5A. Munda"

(2) Cols. 1 & 2, insert "5B. Oraon" and "Orang" respectively.

The Minister-in-charge, however, opposed it and stated that he would move a suitable amendment in this behalf in the House at the appropriate stage.

(xxx) Page 50, after line 10,

Col. 1, insert "6A. Santal"

The Minister-in-charge, however, opposed it and stated that he would move a suitable amendment in this behalf in the House at the appropriate stage.

(xxxii) Page 50, after line 10,

Col. 1, insert "6A. Santhal 6B. Sauria Paharia"

The Minister-in-charge, however, opposed it and stated that he would move a suitable amendment in this behalf in the House at the appropriate stage.

(xxxiii) Page 50, lines 11 to 36,

Col. 1 for "IV. In the North East Frontier Agency

1. Adi
2. Aka
3. Apatani
4. Dafia
5. Deori
6. Idu
7. Kachari
8. Kaman
9. Khamba
10. Khampti
11. Khowa
12. Memba
13. Miji
14. Mikir
15. Miri
16. Monpa
17. Nocte
18. Sherdukpen
19. Shyam
20. Singpho
21. Sulung
22. Tagin
23. Tangsa
24. Taraon
25. Wancho"

Substitute

"IV. In the North East Frontier Agency:—

1. Adi, Abor, Ashing, Bogum, Janbo, Bomdo, Bokar, Bori, Gallong, including: Karka, Lodu, Paktu, Lare, Basar, Milang, Minyong, Padams, Bomi, Pailibo, Bong, Pangi, Pasi, Ramo, Shimong, Bomi, Tangam, Karko, Botung, Komkar.
2. Aka, Hrusso, Khrodeng.
3. Apatani, Apatanang.
4. Dafia, Bangni, Nishi, Nishang, Bangru, Yalo, Yano.
5. Hill Miri, Tarbotia, Panibotia, Sarak.

5. Hill Miri, Tarbotia, Panibotia, Sarak.
6. Khamba.
7. Khampti, Khamti.
8. Khowa, Khoas, Bugun.
9. Mayor.
10. Memba.
11. Miji, Dhammai.
12. Mishmi, Chulikata including Bebjajia, Idu, Kaman, Miju, Taraon, Digaru.
13. Monpa, But Monpa, Dirang Monpa, Lishpa, Chukpa, Kalaktang Monpa, Tawang, Brahmi Monpa.
14. Nocte, Hakhun, Khapa, Hawa, Domlak, Phothung, Jope, Sanghiyak, Laju, Dadom.
15. Sherdukpen, Thonji, Senji.
16. Singpho, Sinpho, Chinpou.
17. Sulung.
18. Tagin, Soreng-Ling-Po, Moya, Mayu, Mara, Na.
19. Tangsa, Rang Pang, Havi, Longchang, Lung Chang, Khemsing, Khamiyang, Longphi, Longri, Lungri, Maimongs, Moglum, Moklum, Morang, Mosang, Musang, Ronrang, Changwan, Sanke, Tikhak, Tonglum, Tongsing, Yongkuk, Yotingkuk, Yogli, Takam, Teikam.
20. Wancho.
21. Zakhring."

(xxxiv) Page 50, line 13,

Col. 2, insert "Hrusso"

Part II (Assam) of the Schedule, as amended, was adopted.

9. *Part III—Bihar.*—The Committee took up further consideration of this Part and adopted without any further amendment.

10. *Part IV—Gujarat.*—The following amendment was accepted:—

Page 53, line 8,

Col. 2, omit "Rajgoud"

Part IV (Gujarat) of the Schedule, as amendment, was adopted.

11. The Committee then adjourned for Lunch at 13.00 hours.

12. The Committee re-assembled after Lunch at 15.00 hours and resumed further consideration of the Second Schedule.

13. The Committee then took up consideration of the following amendment moved by the Minister-in-charge and accepted* it:

On page 45, after line 10, insert:—

"CHAPTER VI

In the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968—

(a) For paragraph 2, substitute

"2. Subject to the provisions of this Order, the caste, races or

*On a suggestion being made that "Chamar" and "Mochi" should also be mentioned after "Charbhar" against S. No. 2 of the Schedule, the Minister-in-charge, undertook to address the Union Territory Administration and in case these castes existed in the Union Territory, he would take necessary action to move a suitable amendment in the House at the appropriate stage.

tribes or parts of, or groups within, castes, races or tribes, specified in the Schedule to this Order, shall be deemed to be Scheduled Castes in relation to the Union Territory of Goa, Daman and Diu so far as regards members thereof resident in that Union territory:

Provided that no person who professes a religion different from the Hindu or the Sikh religion shall be deemed to be a member of a Scheduled Caste."

(b) After paragraph 2, insert—

"3. Where, in the Constitution (Scheduled Castes) Order 1950, any caste, race or tribe, or part of, or group within any caste, race or tribe is specified as a Scheduled Caste in relation to the State of West Bengal, then every displaced person from Eastern Pakistan, who is a member of that caste, race or tribe or group within that caste, race or tribe or group within that caste, race or tribe, shall, if voluntarily residing in the Union territory of Goa, Daman and Diu, be deemed to be a member of the Scheduled Castes in relation to that Union Territory, and each such caste, race or tribe or group within such caste, race or tribe shall be deemed to be included in the Schedule to this Order.

4. A member of any caste included in the Schedule who ceases to reside in the Union Territory and migrates to another State or Union Territory shall continue to be regarded as a member of the Scheduled Castes in the other State or Union Territory to which he migrates.

5. Subject to any law, or custom for the time being in force, if a woman marries a person belonging to any caste included in the Schedule, she will be deemed to belong to the Scheduled Caste to which the husband belongs."

(c) For the Schedule substitute—

"SCHEDULE

1. Bhangi, Hadi.
- @ 2. Chambhar
3. Mahar.
4. Mahyavanshi, Vankar.
5. Mang."

14. Part VIII—Maharashtra.—The following amendments were accepted:—

(i) Page 59, line 8,

Col. 1. for "Bhill" substitute "Bhil"

- (ii) Page 59, line 12,
Col. 3, for "Dongri-Bhill" substitute "Dongri-Bhil"
- (iii) Page 59, line 15,
Col. 3, for "Mevasi-Bhill" substitute "Mevasi-Bhil"
- (iv) Page 59, line 18,
Col. 3, for "Rawal-Bhill" substitute "Rawal-Bhil"
- (v) Page 59, after line 40,
Col. 3, insert "Gond Burud"
- (vi) Page 60, after line 20,
Col. 3, insert "Madia (Maria)"
- (vii) Page 60, line 21,
Col. 3, omit "Mana".

Further consideration of this Part was held over.

15. The Committee then adjourned till 10.00 hours on Thursday, the 6th November, 1969.

Twenty-first Sitting

The Committee sat on Thursday, the 6th November, 1969 from 10.00 to 13.00 hours and again from 15.00 to 17.00 hours.

PRESENT

Shri Anil K. Chanda—*Chairman*

MEMBERS

Lok Sabha

2. Shri G. Y. Krishnan
3. Shri N. R. Laskar
4. Shri Raja Venkappa Naik
5. Shri Deorao S. Patil
6. Shri Trilokshah Lal Priendra Shah
7. Shri Ram Charan
8. Shri K. Subravelu
9. Shri P. R. Thakur
10. Shri M. G. Uikey
11. Shri S. M. Siddayya
12. Shri Kartik Oraon
13. Shri Hukam Chand Kachwai
14. *Shri P. Govinda Menon

Rajya Sabha

15. Shri Neki Ram
16. Shri D. D. Kurre
17. Shri K. S. Chavda
18. Shri Sheel Bhadra Yajee
19. Shri Emonsing M. Sangma
20. Dr. (Smt.) Phulrenu Guha
21. Shri Lokanath Misra
22. Shri B. Yella Reddy
23. Shri B. D. Khobaragade
24. Shri Sunder Singh Bhandari

LEGISLATIVE COUNSEL

Shri R. N. Shinghal, *Deputy Legislative Counsel, Ministry of Law.*

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri N. Sundaram, *Joint Secretary.*
2. Shri R. D. Sonkar, *Deputy Secretary.*

*Attended only the afternoon Session.

3. Shri M. P. Rodrigues, *Under Secretary*.
4. Shri S. K. Kaul, *Officer on Special Duty*.

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary*.

2. The Committee resumed further consideration of the Second Schedule of the Bill and took up further consideration of Part IV (Gujarat), Part VI (Madhya Pradesh) and Part VIII (Maharashtra).

3. *Part IV—Gujarat*.—This Part was adopted without any further amendment.

4. *Part II—Madhya Pradesh*.—This Part was adopted without any further amendment.

5. *Part VIII—Maharashtra*.—The following amendment was accepted:—

Page 61, after line 29.

(1) Col. 1, insert "39A. Pardhi"

(2) Col. 3, insert "Advichincher Pardhi, Phanse Pardhi, Shikari Pardhi"

Part VIII (Maharashtra) of the Schedule, as amended, was adopted.

6. The Committee then proceeded to take up the consideration of the Part IX (Mysore) onwards of the Second Schedule.

7. *Part IX—Mysore*.—The following amendments were accepted:—

(i) Page 62, line 5,

omit "1. Adiya"

(ii) Page 62, lines 6—12,

Col. 1, omit "[of the districts of Bangalore, Bellary, Chikmagalur, Chitradurga, Hassan, Kolar, Mandya, Mysore (except Kollegal Taluk), Shimoga and Tumkur]"

(iii) Page 62, after line 13.

Cols. 1 & 2, insert "3A. Bhovi" and "Bovi" respectively.

(iv) Page 62, after line 18,

Col. 1, insert "6A. Ghantichore"

(v) Page 62, after line 21,

Col. 1, insert "9A. Handi Jogi"

(vi) Page 62, line 28,

Col. 1, omit "14. Kammara"

(vii) Page 62, line 29,

Col. 1, omit "15. Kanriyan"

(viii) Page 62, after line 34,

Col. 1, insert "17A. Kepmari"

(ix) Page 62, after line 36,

Col. 1, insert "18A. Koracha"

(x) Page 62, after line 37,

Col. 1, insert "19A. Korama"

(xi) Page 62, after line 40,

Col. 3, insert "Thenukudi"

(xii) Page 63, line 14,

Col. 2, for "Maranshikari" substitute "Haranshikari"

(xiii) Page 63, after line 19,

Col. 1, insert "30A. Billekyatha"

(xiv) Page 63, after line 20,

Col. 1, insert "31A. Sudugadu Siddha"

Part IX (Mysore) of the Schedule, as amended, was adopted.

8. Part X—Orissa.—The following amendments were accepted:—

(i) Page 63, after line 31,

Col. 1, insert "1A. Baiga"

(ii) Page 63, line 36,

Col. 3, insert "Paidi Bhuyan, Paudi Bhuyan"

(iii) Page 64, line 4,

Col. 2, omit "Binjhia"

(iv) Page 64, line 4,

Col. 2, delete "Binjhia" and insert "Bhinjhwal Binjhia Binjhoa"

(v) Page 64, line 5,

Col. 2, delete "Bijhoa"

(vi) Page 64, line 8,

Col. 1, for "11. Bondo Paraja" substitute "11. Bonda Paraja"

(vii) Page 64, line 13,

Col. 3, omit "Baiga"

(viii) Page 64, after line 30,

Col. 1, insert "26A. Konda Dora"

(ix) Page 64, line 40,

Col. 2, omit "Tharua"

(x) Page 65, after line 10,

Col. 1, insert "43A. Saunti"

(xi) Page 65, after line 14,

Col. 1, insert "45. Tharua"

Part X (Orissa) of the Schedule, as amended, was adopted.

9. Part XI—Rajasthan.—The following amendments were accepted:—

(i) Page 65, after line 17,

Col. 3, insert "Rawat Bhil"

(ii) Page 65, lines 20 and 21,

Col. 1, omit "(excluding Rajput Garasia)"

- (iii) Page 65, line 23,
Col. 3, insert "Rawat Mina"

Part XI (Rajasthan) of the Schedule, as amended, was adopted.

10. *Part XII—West Bengal.*—The following amendments were accepted:—

- (i) Page 66, line 12,
Col. 2, insert "Rong"
- (ii) Page 66, line 17,
(1) Col. 2, for "Kumar Bhag" substitute "Parhariya"
(2) Col. 3, insert "Kumar Bhag"
- (iii) Page 66, line 18,
Col. 3, insert "Sauria Paharia"
- (iv) Page 66, line 19,
Col. 2, delete "Parhaiya"
- (v) Page 66, line 21,
Col. 2, insert "Bodo"
- (vi) Page 66, after line 25,
Col. 1, insert "Parhaiya"

Part XII (West Bengal) of the Schedule, as amended, was adopted.

11. *Chapter II—The Second Schedule.*—The following amendment was accepted:—

- Page 67, line 7,
for "State" substitute "Union Territory"

Chapter II of the Schedule, as amended, was adopted.

12. *Goa, Daman and Diu.*—The following amendment was accepted:

- Page 71, after line 40, insert
"Chapter VI

In the Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968—

- (a) For paragraph 2, substitute
'2. Subject to the provisions of this Order, the tribes or tribal communities, or parts of, or groups within tribes or tribal communities specified in the Schedule to this Order, shall be deemed to be Scheduled Tribes in relation to the Union territory of Goa, Daman and Diu so far as regards members thereof resident in the Union territory'
- (b) For the Schedule substitute—

"THE SCHEDULE

1. Dhodia
2. Dubla, Halpati, Talavia
3. Naikda, Nayaka
4. Siddi
5. Varli'

13. *Part I—Himachal Pradesh.*—The following amendments were accepted:—

- (i) Page 67, line 19,
Col. 2, insert "Beda"
- (ii) Page 67, after line 19,
Col. 1, insert 'Bodh'
- (iii) Page 67, line 23,
(1) Col. 2 delete "Bodh"
(2) Col. 3, insert "Khampa"
- (iv) Page 67, line 24,
(1) Col. 2, delete "Both"
(2) Col. 3, insert "Lamba"
- (v) Page 67, line 25,
Col. 8, delete "Khampa"
- (vi) Page 67, line 26,
Col. 2 delete "Lamba"
- (vii) Page 67, line 27,
Col. 1, for "Kanaura" substitute "Kanaura (including Chamang
and Damang)"
- (viii) Page 67, line 29,
Col. 1, for "Bangal"
substitute "Banghal"
- (ix) Page 67, after line 29,
Col. 1, insert "6A. Kolta"

Part I (Himachal Pradesh) of the Schedule, as amended, was adopted.

14. *Part II—Laccadive, Minicoy and Amindivi Islands.*—The following amendment was accepted:—

- Page 68, line 4,
Col. 1, for "Thakhru"
substitute "Thakru"

Part II—(Laccadive, Minicoy and Amndivi Islands), of the Schedule, as amended, was adopted.

15. The Committee then adjourned for Lunch at 13-00 hours.

16. The Committee re-assembled after Lunch at 15-00 hours and took up further consideration of Chapter I of the Second Schedule.

17. *Chapter I—The Second Schedule.*—The following amendment was accepted:—

- Page 45, after line 32,
(aa) after paragraph 2, insert—
"2A. Notwithstanding anything contained in paragraph 2, no

person who has given up tribal faith or faiths and has embraced christianity or Islam shall be deemed to be a member of Scheduled Tribe”.

The Minister-in-charge was unable to accept the amendment. He, however, stated that this question needed to be examined very carefully in consultation with the Ministries of Law, Home Affairs and External Affairs.

Chapter I (The Second Schedule), as amended, was adopted.

18. The Committee then proceeded to take up consideration of Part III (Manipur) onwards of the Second Schedule.

19. *Part III—Manipur.*—The following amendments were accepted:—

- (i) Page 68, after line 6,
Col. 1, insert “Aimol”
- (ii) Page 68, after line 8,
Col. 1, insert “Baite”
- (iii) Page 68, after line 9,
Col. 1, insert “3A. Chongthu”
- (iv) Page 68, after line 11,
Col. 1, insert “5A. Guite”
- (v) Page 68, after line 15,
Col. 1, insert “9A. Kuki”
- (vi) Page 68, after line 15,
Col. 3, insert “Puram”
- (vii) Page 68, line 17,
Col. 3, insert “Lusei”
- (viii) Page 68, after line 20,
Col. 1, insert “Mikir”
- (ix) Page 68, line 22,
Col. 3, insert “Sukate”
- (x) Page 68, after line 22,
Col. 1, insert “Perum Ralte”
- (xi) Page 68, after line 23,
Col. 1, insert “Sukte”
- (xii) Page 68, line 27,
Col. 2, insert “Kachanago”

Part III (Manipur) of the Schedule, as amended, was adopted.

20. *Part IV—Tirpura.*—The following amendments were accepted:—

- (i) Page 68, line 35.
Col. 1, insert “Kalali, Karbong, Kaipeng, Dub, Thangchep, Sukuchep, Bengshel, Mussum, Murasing, Rankhal, Rupini, Lengui, Lengung”

- (ii) Page 68, line 41,
Col. 1, insert "Chainal"
- (iii) Page 69, line 10,
Col. 1, insert "Kheria, Kanda"
- (iv) Page 69, line 10,
Col. 1, insert "Kanda, Kheriya"

Part IV (Tirpura) of the Schedule, as amended was adopted.

21. *Chapter III—Andaman and Nicobar Islands.*—This Chapter and the Schedule were adopted without any amendment.

22. *Chapter IV—Dadra and Nagar Haveli.*—This Chapter and the Schedule were adopted without any amendment.

23. *Chapter V.—Uttar Pradesh.*—The following amendments were accepted:—

- (i) Page 71, line 11,
Col. 3, insert "Shauka"
- (ii) Page 71, line 11,
Col. 3, insert "Jauharia"
- (iii) Page 71, line 12,
Col. 1, delete "Jauharia"
(2) Col. 3, insert "Mana"
- (iv) Page 71, line 13,
(1) Col. 2, delete "Marchha"
(2) Col. 3, insert "Marchha"
- (v) Page 71, line 14,
(1) Col. 2, delete "Toleha"
(2) Col. 3, insert "Nitiwal"
- (vi) Page 71, after line 14,
Col. 3, insert "Tolcha"
- (vii) Page 71, line 24,
for "8. Jaunsari (excluding Khasa Jaunsari, viz. Brahmin and Rajput)"
substitute—

<p>"Bajgi, Chanorm Beda, Turi, Nai Jhumaria, Auji, Darzi, Diyad, Dhake, Hurkiya. Barhai, Bedi, Mistri, Ode Chamar Chura Dhaliya Dom, Doom Jogi, Jogra, Nath Julaha, Varav</p>	<p>of Jaunsar—Bawar Pargana in Dehra Dun District, Rawain Pargana in Uttar Kashi District and Jaunpur Pargana in Tehri Garhwal District.</p>
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Koli, Koi
 Kolta
 Kumhar
 Luhar
 Pari
 Ruriya
 Sunar
 Tariota"

(viii) Page 71, *after* line 10,
 Col. 1, *insert* "2A. Bhils"

Chapter V (Uttar Pradesh) of the Schedule, as amended, was adopted.

24. The Second Schedule, as amended, was adopted.

25. *Clause I.*—The following amendment was accepted:—

Page 1, line 4,

for "1967" *substitute* "1969"

Clause I, as amended, was adopted.

26. *Enacting Formula.*—The following amendment was accepted:—

Page 1, line 1,

for "Eighteenth"

substitute "Twentieth"

The Enacting Formula, as amended, was adopted.

27. *Long Title.*—The Long Title was adopted without any amendment.

28. The Committee directed the Legislative Council to correct the patent errors and to carry out amendments of consequential and drafting nature in the Bill and submit an attested copy thereof, as amended by Thursday, the 13th November, 1969 at the latest.

29. The Members were asked to give their Minute of Dissent, if any, by 13-00 hours on Monday, the 17th November, 1969 and as far as possible to send 4 copies thereof.

30. The Chairman then drew the attention of the Members to the provisions of Direction 87 of the Directions by the Speaker regarding Minute of Dissent.

31. The Committee decided that the evidence given before the Committee should be printed and laid on the Tables of both the Houses.

32. The Committee also decided that a set of memoranda/representations received from various parties/organisations etc. should be laid on the Tables of both the Houses and a copy thereof be placed in Parliament Library for reference by members.

33. The Committee further decided that the Study Notes summing up the discussions held by the Study Groups during the course of their visits to various States should be placed on the Tables of both the Houses and kept in the Parliament Library for reference purposes.

34. The Minister-in-charge commended the members for the detailed study made by them of the Bill and the mass of material furnished to the Committee and thanked them for the cooperation extended by them and the indulgence shown to him at the various stages of consideration of the Bill. He also felicitated the Chairman for the efficient manner in which he conducted the proceedings of the Committee. The Chairman in turn thanked the Minister and officers of the Department of Social Welfare for the cooperation extended and assistance rendered by them.

35. The Committee then adjourned to meet again on Saturday, the 15th November, 1969 at 13-00 hours to consider their draft Report.

XXII

Twenty-second Sitting

The Committee sat on Saturday, the 15th November, 1969 from 13.30 to 15.00 hours.

PRESENT

Shri Anil K. Chanda—*Chairman*

MEMBERS

Lok Sabha

2. Shri R. S. Arumugam
3. Shri C. K. Chakrapani
4. Shri N. T. Das
5. Shri G. Y. Krishnan
6. Shri N. R. Laskar
7. Shri Deorao S. Patil
8. Shri Ram Charan
9. Smt. B. Radhabai Ananda Rao
10. Shri P. R. Thakur
11. Shri Ramchandra Ulaka
12. Shri M. G. Uikey
13. Shri S. M. Sidayya
14. Shri Kartik Oraon
15. Shri P. Govinda Menon

Rajya Sabha

16. Shri Neki Ram
17. Shri D. D. Kurre
18. Shri K. S. Chavda
19. Shri Sheel Bhadra Yajee
20. Shri Emonsing M. Sangma
21. Dr. (Smt.) Phulrenu Guha
22. Shri B. Yella Reddy
23. Shri Sunder Singh Bhandari

LEGISLATIVE COUNCIL

1. Shri S. K. Maitra, *Joint Secretary and Legislative Counsel, Ministry of Law.*
2. Shri R. N. Shinghal, *Deputy Legislative Counsel, Ministry of Law.*

REPRESENTATIVES OF THE DEPARTMENT OF SOCIAL WELFARE

1. Shri N. Sundaram, *Joint Secretary.*
2. Shri R. D. Sonkar, *Deputy Secretary.*
3. Shri M. P. Rodrigues, *Under Secretary.*
4. Shri S. K. Kaul, *Officer on Special Duty.*

SECRETARIAT

Shri M. C. Chawla, *Deputy Secretary.*

2. At the outset, the Chairman read out to the Committee the following letter addressed to him by Shri G. Y. Krishnan, Member of the Committee:

"The following are the sub-tribes or synonyms of the Bhovi Community in the Mysore State:—

Bhovi, Bhoover, Bhoyar, Bhoyi, Bhoyia, Bhaiyar, Rajbhovi, Raja-Boyila, Dasabhovi, Bhoj, Vodda, Aragu-Vodde, Girani Vodda, Kallu Vodda, Mannuvodda, Thudugu Vodda, Wodder, Bhandi, Vodda, Siddarama Pantha etc.

They may please be inserted in the Bill to avoid confusion and anomalies that may occur."

3. After some discussion, the Committee decided that the member might perhaps do better to move an appropriate amendment in the House at the proper stage.

4. The Committee then took up consideration of the Bill, as amended, by the Joint Committee, a proof copy of which was circulated to the Members. After some discussion, the Committee decided to adopt it subject to certain errors of verbal nature or which crept in at the printing stage being corrected by the Legislative Counsel, who was authorised in this behalf.

5. The Committee then proceeded to take up consideration of the draft Report and adopted it subject to the following amendment being made therein:

Para 20, sub-para (iv)

In the penultimate line,

after "in" insert

"or excluded from"

6. The Chairman also apprized the Committee of a representation received from Shri D. D. Kurre, a member of the Committee suggesting the inclusion of the Khatik community in the list of Scheduled Castes in the States of Andhra Pradesh, Bihar, Gujarat and Orissa. He stated that the members might do well to move a suitable amendment in the House at the proper stage, as the original representation was received on the 3rd November, 1969 only viz., after the Committee had concluded consideration of the Scheduled Castes List.

7. The Chairman announced that the Report of the Committee would be presented to Lok Sabha and laid on the Table of Rajya Sabha on the 17th November, 1969 at 14.00 hours.

8. The Chairman also announced that the Minutes of Dissent, if any, might be sent to the Lok Sabha Secretariat by 13.00 hours on Monday, the 17th November, 1969. Members were requested to send four copies of their Minutes of Dissent, if possible.

9. The Committee authorised the Chairman, and in his absence, Shri Deorao S. Patil, to present the Report, to lay the Evidence, copies of Memoranda/Representations received by the Joint Committee and the Study Notes on the visits undertaken by the Study Groups on the Table of the House on the 17th November, 1969.

10. The Committee also authorised Shri Sunder Singh Bhandari and, in his absence, Shri K. S. Chavda to lay the Report, Evidence, copies of Memoranda/Representations and the Study Notes on the visits undertaken by the Study Groups on the Table of Rajya Sabha on the 17th November, 1969.

11. The Committee concluded their deliberations by placing on record their warm appreciation of the very useful assistance rendered to them by their Secretariat at all stages during deliberations, Study Tours etc. They appreciated the pains taken by the Secretariat in making the Study Tours instructive, purposeful and meaningful.

12. The Committee also placed on record their appreciation of the valuable assistance rendered to them by the Legislative Counsel and Officers of the Department of Social Welfare.

13. The Committee then adjourned.